

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 22 of 2025**

IN THE MATTER OF:

**1. VADTHYAVATH MUNYA,**

S/o V. Dudiya,  
Aged about 37 years,  
No.6-1, Pochammagadda Thanda,  
Chedurpally Village,  
Veldanda Mandal,  
Nagarkurnool District,  
Telangana – 509360  
[stanly.adv@gmail.com](mailto:stanly.adv@gmail.com), 9940178702

**2. KON REDDY RAMASWAMI,**

S/o. K. Viraya,  
Aged about 45 years,  
No.1-66, Chedurpally Village,  
Veldanda Mandal, Nagarkurnool District,  
Telangana – 509360  
[stanly.adv@gmail.com](mailto:stanly.adv@gmail.com), 9940178702

**... APPLICANTS**

**-//VERSUS//-**

**1. THE DISTRICT COLLECTOR & DISTRICT MAGISTRATE,**

Nagarkurnool District,  
IDOC, Kollapur X-Road, Nagarkurnool  
Telangana-518002  
Email [id.collector-ngkl@telangana@gov.in](mailto:id.collector-ngkl@telangana@gov.in)  
Phone No.9100901425.

**2. IRRIGATION AND CAD DEPARTMENT,**

Through the Chief Engineer,  
JalaSoudha, Erram Manzil Colony,  
Punjagutta, Hyderabad, Telangana 500082.  
[encawto@gmail.com](mailto:encawto@gmail.com), 040-23391134

**3. STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
TELANGANA,**

Through the Chairman, A-3,  
Industrial Estate, Sanatnagar,  
Hyderabad, Telangana-500018  
[ms.seiaa.tq@gmail.com](mailto:ms.seiaa.tq@gmail.com).

**4. DEPARTMENT OF MINES AND GEOLOGY,  
TELANGANA,**

Through its Director,  
My Home Sarovar Plaza, H.No. 5-922,  
Flat No. 203 & 204, 2nd Floor,  
Shahpur Wadi, Adarsh Nagar,  
Hyderabad, Telangana 500063.  
[dir-mines@telangana.gov.in](mailto:dir-mines@telangana.gov.in),  
040-23221766

**5. TELANGANA STATE POLLUTION CONTROL BOARD,**

Rep. By its Member Secretary A-3,  
Paryavaran Bhavan Sanath Nagar,  
Industrial Estate Hyderabad-500018  
Mail: [ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in),  
Mobile:040-23887600

**6. SRI SAI MINE AND MINERALS,**

Rep. by Shri.Sanjeev Kumar Vavilla,  
9-32 Gandhinagar,  
Kalwakurthy Village,  
Veldanda Mandal,  
Nagarkurnool district,  
Telangana-509324.

... RESPONDENTS

**INDEX**

| <b>S.No.</b> | <b>DATE</b> | <b>DESCRIPTION OF THE DOCUMENTS</b>   | <b>PAGE No.</b> |
|--------------|-------------|---|-----------------|
| 1            | 26.04.2016  | <b>Annexure - I</b><br>Issue of NOC for Quarry Lease in favour of the 6 <sup>th</sup> Respondent by Tahsildar, Veldanda                                       | 1               |
| 2            | 13.06.2016  | <b>Annexure - II</b><br>Letter from Revenue Divisional Officer, Mahabubnagar to The Assistant Director of Mines and Geology, Mahabubnagar forwarding the NOC. | 2-3             |
| 3            | 01.12.2020  | <b>Annexure - III</b><br>Letter from District collector, Nagarkurnool to The Revenue Divisional Officer, Kalwakurthy<br><u>Lr. No. E2/956/2020</u>            | 4               |
| 4            | 12.01.2022  | <b>Annexure - IV</b>  | 5               |

|    |            |   |       |
|----|------------|---|-------|
|    |            | Consent Letter for Inspection and Survey of 10.00 acres of Government land demarcated in Survey No.: 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District by the 6 <sup>th</sup> Respondent                                    |       |
| 5  | 25.01.2022 | <b>Annexure - V</b><br>Notice No: 12583/R2-3/2021-3 regarding Scrutinized Quarry Plan by the Department of Mines and Geology, Telangana.<br>File No. DMG/60/2021-DMG  | 6-8   |
| 6  | 31.03.2022 | <b>Annexure - VI</b><br>Revised Notice No: 12583/R2-3/2021-3 regarding Scrutinized Quarry Plan by the Department of Mines and Geology, Telangana.<br>File No. DMG/60/2021-DMG   | 9-11  |
| 7  | 28.04.2022 | <b>Annexure - VII</b><br>Scrutinized Quarry Plan Including Progressive Quarry Closure Plan for Quartz and Feldspar Applied Area, over an Extent of 4.047Ha in Survey No.: 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District | 12-66 |
| 8  | 17.02.2023 | <b>Annexure - VIII</b><br>Grant of Environment Clearance (EC) to the Project Activity under the Provision of EIA Notification 2006.   | 67-79 |
| 9  | 25.04.2023 | <b>Annexure - IX</b><br>Consent for Establishment (CFE) from the 5th Respondent <i>vide</i> Order No.1075-MBNR/TSPCB/ZO-HYD/2023  | 80-84 |
| 10 | 25.04.2023 | <b>Annexure - X</b><br>Consent for Operations (CFO) from the 5th Respondent, <i>vide</i> Order No.1075-MBNR/TSPCB/ZO-HYD/CFO/2023   | 85-88 |
| 11 | 03.06.2023 | <b>Annexure - XI</b><br>Sanction of Quarry Lease for Quartz and Feldspar over an extent of 4.047 Ha in Survey No.:76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District in the favour of 6 <sup>th</sup> Respondent             | 89-97 |

|    |            |  |         |
|----|------------|--|---------|
| 12 | 28.02.2025 | <b>Annexure - XII</b><br>Report of the 5 <sup>th</sup> Respondent, Telangana<br>Pollution Control Board                                      | 98-125  |
| 13 | 04.06.2025 | <b>Annexure - XIII</b><br>Report submitted by the 3 <sup>rd</sup> Respondent,<br>State Environment Impact Assessment<br>Authority, Telangana | 126-148 |
| 14 | 04.12.2025 | <b>Annexure - XIV</b><br>Govt Revision Memo<br>No.4475/M.I.(2)/2023  | 149-150 |
| 15 | 18.12.2025 | <b>Annexure - XV</b><br>DM&G Memo No.12583/R2-3/2016   | 151-152 |
| 16 | 23.12.2025 | <b>Annexure - XVI</b><br>ADM&G Lr.No.1929/QL/2016  | 153-154 |
| 17 | 24.01.2026 | <b>Annexure - XVII</b><br>Report submitted by the 1st Respondent,<br>The District Collector & District<br>Magistrate, Nagarkurnool District  | 155-197 |
| 18 | 27.01.2026 | <b>Annexure - XVIII</b><br>Treasury Challan  | 198     |
| 19 | 02.03.2026 | <b>Annexure - XIX</b><br>Payment Receipt for Dead Rent 2026-<br>2027   | 199     |

**It is hereby declared that these documents are true copies of their originals.**

Dated at Chennai on this the 18<sup>th</sup> day of March, 2026.



**COUNSEL FOR THE 6<sup>TH</sup> RESPONDENT**

GOVERNMENT OF TELANGANA  
TAHSIL OFFICE :: VELDANDA

Date. 26.04.2016

No.B/731 /2015  
From  
Sri.G.Saidulu  
Tahsildar,Veldarida  
Sir,

To  
The Asst. Director Mines & Geology  
Mahabubnagar

Sub:- Mines &Minarals- Veldanda mandal- Chedurpally village -  
Sy.No.76 (9-00) hectors in the limits of Chedurpally village -  
Grant of quarry lease for Quartz & Feldspar name of Sri,V.Sanjeev  
Kumar M/s Sri Sai Mines & Minerals - proposals -submitted

Ref:- 1. A/o M/s Sri Sai Mines & Minerals, Pror.Sri. V.Sanjeev Kumar  
dt.19.4.16.  
2.G.O.Ms.No.4, Revenue (Assn.I) Dept.,dt.19.1.15.  
3.A.D(Mines& Geology) M'Nagar Ir.No.1929/GQL/16,dt.19.4.16

RIGHT TO  
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I invite kind attention to the subject cited and submit that the application filed by Sri,V.Sanjeev Kumar M/s Sri Sai Mines & Minerals regarding grant of quarry lease for Quartz& Feldspar in sy.No.76 9-00 hectors Chedurpally village. On verification and inspection of the subject land bearing Sy.No.76 Chedurpally village, along with Village Revenue Officer Cheurpally and Mandal Surveyor it is found that the proposed land bearing sy.No.76 extent 9-00 hectors located at 6km from Chedurpally the subject land bearing sy.No.76 Cheudrpally village is surrounded by hillocks, comprising of rocks and boulders.

On verification of the Revenue records the said sy.No.76 admeasuring extent 39.31 gts is classified as Govt.land.

The other details are as here under:-

1. Extent of Land 39-31 in Sy.No.76 Chedurpally village.
- 2) Classification of land param Pogu/Gairan/K.K on verification of Revenue records the said land bearing in Sy.No. 76 Cheudrpally village is a Govt.Land.
- 3.A) Proximity to
  - c. Forrest:- No Forest area near by the proposed mining site.
  - d. Tank:- There are one kunta located at adjacent from the proposed distance approximate ½ K.M
4. Proximity to habitation: The proposed mining site is at a distance of 6 km from habitation.
5. Whether mining will affect Habitation ; Not effected
6. Whether nining will affect agriculture in neighboring lands: Not affected

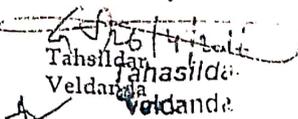
Further it is submitted that during the physical enquiry it is revealed that the admeasuring extent 10-00 gts land is available for mining, remaining surrounding lands are already assigned to various persons.

However the land are covered with hill and rocks. it is not convenien for agriculture, so assignees Sri. Vadthvath Ramulu S/o Gunya Sy.No.76/ 2-09, 76/3 (2-11) Rathlvath Beekya S/o Valya Sy.No. 76/6 (2-00), Jarpula Banya S/o Jagya Sy.No. 76 (3-00), Yerkula Meenaiah S/o Sayanna sy.No.76/10 (1-00) Jarpula Doli W/o Banya Sy.No.76/10 (1-00), Jarpula Bagya S/o Hariya Sy.No.76/9 (1-00) are given a statement/ Affidavit stating they are willfully handover/ lease the aforesaid land to to Sri. V.Sanjeev Kumar .

After thoroughly verifying all the above mentioned criteria, I here by recommend for issue of NOC for quarry lease in favour of Sri.V.Sanjeev Kumar M/s Sri Sai Mines & Minerals to an extent of 9-00 hectors in Sy.No. 76 Cheudrpally and to an extent of (9-00) Hectors. The following records and documents is here with enclosed for perusal.

Encl:- Location sketch

Yours faithfully,

  
Tahsildar  
Veldarida

No. J/ 4618 /2016

Dt: 15-06-2016

From

Sri V.Hanmantha Reddy,  
Revenue Divisional Officer,  
Mahabubnagar.

The Asst. Director Of Mines & Geology,  
Mahabubnagar.

Sir,

Sub:- Mines & Minerals – Applications for grant of Mining Leases for Quartz & Feldspar in Sy No.76 of Chedurpally Village, Veldanda Mandal Of Mahabubnagar District – Applications filed by 3 different applicants – NOC's issued by the Tahsildar, Veldanda – Actual possession of the Land - Information – Requested – Reg.

Ref:- 1) The Asst. Director of Mines & Geology, M'Nagar  
Lr.No.1929/QL/2016, Dt.06.06.2016.  
2) The Tahsildar Veldanda Lr.No.A/1096/2016  
Dated 08-6-2016

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I invite attention to the references cited, and the Tahsildar, Veldanda who reported that the land in Sy.No. 76 total extent of Ac.39-31 Gts an admeasuring extent Ac.28-28 gts land is already assigned to various persons, remaining extent Ac.10-39 gts is not assigned, and it is covered hillocks and it is not suitable for cultivation. This land is suitable only for mining.

Further it is submitted that the applicant for mining i.e M.s Sri Anjaneya Chedurupally Society applied for mining lease on 15-4-2015. We have enquired about this Society and revealed that, the said Society is not registered and the President Sri P.Chinna Aniaiah S/o Peddaiah and pole Anjaiah S/o Narsaiah for an extent Ac.4-00 gts entered in revenue records un authorizedly in Sy.No.76, of Chedurupally village, there is no any assignment issued in the year 2015. Because the assignment banned in Veldanda Mandal. During the physical enquiry it is revealed that the aforesaid land is covered with rocky hills, it is not fit for cultivation and nobody (Assignees) cultivated the land.

From the above it is cleared that assignment issued but no any assignee having physical possession till today, because it is not fit for cultivation.

The said Tahsildar have decided the land to an extent Ac.10-00 gts in Sy.,No.76 as Government Land vide Letter No.C/5685/2010 Dt:10-5-2012. the said P.Chinna Anjaiah, President of M/s Sri Anjaneya Chedurupally

Society have applied illegally that, he is assignee over the land in to an extent Ac.24-00 gts illegally and baselessly.

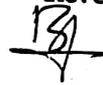
One the applicant M/s Sri Sai Mines and Minerals pro V.Sanjeev Kumar have applied for Mining Lease on 1-4-2016 over Ac.10-00 gts of Government land and Ac.13-02 gts of Assignment Land in Sy.No.76 of Chedurpally village Veldand Mandal with the willing and consent letter and affidavits of Assignees as they are agreed to give their land in favour of M/s Sri Sai Mines and Minerals for mining lease before Tahsildar. And the Tahsildar enquired over this matter with adjacent pattedars, and I have found no remarks against M/s Sri Sai Mines and Minerals. Further, it is reported that, the assignees of said land have willfully handedover/lease the their assigned land to Sri V.Sanjeev Kumar and recommended to grant the quarry lease over an extent of 9-00 Hectares ub favour if M/s Sri Sai Mines & Minerals, Rep.,by Sri V.Sanjeev Kumar.

This is for favour of information and necessary action.

Yours faithfully



Revenue Divisional Officer  
MAHABUBNAGAR.



GOVERNMENT OF TELANGANA  
COLLECTORATE :: NAGARKURNOOL

From

Sri.L.Sharman, IAS.,  
Collector & Dist. Magistrate,  
Nagarkurnool

To

The Revenue Divisional Officer,  
Kalwakurthy.

Sir,

Lr.No.E2/ 956 /2020, Dt: 01-12-2020.

Sub: Mines - Veldanda Mandal - Cherdurupally Village - Sy. No. 76 - RDO,  
Kalwakurthy requested to cancel NOCs issued in favor of Shashi Kumar - Reg.

Ref: 1. Revenue Divisional Officer Kalwakurthy Lr.No:H/33/2020, Dt:19.06.2020.  
2. GO.Ms.No.96 (Industries aand Commerce (M.I) Dept, Dt: 10.09.2020.  
3. A/o C. Shashi Kumar, Hyderabad Dt:29.07.2020  
4. Revenue Divisional Officer Kalwakurthy Lr.No:H/33/2020, Dt:03.09.2020.

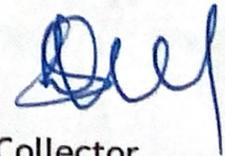
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I, invite your attention to the reference 1<sup>st</sup> cited where in it is proposed for cancellation of NOC issued by the Tahsildar, Veldanda, for mining purpose, to an extent of Ac.(10.00) gts of land in Sy.No.76 of Chedurupally Village in favour of Sri.C.Shashi kumar, as the land is assigned land and the then Tahsildar, Veldanda issued the NOC without resuming the land and also the assignees are objecting for mining work.

In this connection it is informed that, on the basis of NOC given by the Tahsildar, Veldanda, the Govt. vide reference 2<sup>nd</sup> cited have granted the prospecting License in favour of Sri.C.Shashi Kumar, for quarry and feldspar over on extent of Ac (10-00) gts in Sy.No.76, of Chedurupally Village of Veldanda (M) for a period of (2) years under Rules 11 of M.C Rules 1960. After expiry of lease period the lease holder was applied for renewal of the license granted in his favour, before, the Govt. And due to non renewal of the lease by the Govt. the lease holder filed a WP bearing No.36296/2016, before the Hon'ble High Court and the said WP was disposed of on 10.11.2016 with an orders that the Director, of Mining & Geology, Hyderabad to consider the application of lease holder, with (6) weeks. At present the matter is pending before the Govt.

Since the matter is pending before, the Govt. in regard to renewal of earlier sanction of license of leasing the land in Sy.No.76, to an extent of Ac. (10-00) gts situated at Chedurupally Mandal of Veldanda and it is not appropriate to cancel the NOC given by the Tahsildar, Veldanda, when the matter is pending before the Government.

Yours faithfully,



Collector,  
Nagarkurnool.

112

Copy to the Tahsildar, Veldanda.

To  
The Director of  
Mines & Geology  
Hyderabad.

Date: 12-01-2022

Respected sir,

Sub:- Consent letter for inspection and survey of 10.00 acres of Govt. land demarcated in Sy.No 76 of Chedurpally (V) Veldanda(m) Nagarkurnool (D)- submitted – Req-Reg

I submit that, I have filed application for Quartz & Feldspar for the extent of 9.00 Hectares in Sy.No.76 Chedurpally (V) Veldanda(m) Nagarkurnool (D) on 19-04-2016. The tahasildar already issued NOC for 10.00 Acres of Govt. land in Sy.No.76 of Chedurpally (V), where in Shashi kumar held Prospecting License from 26-12-2013 to 25-12-2015. The Technical officers from ADM&G office inspected, Surveyed and demarcated 10.00 acres of Govt. land in Sy.No.76 in my presences and shown the boundaries. I hereby give my consent for 10.00 acres of Govt. land demarcated in Sy.no.76 in my favour. I have also signed on the 10.00 acres of the Govt. land sketch.

In view of the above, I request the DM&G to kindly grant Quarry Lease for Quartz & Feldspar for 10.00 acres of Govt. land in Sy.No.76 of Chedurpally (V) Veldanda(m) Nagarkurnool(D) in my favour.

Thanking you Sir.

Yours faithfully,



12/1/2022

*Sri V. Sanjeev Kumar*  
9440687798

SRI V. SANJEEV KUMAR  
Prop. M/s Sri Sai Mines & Minerals

GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES AND GEOLOGY

Notice No: 12583/R2-3/2021-3

Dated:25/01/2022

|      |   |
|------|---|
| Sub: | Mines & Quarries - Application for grant of Quarry lease for Quartz & Feldspar over an extent of 9.00 Ha in Sy No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnool District - Application filed by M/s Sri Sai Mines & Minerals, Prop: Sri V. Sanjeev Kumar - Issue of Notice for submission of Scrutinized Quarry Plan for an extent of 9.00 Ha along with CFE and CFO from TSPCB and Environmental Clearance from MoEF& CC- Regarding. |
| Ref: | <ol style="list-style-type: none"> <li>1. Quarry Lease Application, Dt:19.04.2016 filed by M/s Sri Sai Mines &amp; Minerals, Prop: Sri V. Sanjeev Kumar.</li> <li>2. ADM&amp;G, Nagarkurnool proposals dt:12.08.2016, 23.05.2020 &amp; 09.11.2021 under single file system in File No.1929/QL/2016</li> </ol>   |

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Through the reference 1<sup>st</sup> cited, M/s Sri Sai Mines & Minerals, Rep. by its Prop: Sri V. Sanjeev Kumar has fled Quarry lease application for Quartz & Feldspar over an extent of 9.00 Ha in Sy.No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnool District on 19.04.2016.

Through the reference 2<sup>nd</sup> cited, the Assistant Director of Mines & Geology, Nagarkurnool has reported that the Revenue Divisional Officer, Nagarkurnool vide Lr.No. J/4618/2016, dt.13.06.2016 has reported that M/s Sri Sai Mines and Minerals applied for mining lease over an extent of Ac.10.00 gts of Government land and Ac/13.02 Gts of Assignment lands in Sy.No.76 of Chedurupally Village, Veldanda Mandal, with the willing and consent letter and affidavits of Assignees as they are agreed to give their land in favour of M/s. Sri Sai Mines and Minerals for mining lease before Tahsildar. Further reported that the Tahsildar has enquired over the matter with adjacent Pattedars and found no remarks against M/s. Sri Sai Mines and Minerals and the assignees of said land have will fully handed over/lease the their assigned land and recommended to for grant of Quarry Lease to an extent of 9.00 Ha.

Further the Asst. Director of Mines and Geology, Nagarkurnool has reported the applied is occupied with Quartz vein raised to a height of 6 to 8 mts from the ground level. The Quartz out crops is noticed at the top of the mound and Feldspar mixed with Quartz is exposed at foot of the hillock. Further the ADM&G, has reported that the applied area surveyed and demarcated after survey and demarcated they arrived area is 9.00 Ha. Finally, the Asst. Director of Mines and Geology, Nagarkurnool has recommended for grant of Quarry Lease for Quartz and Feldspar over an extent of 9.00 Ha. In Sy.No.76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District in favour of M/s. Sri Sai Mines and Minerals.

After careful examination of the proposals of the Asst. Director of Mines & Geology, Nagarkurnool, It has been decided in-principle for grant of Quarry Lease for Quartz & Feldspar over an extent of 9.00 Ha in Sy.No.76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District for a period of 20 years as per Rule 12(5)(c) of Telangana Minor Mineral Concession Rules 1966 subject to submission of Scrutinized Quarry Plan within (6) six months from the date of issue of this notice along with Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dt:14.09.2006 Consent for Establishment & Consent for

Operation from T.S. Pollution Control Board.

The scrutinized quarry plan shall also reject the restriction to be adopted by the applicant while conducting quarry operations due to the existence of structures, like temples railway line, roads, water bodies such as river, lake etc., and the stipulated distances as per the various Regulations prescribed under Mines & Metalliferous Regulations, 1961. The safety measures to be taken are also to be incorporated.

In view of the above, M/s Sri Sai Mines & Minerals, Prop: Sri V. Sanjeev Kumar hereby requested to submit Quarry Plan Scrutinized by any Officer duly authorizing in this behalf by the Director of Mines and Geology, Hyderabad for the proposed precise area within a period of (6) months from the date of issue of this notice along with the Consent for Establishment from T.S. Pollution Control Board and Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dt:14.09.2006 and based on the clarification to be issued by the State Govt. or the revised notification to be issued by the MoEF&CC to consider for grant of Quarry lease for Quartz & Feldspar in the subject area. If the applicant fails to submit the Scrutinized Quarry Plan within the stipulated period, it will be presumed that the applicant is not having interest in getting the quarry lease over the subject area and further course of action will be initiated as per Rules.

File No.DMG/60/2021-DMG

A copy of the Surveyed sketch showing the precise area over an extent of 9.00 Ha is proposed for grant of Quarry Lease for Quartz & Feldspar in the subject area in favour of the applicant is enclosed herewith.

Encl: (Surveyed sketch)

D.ronald.rose

Director(fac)(FAC)

To,

~~M/s Sri Sai Mines & Minerals,~~

Rep. by its Prop: Sri V. Sanjeev Kumar,

R/o 9-32, Gandhi Nagar, Kalwakurthy Village & Mandal,

Mahabubnagar District.

✓ Copy to the Asst Director of Mines & Geology Nagarkurnool District.

Copy to the Dy. Director of Mines & Geology Hyderabad for information.

GOVERNMENT OF TELANGANA

DEPARTMENT OF MINES AND GEOLOGY

Notice No: 12583/R2-3/2021

Dated:31/03/2022

Su Mines & Quarries - Application for grant of Quarry Lease for Quartz & Feldspar over an extent of 9.00 Ha. in Sy No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnool District - Application filed by M/s Sri Sai Mines & Minerals, Prop: Sri V. Sanjeev Kumar - Issue of revised Notice (LoI) for submission of Scrutinized Quarry Plan for an extent of 4.047 Ha. along with CFE and CFO from TSPCB and Environmental Clearance from MoEF& CC- Regarding.

R 1. Quarry Lease Application Dt:19.04.2016 fled by M/s. Sri Sai Mines & Minerals, Rep. by its Prop: Sri V. Sanjeev Kumar.

2. ADM&G, Nagarkurnool proposals dt:12.08.2016, 23.05.2020 & 09.11.2021 under single file system in File No.1929/QL/2016.

3. DM&G, Notice No. 12583/R2-3/2021, dt. 25.01.2022

4. ADM&G, Lr.No. 1929/QL/2016, dt.17.02.2022 & dt. 29.03.2022.

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Through the reference 1 st cited, M/s Sri Sai Mines & Minerals, Rep. by its Prop: Sri V. Sanjeev Kumar has fled Quarry lease application for Quartz & Feldspar over an extent of 9.00 Ha. in Sy.No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnool District on 19.04.2016.

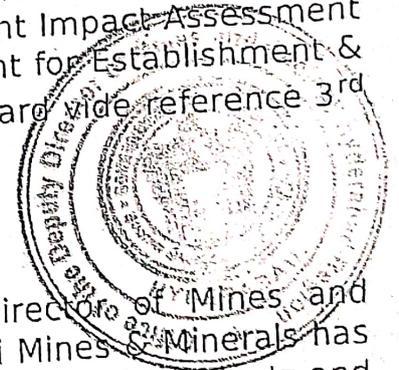
Through the reference 2nd cited, the Assistant Director of Mines & Geology, Nagarkurnool has reported that the Revenue Divisional Officer, Nagarkurnool vide Lr.No. J/4618/2016, dt.13.06.2016 has reported that M/s Sri Sai Mines and Minerals applied for mining lease over an extent of Ac.10.00 gts of Government land and Ac.13.02 Gts of Assignment lands in Sy.No.76 of Chedurupally Village, Veldanda Mandal, with the willing and consent letter and affidavits of Assignees as they are agreed to give their land in favour of M/s. Sri Sai Mines and Minerals for mining lease before Tahsildar. Further reported that the Tahsildar has enquired over the matter with adjacent Pattedars and found no remarks against M/s. Sri Sai

Mines and Minerals and the assignees of said land have will fully handed over/lease their assigned land and recommended to for grant of Quarry Lease to an extent of 9.00 Ha.

Further the Asst. Director of Mines and Geology, Nagarkurnool has reported the applied is occupied with Quartz vein raised to a height of 6 to 8 mts from the ground level. The Quartz out crops is noticed at the top of the mound and Feldspar mixed with Quartz is exposed at foot of the hillock. Further the ADM&G, has reported that the applied area surveyed and demarcated after survey and demarcated they arrived area is 9.00 Ha. Finally, the Asst. Director of Mines and Geology, Nagarkurnool has recommended for grant of Quarry Lease for Quartz and Feldspar over an extent of 9.00 Ha. in Sy.No.76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District in favour of M/s. Sri Sai Mines and Minerals.

After careful examination of the proposals of the Asst. Director of Mines & Geology, Nagarkurnool, it has been decided in-principle for grant of Quarry Lease for Quartz & Feldspar over an extent of 9.00 Ha in Sy.No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnool District for a period of 20 years as per Rule 12(5)(c) of Telangana Minor Mineral Concession Rules 1966 and issued Notice to M/s. Sri Sai Mines and Minerals for submission of Scrutinized Quarry Plan within (6) six months from the date of issue of notice along with Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dt:14.09.2006 Consent for Establishment & Consent for Operation from T.S. Pollution Control Board vide reference 3<sup>rd</sup> cited.

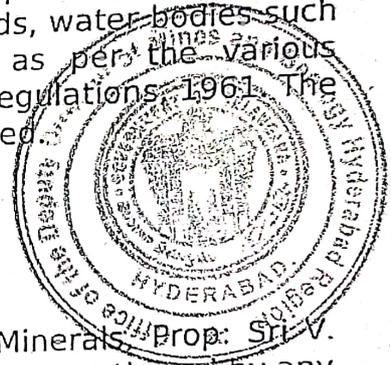
Through reference 4<sup>th</sup> cited, the Asst. Director of Mines and Geology, Nagarkurnool has reported that M/s. Sri Sai Mines & Minerals has submitted an affidavit requesting for grant of Quarry Lease for Quartz and Feldspar over an extent of 10.00 Acres/4.047 instead of 9.00 Ha. in Sy.No. 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District. The Empanelled Agency conducted DGPS survey in the presence of applicant for the reduced extent as shown the desired area shown in the filed and submitted DGPS map along with report for an extent of 4.047 Ha. The applicant has also submitted his consent for the reduced extent. Finally, the Asst. Director of Mines and Geology, Nagarkurnool has recommended for grant of Quarry Lease for Quartz and Feldspar over an extent of 4.047 Ha. in Sy.No. 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool



District in favour of M/s. Sri Sai Mines and Minerals

After careful examination of matter and in the light of report of the Asst. Director of Mines and Geology, Nagarkurnool, it has been decided in principle for grant of quarry lease for Quartz and Feldspar over an extent of 4.047 Ha. in Sy.No. 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District for a period of 20 years in favour of M/s. Sri Sai Mines and Minerals as per Rule 12(5) ( C ) of Telangana Minor Mineral Concession Rules, 1966 subject to the submission of Scrutinised Quarry Plan within (6) Six months from the date of issue of this notice along with Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.No.1533, dt.14.09.2006, consent for Establishment & Consent for Operations from TSPCB.

The scrutinized quarry plan shall also reject the restriction to be adopted by the applicant while conducting quarry operations due to the existence of structures, like temples railway line, roads, water bodies such as river, lake etc., and the stipulated distances as per the various Regulations prescribed under Mines & Metalliferous Regulations, 1961. The safety measures to be taken are also to be incorporated.



In view of the above, M/s Sri Sai Mines & Minerals, Prop: Sri V. Sanjeev Kumar hereby requested to submit Quarry Plan Scrutinized by any Officer duly authorizing in this behalf by the Director of Mines and Geology, Hyderabad for the proposed precise area within a period of (6) months from the date of issue of this notice along with the Consent for Establishment from T.S. Pollution Control Board and Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dt:14.09.2006 and based on the clarification to be issued by the State Govt. or the revised notification to be issued by the MoEF&CC to consider for grant of Quarry lease for Quartz & Feldspar in the subject area. If the applicant fails to submit the Scrutinized Quarry Plan within the stipulated period, it will be presumed that the applicant is not having interest in getting the quarry lease over the subject area and further course of action will be initiated as per Rules.

QUARRY PLAN INCLUDING PROGRESSIVE QUARRY CLOSURE PLAN FOR  
QUARTZ & FELDSPAR APPLIED AREA, OVER AN EXTENT OF  
4.047 HA IN SY.NO.76 OF CHEDURPALLY VILLAGE,  
VELDANDA MANDAL, NAGARKURNOOL DISTRICT.

(Submitted Under Rule 7B and 7B (viii) of TSMMC Rules, 1966 &  
Under Rule 23 (B) of MCDR, 1988)

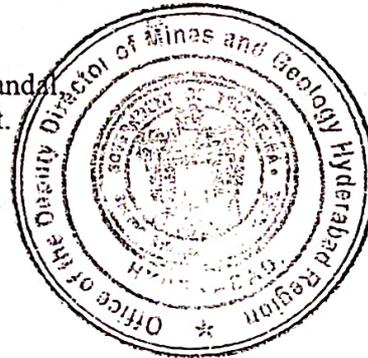
(For the First Five Years Plan Period)

(OPEN CAST SEMI MECHANIZED METHOD)

Non Forest-Govt. Land

APPLICANT

M/s. Sri Sai Mines & Minerals  
Proprietor: Sri V.sanjeev Kumar,  
R/o. 9-32,  
Gandhi Nagar,  
Kalwakurthy Village & Mandal  
Mahabubnagar District.



PREPARED BY

T.DEVENDHAR

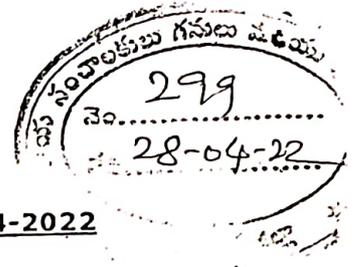
RQP/DMG/HYD/117/2013

R/O. 2-2-86, 2nd floor,  
Beside R.L.Reddy Chicken Center,  
Nagole, Hyderabad - 500 068.

Ph: 9603591777

SCRUTINIZED

GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES & GEOLOGY::HYDERABAD



Dt:21-04-2022

Lr.No.627/QP/NGKL/2022

From:  
M. Venkateshwarlu, M.Sc.,  
Dy. Director of Mines & Geology,  
Hyderabad.

To:  
1) M/s.Sri Sai Mines & Minerals  
Prop:Sri.V.Sanjeev Kumar  
R/o.9-32, Gandhi Nagar,  
Kalwakurthy Vg & Mdl.  
2) Sri T.Devender, RQP  
R/o.2-2-86,2<sup>nd</sup> Floor,  
Beside R.L.Reddy Chicken Center,  
Nagole, Hyderabad.

Sir,

Sub:- Mines & Quarries - Application for Quarry Plan for Quartz & Feldspar over an extent of 4.047 Hects in Sy. No. 76 of Chedurpally Vg, Veldanda Mdl, Nagarkarnool District - filed by M/s.Sri Sai Mines & Minerals, Prop:Sri.V.Sanjeev Kumar - Quarry Plan submitted - Scrutinized - Regarding.

Ref:- 1) G.O.Ms. No. 23 of Ind. & Comm. (M-I) Department, Dt: 30.03.2010.  
2) Application Dt:11.04.2022 from M/s.Sri Sai Mines & Minerals, Prop:Sri.V.Sanjeev Kumar along with the Draft Quarry Plan.  
3) This office Notice No.627/QP/NGKL/2022, dt: 18.04.2022 addressed to the applicant & RQP.  
4) Lr. dt:20.04.2022 from applicant / RQP along with fair copies of draft Quarry Plan.

\*\*\*\*\*

In exercise of the powers conferred under Rule 7- B (vii) (a) of TSMMC Rules 1966, the Quarry Plan prepared by Sri.T.Devender, RQP for Quartz & Feldspar over an extent of 4.047 Hects in Sy. No. 76 of Chedurpally Vg, Veldanda Mdl, Nagarkarnool District in favour of M/s.Sri Sai Mines & Minerals, Prop:Sri.V.Sanjeev Kumar is scrutinized and informed that

1. The scrutiny is without prejudice to any other laws applicable to the quarry plan area from time to time whether made by the Central Government, State Government or any other authority.
2. The Scrutinized authority does not owe the responsibility with regard to wrong / insufficient information furnished or erroneous certificate made by the applicant or RQP if any.
3. The applicant and RQP are responsible for Concealed /Suppressed /Circumvented /Misrepresented the quarry plan which may directly or indirectly affect the implementation of the Scrutinized quarry plan for execution of the work in the field.
4. The prior permission from the concerned authorities shall be obtained whenever and wherever it is required.
5. The scrutiny only for the quarry plan operations that the proponent proposed and intend to carried out for the consecutive years of period. Further it does not cover any authorisation for the lease boundaries / quantities extracted / royalty payments

for kind perusal of  
ADMY  
Jis  
28.04.22



GOVERNMENT OF TELANGANA

ORIGINAL

STO : Nagarkurnool

TREASURY/PAO Code:

2 8 0 1

Treasury Challan No :

6200017589

Major Head :

0 8 5 3 Non-Ferrous Mining and Metallurgical Industries

Sub-Major Head :

0 0

Minor Head :

1 0 2 Mineral Concession Fees Rents and royalties

Group Sub-Head:

0 0

Sub-Head :

8 1 Other Receipts

Detailed Head :

0 0 0

Sub-Detailed Head :

0 0 0

Non-Plan/Plan :

N

Charged/Voted :

V

Non-Contingency/Contingency :

N

DDO Code:

28011307001

Amount Rs. :

5000

In words Rupees :

FIVE THOUSAND ONLY

Purpose :

QUARRY PLAN SY NO 76

Remitter's Name & Address:

SRI SAI MINES AND MINERALS V SANJEEV KUMAR CHEDURUPALLY VILLAGE VELDANDA MANDAL , 9440687798

Remitter's Signature:

Head of Account verified

Dated 06-04-2022

Received Rs

S.T.O/T.O

by transfer through RTGS/NEFT...

Bank Manager

Bank Branch Code :

Stamp: SHAMODER RAJU S.T.O/T.O, SBI US APR 2022, JOURNAL No: 20198, CASH / TRANSFERED Queue No: [blank], Initials: [signature]

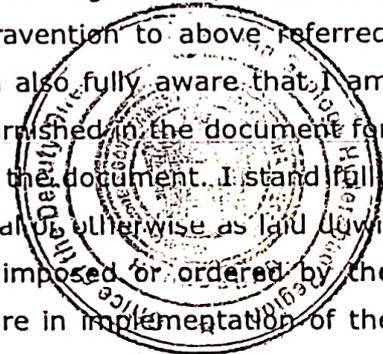
Challan entered in MR at P.No.2.....S.No.2... Date.28/4/22.....

FORM-W(A)  
See Rulr-7(B)  
SELF CERTIFICATION BY THE APPLICANT

I, V.Sanjeev Kumar, Proprietor of M/s. Sri Sai Mines & Minerals being an applicant of quarry lease for Quartz and Feldspar over an extent of 4.047 Ha in ~~Sy. No. 76 of Chedurpally Village Voldanda Mandal, Nagarkurnool District,~~ Telangana State

I do solemnly certify that the information furnished in the Quarry Plan is correct and based on the facts to the best of my knowledge and nothing has been misrepresented during preparation of document which may directly or indirectly affect the implementation of the document for execution of the work in the field.

I also do hereby certify that all the rules and regulations viz., the Telangana State Minor Mineral Concession Rules, 1966 alongwith Mines Act, 1952 rules made thereunder, Granite Conservation and Development Rules, 1999, Marble Conservation and Development Rules, 2002, Mineral Conservation and Development Rules, 1988 and Metalliferous Mines Regulations, 1961 have been taken into consideration and nothing in contravention to above referred rules have been furnished in the Quarry Plan. I am also fully aware that I am solely responsible for implementation of proposals furnished in the document for which the self-certification is being signed by me in the document. I stand fully responsible and liable to face the consequences, legal or otherwise as laid down in the statutes or any penalty or fine as may be imposed or ordered by the competent authority for any kind of breach or failure in implementation of the proposals contained therein.



Date:

Place: Hyderabad

  
 (Signature of the Applicant)

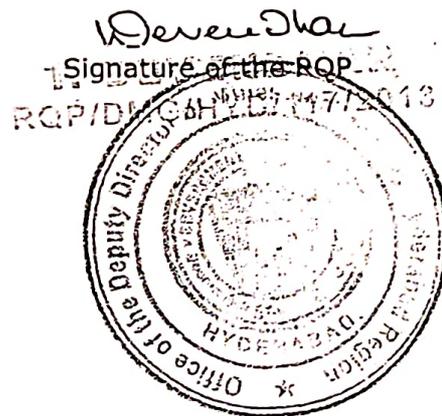
FORM-W(B)  
See Rule-7(B)  
RECOGNIZED PERSON CERTIFICATE

The provisions of the Telangana State Minor Mineral Concession Rules, 1966 along with Mines Act, 1952 rules made there under, Granite Conservation and Development Rules, 1999, Marble Conservation and Development Rules, 2002, Mineral Conservation and Development Rules, 1988 and Metalliferous Mines Regulations, 1961 have been observed in the preparation of the Quarry for Quartz and Feldspar over an extent of 4.047 Ha in Sy. No. 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District, Telangana State, and whenever specific permissions are required, the applicant will approach the concerned Government authorities as appropriate.

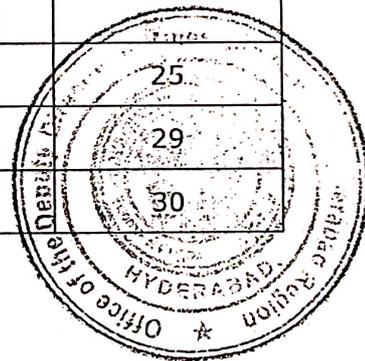
The information furnished in the Quarry Plan is true and correct to the best my knowledge. I abide by any order passed by Mines & Geology Department, if any contravention of Act & Rules is found in this matter.

Date :

Place : Hyderabad

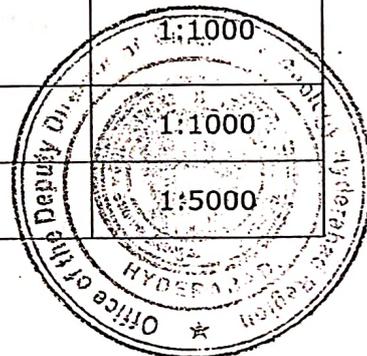


| SL. No. | CONTENTS                          | PAGE No. |
|---------|-----------------------------------|----------|
|         | <b>PART-I</b>                     |          |
| 1.0     | GENERAL                           | 1        |
| 2.0     | LOCATION AND ACCESSIBILITY        | 2        |
| 3.0     | TECHNICAL DETAILS                 | 4        |
| 3.1     | INTRODUCTION                      | 4        |
| 3.2     | INFRASTRUCTURE AND COMMUNICATION  | 5        |
| 3.3     | GEOLOGY AND EXPLORATION           | 6        |
| 3.4     | ESTIMATION OF GEOLOGICAL RESERVES | 8        |
| 3.5     | QUARRYING                         | 14       |
| 3.6     | MARKET ANALYSIS                   | 18       |
| 3.7     | WASTE MANAGEMENT PLAN             | 18       |
| 3.8     | ENVIRONMENTAL MANAGEMENT PLAN     | 19       |
| 3.9     | ENVIRONMENTAL IMPACT ASSESSMENT   | 21       |
| 3.10    | ENVIRONMENT MANAGEMENT            | 23       |
| 4.0     | ANY OTHER INFORMATION             | 25       |
|         | <b>PART-II</b>                    |          |
| 5.0     | PROGRESSIVE QUARRY CLOSURE PLAN   | 25       |
| 6.0     | FINANCIAL ASSURANCE               | 29       |
| 7.0     | CERTIFICATE FROM APPLICANT        | 30       |



LIST OF PLATES

| PLATE No       | TITLE OF PLATE                  | SCALE        |
|----------------|---------------------------------|--------------|
| Plate No. I    | Location Cum Key Plan           | 1:50000      |
| Plate No. II   | Applied Quarry Lease sketch     | 8 inch=1Mile |
| Plate No. III  | Surface Geological Plan         | 1:1000       |
| Plate No. IV.  | Geological Cross Sections       | 1:1000       |
| Plate No. V    | Five Years Working Plan         | 1:1000       |
| Plate No. VI   | Year Wise Cross Sections        | 1:1000       |
| Plate No. VII  | Conceptual Plan                 | 1:1000       |
| Plate No. VIII | Progressive Quarry Closure Plan | 1:1000       |
| Plate No. IX   | Environment plan                | 1:5000       |

ANNEXURES

Annexure-I : Notice No.12583/R2-3/2021, dated:31-03-2022

Annexure II : Photographs

Annexure III : R.Q.P Certificate.

This Quarry Plan is Scrutinized subject to the conditions / stipulations indicated in the

(FORM-W)  
QUARRY PLAN

Scrutinized Quarry Plan letter No. ....

2001627/DP/24/2022 21/4/2022

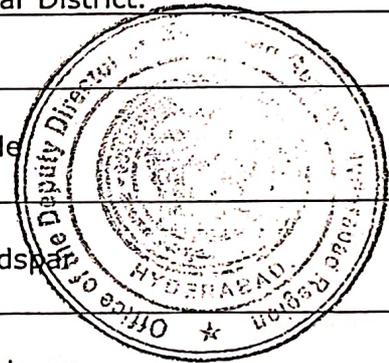
INCLUDING PROGRESSIVE QUARRY CLOSURE PLAN  
FOR  
QUARTZ & FELDSPAR APPLIED AREA

Over an extent of 4.047 Ha in Sy. No. 76 of  
Chedurpally (V), Veldanda (M), Nagarkurnool District  
Telangana State.

(Under Rule 7Band 7B (viii) of TSMMC Rules, 1966 &  
Under Rule 23 (B) of MCDR, 1988)

1.0 GENERAL

|     |   |   |
|-----|---|---|
| 1.1 | Name of the Applicant   | M/s. Sri Sai Mines & Minerals   |
| 1.2 | Address<br><i>SCRUTINIZED</i><br>Dy. Director of Mines & Geology<br>Hyderabad Region<br>Hyderabad | M/s. Sri Sai Mines & Minerals<br>Proprietor: Sri V.sanjeev Kumar,<br>R/o. 9-32,<br>Gandhi Nagar,<br>Kalwakurthy Village & Mandal,<br>Mahabubnagar District. |
| 1.3 | Status of the Applicant   | Firm  |
| 1.4 | Mineral (s) which is/are included in the prospecting license (For fresh grant)                    | Not Applicable  |
| 1.5 | Mineral (s) which is/are included in the letter of intent/lease deed                              | Quartz & Feldspar   |
| 1.6 | Mineral for which Applicant intends to mine   | Quartz & Feldspar   |



|     |  |  |
|-----|--|--|
| 1.7 | <p>Name of a person employed under clause (C) of sub rule (1) of rule 42 of MCDR, 1988 preparing quarry plan.</p> <p>Address of the RQP:</p> <p>Mobile Number:</p> | <p>T.Devendhar</p> <p>R/O. 2-2-86,2nd floor,<br/>Beside R.L. Reddy Chicken Center,<br/>Nagole, Hyderabad - 500 068.</p> <p>9603591777</p>                            |
|     | <p>E-Mail &amp; Website:</p> <p>RQP Registration No. &amp; Validity</p> <p>Designation:</p> <p>Date of appointment</p> <p>Date of Inspection/survey</p>            | <p>devendhargeo@gmail.com</p> <p>RQP/ DMG / HYD / 117 / 2013<br/>(Valid Upto31-10-2023)<br/>(Annexure-III)</p> <p>Consultant</p> <p>02-04-2022</p> <p>02-04-2022</p> |

## 2.0 LOCATION AND ACCESSIBILITY

|     |  |   |                                       |
|-----|--|---|---------------------------------------|
| A   | Lease applied area details               |   |                                       |
| I   | Name of the Quarry/Applicant             | M/s. Sri Sai Mines & Minerals   |                                       |
| II  | Latitude & Longitudes of Boundary Point. | BP  | LATITUDE LONGITUDE                    |
|     |  | A   | 16° 43' 34.0165" N 78° 36' 25.8292" E |
| III | Date of grant of lease                   | Quarry lease is not yet to grant. Notice issued to submit Quarry plan (Annexure-I)  |                                       |
| IV  | Period / Expiry date                     | 20 years  |                                       |
| V   | Name of the Applicant                    | M/s. Sri Sai Mines & Minerals   |                                       |
| VI  | Postal Address :                         | M/s. Sri Sai Mines & Minerals<br>Proprietor: Sri V.sanjeev Kumar,<br>R/o. 9-32,<br>Gandhi Nagar,<br>Kalwakurthy Village & Mandal,<br>Mahabubnagar District. |                                       |

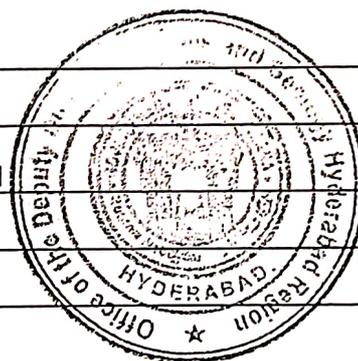
|   |  |   |                    |                    |  |
|---|--|---|--------------------|--------------------|--|
| B | Details of applied /lease area with precise area demarcation lease sketch duly certified by the State Government along with complete demarcation report giving co-ordinates of all boundary pillars. | The Cadastral Map certified by the Asst. Director of Mines & Geology, Nagarkurnool, in favour of M/s. Sri Sai Mines & Minerals, is given as Plate No. II. |                    |                    |  |
|   |  | The Area is Bounded by the following Geographical Co-ordinates with WGS-84 as Map datum:  |                    |                    |  |
|   |  | BP  | LATITUDE           | LONGITUDE          |  |
|   |  | A   | 16° 43' 34.0165" N | 78° 36' 25.8292" E |  |
|   |  | B   | 16° 43' 40.7065" N | 78° 36' 25.5540" E |  |
|   |  | C   | 16° 43' 40.4283" N | 78° 36' 30.8536" E |  |
|   |  | D   | 16° 43' 35.5801" N | 78° 36' 31.6300" E |  |
|   |  | E   | 16° 43' 31.2722" N | 78° 36' 30.9804" E |  |

#### Details of Land break up

| Forest                    | Area(Ha) | Non-forest                                | Area (Ha)             |
|---------------------------|----------|---|-----------------------|
| (i) Reserve Forest        | Nil      | (i) Govt. Waste land                      | 4.047                 |
| (ii) Protected Forest     | Nil      | (ii) Govt. grazing Land                   |                       |
| (iii) Wild life sanctuary | Nil      | (iii) Pvt. Agriculture                    | Nil                   |
| (iv) Bird Sanctuary       | Nil      | Irrigated Land                            | Nil                   |
| (v) Others(specify)       |          | (iv) Pvt. Agriculture non-irrigated land. | Nil                   |
|                           |          | (v) Pvt. Patta land,                      |                       |
|                           |          | (vi) Others(specify)                      |                       |
|                           |          |   | <b>Total 4.047 Ha</b> |

#### Details of the Area

|     |  |                           |
|-----|--|---------------------------|
| i   | Total lease area/applied area  | 4.047 Ha                  |
| ii  | State & District   | Telangana<br>Nagarkurnool |
| iii | Mandal/Taluka  | Veldanda                  |
| iv  | Village  | Chedurpally               |
| v   | Whether the area falls under Coastal Regulation Zone (CRZ)? If yes, details thereof. | No                        |



|      |   |   |
|------|---|---|
| vi   | <b>Existence of public road/railway line, if any nearby and approximate distance</b>  | The quarry lease applied area is well connected and easily accessible by network of roads. The applied area is located on South of Chedurpally village at a distance of 3.0 Km. the applied area can be approached Chedurpally-Pothepally road. State Transport Bus Services ply from Kalwakurthy-Chedurpally frequently; |
|      |   | Private Transport is also available on this road network.   |
| vii  | <b>Top sheet Number</b>   | The Quarry Lease applied area falls in Survey of India Topo-sheet No.56 L/10.   |
| viii | <b>Attach a general location map showing area and access routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available, the area may be shown on an administrative map.</b> | The location of the area is indicated in Key - Cum - Location Map (Plate - I).<br>The sketch of the quarry lease applied area is given as Plate-II.   |

### 3.0 TECHNICAL DETAILS

#### 3.1 Introduction

M/s. Sri Sai Mines & Minerals Proprietor Sri V.Sanjeev Kumar was applied for grant of quarry lease for Quartz & Feldspar over an extent of 4.00 Ha in Sy. No. 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District, Telangana State, on 19-04-2016.

The Asst. Director of Mines and Geology, Nagarkurnool submitted the proposals recommending for grant of quarry lease for Quartz & Feldspar over an extent of 4.047 Ha in Sy. No. 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District, Telangana State in favour of M/s. Sri Sai Mines & Minerals.

After careful examination of the proposals of the Assistant Director of Mines and Geology, Nagarkurnool, it is decided in principle to grant of quarry lease for Quartz & Feldspar over an extent of 4.047 Ha in Sy. No. 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District, Telangana State, in favour of M/s. Sri Sai Mines & Minerals for a period of (20) years subject to submission of scrutinized Quarry Plan issued by the Director of Mines & Geology, Hyderabad, with a condition that the scrutinized Quarry Plan shall reflect the restrictions to be adopted by the applicant while conducting quarry operations

due to existence of any structures, railway line, roads, water bodies such as river etc., and the stipulated distances as per the various regulations prescribed under Mines and Metalliferous Regulations '1961 along with Consent for Establishment from TS Pollution Control Board & Environmental Clearance from Ministry of Environment & Forests (MoEF) as per Environment Impact Assessment Notification to consider grant of quarry lease for Quartz & Feldspar vide Director of Mines & Geology, Hyderabad, Notice No. 12583/R2-3/2021, dated:31-03-2022 (Annexure - I).

Sri V.Sanjeev Kumar, approached Sri T.Devendhar, Consultant Geologist and RQP (RQP / DMG / HYD / 117 / 2013) for preparation of Quarry Plan in the above mentioned area.

Accordingly this Quarry Plan is prepared for systematic and scientific development of deposit and obtaining the Environmental Clearance from State Level Environment Impact Assessment Authority (SEIAA)/SEAC, Telangana State.

This Quarry Plan is prepared under Rule 7B of Telangana Minor Mineral Concession Rules, 1966 for the five years period and submitted to the Dy. Director of Mines & Geology, Hyderabad, for scrutiny.

### 3.2 Infrastructure and Communication

|                                    |   |
|------------------------------------|---|
| <b>Availability of Water</b>       | The ground water is available 70 M BGL (as observed from existing bore wells). The agricultural fields in the surrounds of the quarry lease applied area are irrigated by ground water. |
| <b>Availability of Electricity</b> | Electricity is available in all the villages and in the nearby agricultural lands for borewells.  |
| <b>Communication Network</b>       | Tele Communications facility is available at the Chedurpally Village.   |
| <b>Road Network</b>                | State Transport Bus Services ply from Kalwakurthy-Chedurpally frequently, Private transport is also available on this road network.   |
| <b>Nearest Rail Head</b>           | No nearest Railway Station available from the quarry lease applied area   |
| <b>School</b>                      | Primary School Education is available at Chedurpally Village and High School Education is available at Veldanda Mandal.   |
| <b>Medical Facility</b>            | Registered Medical Practitioner is available at chedurpally Village. Veldanda is well placed for Doctors, Nursing Homes & Hospitals.  |

### 3.3 GEOLOGY AND EXPLORATION

#### Topography

The subject area comes under Revenue category Govt. Land. The terrain is mound surface with Quartz and Feldspar out crops. The Quartz & Feldspar deposit occurring as a vein type, Quartz & Feldspar vein trending is NW-SE. The quarry lease applied area is elevated part at the west and gently sloping towards NE. The highest & lowest elevations in the applied lease area are 436 mts and 422 mts from the bench mark of 426 mts and the bench mark is shown in PLATE No. III.

There is a maximum relief of 14 mts.

There are no permanent structures or dwelling in the quarry lease applied area.

There are no seasonal nalas located in the area. The surface rain water flows through the slopes of the area through natural ravines and joins main drainage water courses.

#### Topographical Survey

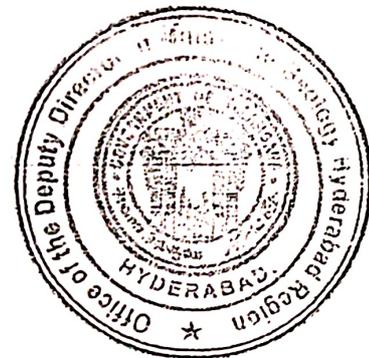
The baseline is considered from the GPS reading in co-relation with Toposheet contours, the levels were taken Total Station.

The BM is taken on Boundary Pillar -E in the quarry lease applied area with its value of 426 M.

The co-ordinates were fixed using the 12 channel handheld GPS make with GARMIN

#### MAP DATUM:WGS - 84

|                 |               |
|-----------------|---------------|
| Position Format | Hddd mm ss.ss |
| Map Datum       | WGS - 84      |
| Units           | Metric        |
| North Reference | Magnetic      |
| Variance        | 001° W        |
| Angle           | Degrees       |



#### Regional Geology

The region of the subject area is belonging to Peninsular Gneiss of Archean group. The Peninsular Gneissic Complex comprising migmatite gneiss, grey granodiorite, Porphyritic granite and intruded by dolerite and aplite veins.

The Peninsular Gneissic Complex comprises of gneiss - migmatite - granite suite of rocks. They are highly variable in mineralogical composition appearance structure and relative ages. The individual members have not been distinguished in a major part of the area. However, granite and migmatite gneiss occupy a large part of the

area while bands of relatively younger coarse - grained gneissic granite occur in the north eastern part.

The Nagarkurnool belt located along the Peninsular Gneissic Complex comprises a complex assemblage of gneissic variants and granitic rocks which occupy almost the entire lease area the Peninsular Gneissic Complex in the area is representing mostly by Biotite hornblende gneiss granite and migmatite in north eastern part of the quarry lease applied area and made up of rocks of high grade metamorphism, migmatization and intense deformation. These granites, which are often

porphyritic, are intrusive into the gneissic terrain and contain alkali feldspar space. The later in parts the colour to the granite which ranges from light to deep pink because of the massive nature of these intrusive they are amenable for producing large size blocks, due to the wide spaced joint pattern in hearted to them.

**Quartz Mineral**

Quartz is one of the most common minerals in the Earth's crust. As a mineral name, quartz refers to a specific chemical compound (silicon dioxide, or silica, SiO<sub>2</sub>), having a specific crystalline form (hexagonal). It is found in all forms of rock: igneous and metamorphic.

| Physical Properties of Quartz |   |
|-------------------------------|---|
| Chemical Classification       | Silicate  |
| Color                         | Quartz occurs in virtually every color. Common colors are clear, white, gray, purple, yellow, brown, black, pink, green, red. |
| Streak                        | Colorless (harder than the streak plate)  |
| Luster                        | Vitreous  |
| Diaphaneity                   | Transparent to translucent  |
| Cleavage                      | None - typically breaks with a conchoidal fracture  |
| Mohs Hardness                 | 7   |
| Specific Gravity              | 2.6 to 2.7  |
| Diagnostic Properties         | Conchoidal fracture, glassy luster, hardness  |
| Chemical Composition          | SiO <sub>2</sub>  |
| Crystal System                | Hexagonal   |
| Uses                          | Glass making, abrasive, foundry sand, hydraulic fracturing proppant, gemstones  |

## FELDSPAR

Feldspar is the name given to a group of minerals distinguished by the presence of alumina and silica ( $\text{SiO}_2$ ) in their chemistry. This group includes aluminum silicates of soda, potassium, or lime. It is the single most abundant mineral group on Earth. They account for an estimated 60% of exposed rocks, as well as soils, clays, and other unconsolidated sediments, and are principal components in rock classification schemes. The minerals included in this group are the orthoclase, microcline and plagioclase feldspars.

### Geology of the Quarry Lease Applied Area

It is a fresh land. Litho-facies map of the Quarry Lease applied area had been prepared on 1:1000 scale. The distinct mappable litho units plotted in the Surface Geological Plan (enclosed as Plate-III). Quarry lease applied area is covered with Quartz & Feldspar deposit. Quartz and Feldspar float ore with soil was plotted in surface geological plan.

#### Details of prospecting/exploration already carried out

i) **No. of pits and trenches indicating dimensions, spacing etc. along and across the strike/foliation with reference to geological plan:**

No trial pits have been carried out in the applied quarry lease area.

ii) **No. of boreholes indicating type(core/RC/DTH), diameter, spacing, inclination, collar level, depth etc. with standard borehole logs duly marking on geological plans/sections:**

No bore holes have been carried out in the applied area.

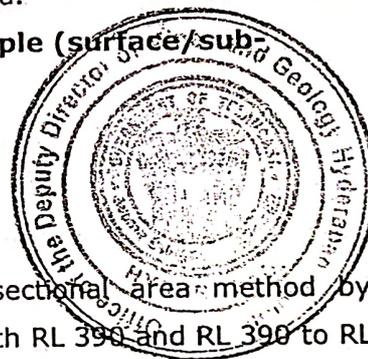
iii) **Details of sample analysis indicating type of sample (surface/sub surface from pits/trenches/borehole etc.)**

Samples are not Analyzed.

### 3.4 ESTIMATION OF GEOLOGICAL RESERVES Method of Estimation of Reserves

The volume of the deposit is computed by cross sectional area method by multiplying the cross sectional area with the proved depth RL 390 and RL 390 to RL 350 considered as Probable.

The cross sections were drawn perpendicular to the strike direction, the cross sectional area of the individual sections are calculated to arrive at sectional area, the area is multiplied by the sectional influence of 85 mts to 90 mts to arrive the volume of mineral.



The cross section in SW-NE direction are drawn at interval of 85 m to 90 mts. 2No's of Geological cross sections have been drawn for the assessment. These sections are designated as A-A' to B-B'.

Based on the physical appearance of the applied area, it is assumed that recovery percentage of Quartz & Feldspar is 35% anticipated.

**2 Cross Sections (A-A' to B-B') is drawn perpendicular to the slope direction for profile purpose.**

### **Categorization of Reserves**

G1 (Proved) scale category as (111) code and G2 (121) calculated. No resources are considered under G3 (Possible) scale of exploration.

The deposit up to RL 350 considered as Mineable Reserves.

### **Reserves and Resources as per UNFC**

(UNFC code for area considered for different categories of reserve/resources estimation may also be marked on geological cross sections.)

#### **(A) Category of deposit as per UNFC Guidelines:**

Through the strike of Quartz and Feldspar body is assumed NW-SE direction. The strike length of the body measured 265 M (Approx) in the area with an average width of 180 M.

For the present estimation the following procedure has been adopted. As per the classification of UNFC the deposit falls under (II).

#### **Parameters considered for reserves/ Resources Estimations:**

- 2No's of Geological cross sections have been drawn for the assessment. These sections are designated as A-A' to B-B'
- Sectional influence is 85 to 90 meters considered.
- Area calculates form the sections where the Quartz & Feldspar body has been marked.
- Depth up to RL 350 thickness of the subject area is considered as depth of the deposit.

#### **Justification under UNFC classification**

##### **A) Geological Axis:**

**Geological Survey:** The topographical survey of applied quarry lease area covering 4.047 Ha was carried out with total station survey on 1:1000 scale with a grid interval of 50m was drawn and a surface plan with contours at 2m intervals. A bench mark on the SE boundary point no. E at 426 m. The surface geological plan plate-III has been prepared showing all the surface features. The surface plan formed the base for systematic geological mapping of various litho logical units



within the applied quarry lease boundary. The surface geological plan for the applied quarry lease area is given plate III.

**Reserves /Resources Estimations:** Reserves estimation is confined to the area and up to 460 mts depth. The reserves of 2683863 T of Feldspar and 2683863 T of Quartz in these parts of quarry applied are placed under 111 and 121 category.

### B) Feasibility Axis

**Geology:** Geology of the area is studied by referring exposures of Quartz & Feldspar and depicted on the geological plan and other relevant plans. Geological

cross sections formed the base for reserves estimation. Taking into consideration of all aspects such as statutory limits, safety zone, bench heights, depth, and lateral extension factors, the reserves and resources evolution has been made.

**Mining:** Based on the G1 and G2 level reserves were estimated, while the resources were on the basis of Physical appearance and geological continuity of the deposit. Quarrying activity has not been started in the area. Quarry operations will be semi-mechanized method.

**Processing:** The deposit is simple in nature with 2 to 4.0 mts of soil with weathered rock (OB).

**Infrastructure:** There is no major construction is seen near to the quarry lease applied area. Office, Rest Rooms, First Aid Room, Shelters, Lavatory, and Bore Well for drinking water will be provided by the applicant.

**Marketing:** There is enough marketing scope to supply the raw material Quartz to the Glass Manufacturing industries within the state and neighboring states.

Feldspar is used to make dinnerware and bathroom and building tiles. In ceramics and glass production, feldspar is used as a flux. A flux is a material that lowers the melting temperature of another material, in this case, glass.

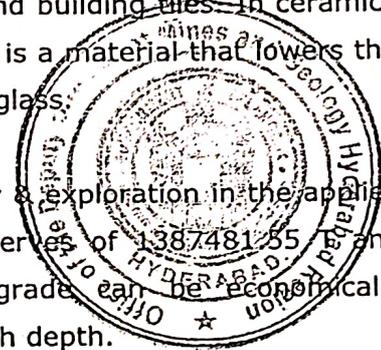
### C) Economic Axis:

**Detailed Exploration:** The detailed geological survey & exploration in the applied area has indicated recoverable /salable feldspar reserves of 1387481.55 T and quartz reserves of 1387481.55 T with average grade can be economically extracted. The potential reserves will be increasing with depth.

**Mining report / Mining scheme / Working Mining:** Fresh Quarry Plan.

**Specific end use grades of Reserves:** Large amounts of quartz are used in the manufacture of glass and ceramics and for foundry molds in metal casting. Feldspar is used to make dinnerware and bathroom and building tiles.

**Specific Knowledge of forest / non forest and other land use:** The applied quarry lease area is not a forest land nor in the vicinity of forest areas. The entire



lands area Govt. Land diverted for mining which shall be economically used for quarrying purpose.

Under Economic axis the deposit/ applied area is categorized as E2

Based on the detail study under EFG classification of UNFC, the reserves estimated will come under proved reserves of category-II.

Mineable Reserves (111) and (121)

Up to RL 390 level considered as Proved reserves.

Probable (121) reserves: From RL 390 to RL 350 calculated

**Furnish detailed calculation of reserves / resources section wise:**

The section wise reserves estimated within the area, area tabulated below category wise:

Mineral/ ore blocked due to benches, barriers, pillars, road, railway, river, nala, reservoir, electric line and other statutory bodies etc., under forest, sanctuaries etc. where necessary permissions are not available.

Based on the available deposit in the applied quarry lease area and parameters considered to assess reserves, it has been attempted to allocate the Quartz & Feldspar reserves under UNFC code.

|                           | UNFC CODE   | QUARTZ IN T | FELDSPAR IN T |
|---------------------------|-------------|-------------|---------------|
| Proved Mineral Reserves   | 111         | 1416242.100 | 1416242.100   |
| Probable mineral reserves | 121 and 122 | 1267620.90  | 1267620.90    |

#### PROVED GEOLOGICAL RESERVES

| Sections | Category              | Sectional Area<br>(M <sup>2</sup> ) | Sectional Influence<br>(M) | Specific Gravity | Quartz Reserves @ 35% | Feldspar Reserves @ 35% | Waste @ 30%       |
|----------|-----------------------|-------------------------------------|----------------------------|------------------|-----------------------|-------------------------|-------------------|
|          | & UNFC Code           |                                     |                            |                  | (T)                   | (T)                     | (M <sup>3</sup> ) |
| A-A'     | G1<br>(Proved)<br>111 | 5950                                | 90                         | 2.6              | 487305.00             | 487305.00               | 160650.00         |
| B-B'     |                       | 7217                                | 90                         | 2.6              | 591072.30             | 591072.30               | 194859.00         |
| C-C'     |                       | 4368                                | 85                         | 2.6              | 337864.80             | 337864.80               | 111384.00         |
| TOTAL    |                       |                                     |                            |                  | 1416242.10            | 1416242.10              | 466893.00         |

## PROBABLE GEOLOGICAL RESERVES

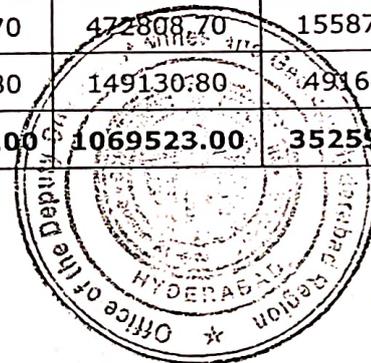
| Sections | Category    | Sectional Area | Sectional Influence | Specific Gravity | Quartz Reserves @ 35% | Feldspar Reserves @ 35% | Waste @ 30% |
|----------|-------------|----------------|---------------------|------------------|-----------------------|-------------------------|-------------|
|          | & UNFC Code |                |                     |                  | (M <sup>2</sup> )     | (M)                     | (T)         |
| A-A'     | G2 (121)    | 6943           | 90                  | 2.6              | 568631.70             | 568631.70               | 187461.00   |
| B-B'     |             | 7373           | 90                  | 2.6              | 603848.70             | 603848.70               | 199071.00   |
| C-C'     |             | 1230           | 85                  | 2.6              | 95140.50              | 95140.50                | 31365.00    |
| TOTAL    |             |                |                     |                  | 1267620.90            | 1267620.90              | 417897.00   |

## RESERVES BLOCKED UNDER BUFFER ZONE

| Sections | Category    | Sectional Area | Sectional Influence | Specific Gravity | Quartz Reserves @ 35% | Feldspar Reserves @ 35% | Waste @ 30% |
|----------|-------------|----------------|---------------------|------------------|-----------------------|-------------------------|-------------|
|          | & UNFC Code |                |                     |                  | (M <sup>2</sup> )     | (M)                     | (T)         |
| A-A'     | (112)       | 1038           | 90                  | 2.6              | 85012.20              | 85012.20                | 28026.00    |
| B-B'     |             | 1068           | 90                  | 2.6              | 87469.20              | 87469.20                | 28836.00    |
| C-C'     |             | 703            | 85                  | 2.6              | 54377.05              | 54377.05                | 17926.50    |
| TOTAL    |             |                |                     |                  | 226858.45             | 226858.45               | 74788.50    |

## RESERVES BLOCKED UNDER SAFETY SLOPES

| Sections | Category    | Sectional Area | Sectional Influence | Specific Gravity | Quartz Reserves @ 35% | Feldspar Reserves @ 35% | Waste @ 30% |
|----------|-------------|----------------|---------------------|------------------|-----------------------|-------------------------|-------------|
|          | & UNFC Code |                |                     |                  | (M <sup>2</sup> )     | (M)                     | (T)         |
| A-A'     | (112)       | 5465           | 90                  | 2.6              | 447583.50             | 447583.50               | 147555.00   |
| B-B'     |             | 5773           | 90                  | 2.6              | 472808.70             | 472808.70               | 155871.00   |
| C-C'     |             | 1928           | 85                  | 2.6              | 149130.80             | 149130.80               | 49164.00    |
| TOTAL    |             |                |                     |                  | 1069523.00            | 1069523.00              | 352590.00   |



## OVERBURDEN

| Sections | Sectional Area    | Sectional Influence | OB                 |
|----------|-------------------|---------------------|--------------------|
|          | (M <sup>2</sup> ) | (M)                 | ( M <sup>3</sup> ) |
| A-A'     | 166               | 90                  | 14940              |
| B-B'     | 81                | 90                  | 7290               |
| C-C'     | 45                | 85                  | 3825               |
| TOTAL    |                   |                     | 26055              |

**Total Mineable Reserves**

Considering the recovery of the Quartz and Feldspar from the quarry is 35% each anticipated.

**Extraction of Market Grade Reserves-Quartz**

|   |                |
|---|----------------|
| Proved Geological Reserves                | =1416242.10 T  |
| Probable Geological Reserves              | =1267620.90 T  |
| Total Geological Reserves                 | =2683863.00 T  |
| Reserves Blocked under 7.5 Buffer zone    | = 226858.45 T  |
| Reserves Blocked under Safety Slopes      | =1069523.00 T  |
| Total Reserves Blocked BZ & Safety Slopes | = 1296381.45 T |
| Reserves available for Market Grade       | = 1387481.55 T |

**Extraction of Market Grade Reserves-Feldspar**

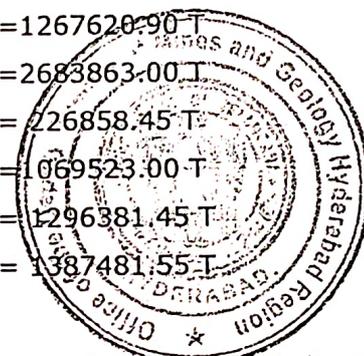
|   |                |
|---|----------------|
| Proved Geological Reserves                | =1416242.10 T  |
| Probable Geological Reserves              | =1267620.90 T  |
| Total Geological Reserves                 | =2683863.00 T  |
| Reserves Blocked under 7.5 Buffer zone    | = 226858.45 T  |
| Reserves Blocked under Safety Slopes      | =1069523.00 T  |
| Total Reserves Blocked BZ & Safety Slopes | = 1296381.45 T |
| Reserves available for Market Grade       | = 1387481.55 T |

**Life of Quarry**

The detailed geological survey & study in the applied area has indicated recoverable /salable quartz reserves of 1387481.55 T and feldspar reserves 1387481.55 T with average grade can be economically extracted. During current plan period it is proposed to produce 332013.500 T of Feldspar and 332013.500 T of Quartz during next five years plan period with maximum annual production of 70434 T of Feldspar and 70434 T of Quartz. The tentative anticipated life of the applied quarry shall be 19.70 or 20 years of Quartz and Feldspar

Life of the Quarry

= 19.70 SAY 20 YEARS



### 3.5 QUARRYING

"There are no public buildings, places of importance and historical monuments, however, the Applicant will conduct the quarry operations duly adopting the restrictions regarding the safety measures as per the regulations 109 & 127 of Metalliferous Mines Regulations '1961".

a) **Method of Quarrying (Open Cast other than fully Mechanized / Semi Mechanized)**

It is proposed to quarry by open cast, Semi Mechanized method on single shift basis. Excavation shall be carried out by drilling and blasting by developing the benches of 6 M height with 6 M bench width respectively. The development of benches will be maintained @ 60° safety slopes. Excavation and loading shall be carried out with simple excavators.

b) **Beneficiation**

No processing is required.

c) **Drilling & Blasting**

Drill holes of 3.0 – 5.0M depth will be drilled in a staggered pattern at 1 m interval.

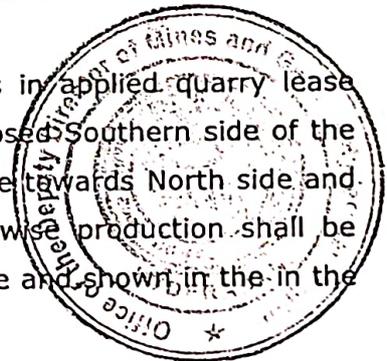
- i) Drill hole Diameter 100 mm up to 5.5 M long
- ii) Depth and Inclination of drill hole  
Generally drilled vertically in an alignment, drilled.
- iii) Explosive Type  
Slurry explosive with non-electrical de initiation system.

d) **Production Proposed for the five years**

It is proposed to produce 332013.500 T of Feldspar and 332013.500 T of Quartz during next five years plan period with maximum annual production of 70434 T of Feldspar and 70434 T of Quartz. Benches of 6 M height and 6 M width will be developed during the plan period in depth of RL up to 405 mts successively.

**Quarrying Programme for the next five years**

The Applicant proposes to take up quarrying operations in applied quarry lease area. The excavation activity will be taken up from proposed Southern side of the applied area. Then the advancement of the bench shall be towards North side and all directions to achieve the targeted production. Year wise production shall be made as follows and in the block ear marked for the same and shown in the in the Five Year Working Plan (Plate-V).



**1<sup>st</sup> Year**

**In the first year** quarrying will be carried out from the proposed South side of the applied area. It is proposed to excavate an sectional area of 650.00 Sq.m with an sectional influence of 85 mts. Overburden has to be removed while development to achieve the targeted production. During the year the quarry operations shall be in between RL 432-419.

The quarry advances North and all directions. Proposed to excavate a sectional area of 650.00 Sq.m with an sectional influence of 85 mts will be excavated producing ~~50277.500 T of saleable Feldspar and 50277.500 Tons of saleable Quartz~~ is anticipated.

**2<sup>nd</sup> Year**

**In the second year** quarrying will be carried out adjacent the 1<sup>st</sup> year workings. It is proposed to excavate an sectional area of 860.00 Sq.m with an sectional influence of 90 mts. Overburden has to be removed while development to achieve the targeted production. During the year the quarry operations shall be in between RL 436-415.

The quarry advances north and all directions. Proposed to excavate a sectional area of 860.00 Sq.m with an sectional influence of 90 mts will be excavated producing 70434 T of saleable Feldspar and 70434 Tons of saleable Quartz is anticipated.

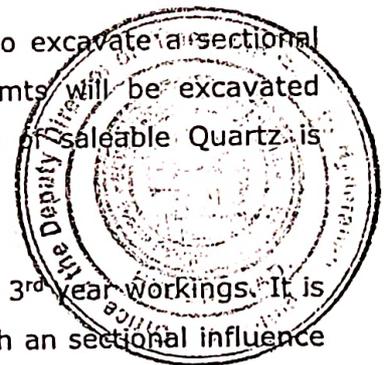
**3<sup>rd</sup> Year**

**In the third year** quarrying will be continue adjacent to the 2<sup>nd</sup> year workings. It is proposed to excavate an sectional area of 860.00 Sq.m with an sectional influence of 90 mts. Overburden has to be removed while development to achieve the targeted production. During the year the quarry operations shall be in between RL 434-413.

The quarry advances North and all directions. Proposed to excavate a sectional area of 860.00 Sq.m with an sectional influence of 90 mts will be excavated producing 70434 T of saleable Feldspar and 70434 Tons of saleable Quartz is anticipated.

**4<sup>th</sup> Year**

**In the fourth year** quarrying will be continue adjacent the 3<sup>rd</sup> year workings. It is proposed to excavate an sectional area of 860.00 Sq.m with an sectional influence of 90 mts. Overburden has to be removed while development to achieve the targeted production. During the year the quarry operations shall be in between RL 434-405.



The quarry advances S and all directions. Proposed to excavate a sectional area of 860.00 Sq.m with an sectional influence of 90 mts will be excavated producing 70434 T of saleable Feldspar and 70434 Tons of saleable Quartz is anticipated.

#### 5<sup>th</sup> Year

In the fifth year quarrying will be continue adjacent the 2<sup>nd</sup> & 4<sup>th</sup> year workings. It is proposed to excavate an sectional area of 860.00 Sq.m with an sectional influence of 90 mts. Overburden has to be removed while development to achieve the targeted production. During the year the quarry operations shall be in between RL 428-405.

The quarry advances North and all directions. Proposed to excavate a sectional area of 860.00 Sq.m with an sectional influence of 90 mts will be excavated producing 70434 T of saleable Feldspar and 70434 Tons of saleable Quartz is anticipated.

The year wise production proposed is shown in the following table.

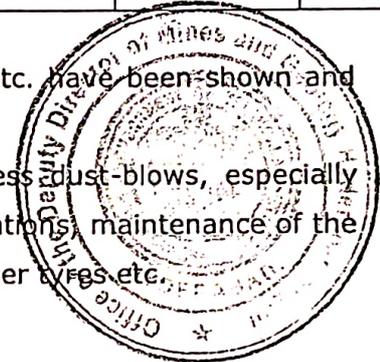
| YEAR WISE PRODUCTION FOR 5 YEARS |         |           |             |             |                               |                  |                    |                               |                            |
|----------------------------------|---------|-----------|-------------|-------------|-------------------------------|------------------|--------------------|-------------------------------|----------------------------|
| Year                             | RL's    | Sec. Area | Sec. Influ. | Sp. Gravity | Development (M <sup>3</sup> ) | Quartz @ 35% (T) | Feldspar @ 35% (T) | Waste @ 30% (M <sup>3</sup> ) | Total OB (M <sup>3</sup> ) |
| 1                                | 432-419 | 650       | 85          | 2.6         | 2380                          | 50277.50         | 50277.50           | 16575                         | 18955                      |
| 2                                | 436-415 | 860       | 90          | 2.6         | -                             | 70434            | 70434              | 23220                         | 23220                      |
| 3                                | 434-413 | 860       | 90          | 2.6         | -                             | 70434            | 70434              | 23220                         | 23220                      |
| 4                                | 434-405 | 860       | 90          | 2.6         | -                             | 70434            | 70434              | 23220                         | 23220                      |
| 5                                | 428-405 | 860       | 90          | 2.6         | 1530                          | 70434            | 70434              | 23220                         | 24750                      |
| TOTAL                            |         |           |             |             | 3910                          | 332013.5         | 332013.5           | 109455                        | 113365                     |

A year wise working plan showing pit layouts, dumps, etc. have been shown and enclosed as Plate V.

Sprinkling of water on the roads and dumps to suppress dust-blows, especially during the dry months of the year, watering to the plantations, maintenance of the roads and pits to minimize the wear and tear of the dumper tyres etc.

#### Production Schedule

The production of Quartz and Feldspar continuous throughout year except during monsoon. That is 10 working months, 25 working days per month are considered. The average production of Quartz and feldspar can be easily achieved in a single shift with sufficient men and machinery.



e) **Men & Machinery**

| S.No. | Category        | No. of Persons. |
|-------|-----------------|-----------------|
| 1.    | Mine Supervisor | 1               |
| 2.    | Skilled Workers | 4               |
| 3.    | Semi Skilled    | 5               |
| 4.    | Un-skilled      | 10              |

| MACHINERY                   |         |
|-----------------------------|---------|
| Excavators                  | 1 No's  |
| Tractor mounted Compressors | 2 No's  |
| Jack Hammers                | 4 No's. |
| Tipper                      | 5 No's  |
| Water tanker                | 1 No.   |

f) **Details of Stock Yard**

Temporary stocks will be maintained on day to day basis, entire ROM will be cleared within days (i.e. 5 to 10 days).

g) **Waste Dump**

113365 M<sup>3</sup> of overburden is anticipated to achieve the targeted production. The waste generated will be dumped along the Northeastern boundary of quarry lease applied area of 0.1 Ha. The dump height will be about 20m with 45° slope angle will be formed. A retainer wall will be constructed around the dump yard to avoid wash off during rainy season. The stocked top soil will be reuse for plantation purpose.

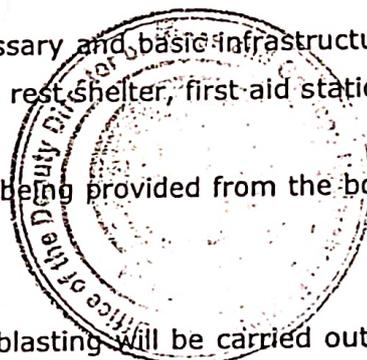
h) **Site Services**

After the commencement of quarry operations, necessary and basic infrastructure will be created for this quarry lease viz. quarry office, rest shelter, first-aid station, drinking water facilities etc.

Water Supply: required water for drinking purpose is being provided from the bore well near to the quarry lease area.

i) **Explosive Magazine**

No permission for storing the blasting material. The blasting will be carried out in regularly; the Applicant will hire the services of Licensed Blasting Contractor.



### 3.6 Market Analysis

Quartz is one of the most useful natural materials. Its usefulness can be linked to its physical and chemical properties. It has a hardness of seven on the Mohs Scale which makes it very durable. It is chemically inert in contact with most substances. It has electrical properties and heat resistance that make it valuable in electronic products.

Geological processes have occasionally deposited sands that are composed of almost 100% quartz grains. These deposits have been identified and produced as

sources of high purity silica sand. These sands are used in the glassmaking industry. Quartz sand is used in the production of container glass, flat plate glass, The high hardness of quartz, seven on the Mohs Scale, makes it harder than most other natural substances. As such it is an excellent abrasive material. Quartz sands and finely ground silica sand are used for sand blasting, scouring cleansers, grinding media, and grit for sanding and sawing.

Feldspar is used to make dinnerware and bathroom and building tiles. In ceramics and glass production, feldspar is used as a flux. A flux is a material that lowers the melting temperature of another material, in this case, glass.

### 3.7 Waste Dump Management Plan (Solid & Liquid)

#### a) Solid waste for the first five years

It is estimated that in the five years a total of 113365 M<sup>3</sup> of waste is expected to be generated. The waste generated will be dumped along the Northeastern boundary of the quarry lease applied area with an average height of 20 M with 45° slope angle will be formed.

The protective measures and precautions to be taken under the waste dump management shall be as follows:

The ultimate dump slope will be maintained at 45°.

The individual terrace heights will be maintained at 3m

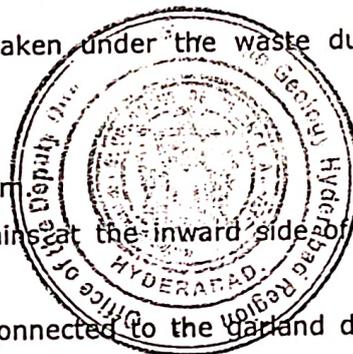
Each terrace will have inward slope with catch drains at the inward side of the terrace.

The catch drains of the individual terrace will be connected to the garland drain outside the periphery of the dump.

These catch drains will have half concrete open pipes followed by settling tanks to avoid wash offs.

The retaining wall has to be made to arrest the waste dump materials for consolidation and will be constructed during first year of the plan period.

Garland drains are to be paved around the dump to arrest possible wash off in rainy seasons and will be constructed during first year plan period.



- b) **Liquid waste for the first five years**  
Not Applicable as no liquid waste is anticipated.

### 3.8 ENVIRONMENTAL MANAGEMENT PLAN

#### Base Line Information

Monitoring of Ambient air, water, noise levels were not carried out for this area as there was no quarry activity.

a) **Existing Land Use Pattern**

The present land environment is mostly unbroken in the quarry lease applied area.

In the quarry lease applied area no forest land either in the core zone or in the buffer zone. The entire drainage system of the region is controlled by the seasonal nalas. Being waste land in the surroundings. This vegetation is mostly scanty and occupied by bushes. The land use pattern of the lease area is under conceptually the land use pattern of the lease will be as follows

b) **Water Regime**

There are no perennial streams existing within the applied quarry lease area, and there are any springs in the area, excepting the sheet flows during rainy days. Ground water table occurs at a depth of 70m below ground level as observed and as per the gathered information in the nearby villages in summer and during the rainy season. The workings are expected to reach 405 RL as ultimate depth of quarry, which is above the water table in the area. Hence there will not be any impact on ground water regime of the lease area and its surroundings.

c) **Flora and Fauna**

The applied quarry area does not cover any forest land and comprises of mainly Govt. Land. There is small vegetation in the applied area. Basically the applied lease land exhibits barren nature and covered with soil cover except quartz mineral, but because of recent rains some bushes is seen. In the quarry lease applied area no wild animals are witnessed as per the statements collected from the local population.

d) **Quality of Air, Ambient Noise Level and Water**

The air pollution will be controlled within the ambient air quality standard by sprinkling water on the quarry haul roads and green belt development around the quarry lease applied area as under.

Ambient air quality of the applied lease area will be monitored through a network of stations at identified places. Adequate measures will be taken to keep the values well within the National Ambient Air Quality (NAAQ) standards specified for industrial and residential areas. The corrective measures for the prevention of Air pollution is as follows.



- Sprinkling of water for dust suppression on all Haul roads and areas of vehicle movement for this purpose 8KL mobile water sprinkler will be provided
- To control the fugitive dust generation as result of movement of vehicles from quarry faces to haul roads will be maintained by grades.
- Dust masks are provided to the operators.
- Green belt development with plantation of wide leaf trees, creepers, tall trees around the quarry lease area

The concentration is confined to the core zone where the quarrying operations are in progress. The concentration was also found to reduce to a value of 10  $\mu\text{g}/\text{m}^3$  at a distance of about 0.5 km from the quarrying operations. The impact of quarrying operation would be negligible beyond 2 km of the quarrying operations. Similar efforts will be made to keep the air quality well within the permissible limits.

e) **Climatic Conditions**

The climate of the area is tropical. The area experiences extreme climate conditions with during summer and mild winter seasons. The area enjoys warm climate from middle of February and gradually temperatures rises rapidly till May, the hottest month with maximum temperature rising up to 47°C during the time. The coldest month is December. The onset of south west monsoon is in the month of June which continues up to September with annual rainfall of 1010 mm. Tropical climate of the region is manifested in hot humid summer moderately good monsoon and the area falls in moderate rainfall as per records. The average annual rainfall in the area is 1010 mm. majority of the rainfall occurs during the months of June to September through south west monsoon.

f) **Human Settlements**

There are no villages or the settlements within the quarrying lease applied area. The nearest village Chedurpally is situated 3.0 Km from the quarry lease applied area, having a population of 1650. Agriculture is important profession of the people living in the village besides involving themselves in quarrying activity.

**HUMAN SETTLEMENT (PLATE NO - I)**

| S.No. | Village              | Direction | Distance (Km) | Approx. Population (No's) |
|-------|----------------------|-----------|---------------|---------------------------|
| 01.   | Chedurpally          | NE        | 3.0           | 1650                      |
| 02    | Pochammagadda Thanda | N         | 4.0           | 840                       |
| 03.   | Silonibanda Thanda   | S         | 1.5           | 450                       |
| 04    | Pothepally           | W         | 1.5           | 1100                      |

**g) Public Buildings, Places & Monuments:**

No public buildings, important places and monuments are seen in and around the quarry lease applied area. The Applicant will adopt the safety measures while conducting the quarry operations as per the Regulations of Metalliferous Mines Regulation '1961.

**h) Does area (Partly or Fully) fall under notified area under water (Prevention and control of pollution) Act 1974.**

Not Applicable

**3.9 ENVIRONMENTAL IMPACT ASSESSMENT**

In the preceding chapter, an assessment of the prevailing environment in the applied lease area and its surrounding was described. A detailed quarry plan indicating the method of quarrying, ultimate pit limit, blasting techniques, the nature, type and quantity of raw material likely to be raised is described. In this chapter, the direct physical impact of quarrying is identified by super imposition of the above activities.

**a) Impact on Land degradation**

During the next 5 years 23700.00 M<sup>2</sup> of the quarry lease applied area will be reduced by RL up to 405. The quarrying will alter the shape of the present hill slope with a single pit. Land Use Pattern of the quarry area during the next 5 years will be as follows:

| AREA                                    |              | HECTARES |
|---|--------------|----------|
| Active Quarry Area                      | Broken       | -        |
|   | To be Broken | 2.37     |
| TOTAL                                   |              | 2.37     |
| 7.5 M wide safety zone (with greenbelt) |              | 0.18     |
| Dump                                    | Existing     | -        |
|   | Proposed     | 0.1      |
| Infrastructure site services            |              | -        |
| Stock Yard                              |              | -        |
| TOTAL AREA                              |              | 2.65     |

The land that will be broken in the successive conceptual periods, the Life of the quarry is anticipated to be 20 years as of present.

**b) Impact on Air Quality**

Quarrying of Quartz and Feldspar involves excavation, loading and transportation to the stock yard. The above activity invariably generates dust which causes air pollution in and around the quarry. Apart from the above the fumes emitted by the

quarrying equipment also pollute the atmosphere. Thus, the more common pollutants in air are particulate matter (PM10), SO2 and NOX.

The existing air quality levels are well within prescribed limits as per the base line data generated for the adjoining Quarry. Air quality modeling studies carried out prior to commencement of quarrying operations were confined within 200m of working area and it decreases with distance. Thus there are no severe impacts due to air pollution in the area.

### C) Impact due to Noise Levels

Operation of excavator and allied quarrying operations such as loading and transportation activates etc, produce noise pollution in the quarrying area unless appropriate abatement measures are planned and effectively carried out. The impact of higher noise levels of human beings and fauna are

- Annoyance and irritation
- Mental and physical fatigue
- Interference in normal activities.
- Health hazards resulting from impaired hearing
- In extreme cases cardio-vascular diseases etc

The noise levels rise by about 20-30db in the work zone area, when the quarrying activities are being carried out. However, no significant increase is likely to occur in the buffer zone area with appropriate abatement measures.

### d) Impact due to Vibration Levels

It is proposed to use low explosives and less quantity to minimize the effects so that the vibration generated will be feeble within 8 Hz.

### e) Impact on Water Regime:

I) . **Surface water:** The quarrying operations do not generate any toxic effluents. No river/nala is flowing through the lease. Hence no impact is anticipated. The rain water collected due to direct precipitation will be gainfully utilized for dust suppression and watering of plants. Further when the pit water is discharged it will pass through settling tank to avoid siltation in the natural water courses.

II). **Ground Water:** There are no dug wells or open wells in the applied lease area. Based on the observation in the nearby villages, the water level in the quarry area and its surroundings ranges between 65 to 70 m below ground level with a minimum in august and maximum in May. There will be no seepage as the quarry progresses and also water table will not be intercepted. Thus there will not be any impact on ground water due to the proposed quarrying activities.

### f) Socio Economic Impact:

The socio-economic impacts of a mining project are of the following nature

- Displacement of persons residing in the project area
- Sharing of services and amenities
- Impact on health and culture of local population caused by immigrants.

The applied quarry area does not cover any habitation. Hence the mining activity does not involve any displacement of human settlement. No public buildings, places, monuments exist in the applied lease area or in the vicinity. The quarrying operations do not disturb/relocate any village or need any resettlement. Thus no adverse impact is anticipated.

The mining in this area does not involve any hazardous methods. The mining is simple and open cast mining method. In fact after commencement of quarry operations there shall be an increase in the overall basic facilities. A better quality of life for the locals has been created and which is further expected to improve over a period of time. The quarrying operations shall provide many indirect/direct job opportunities to unskilled and skilled laborers. Owing to implementation of the mining project in the area there is a positive impact on socio cultural aspects.

### 3.10 Environment Management

#### a) Temporary utilization of Overburden

About 113365 Cu.mts of Overburden generation shall be anticipated. Therefore the mining in this area will initiate utility of the land, the soil can be utilized for reclamation of degraded area. If the fertile soil available will be used for plantation around site services and all along the road. Soil mixed with boulders is unfertile which will be used for laying roads.

#### b) Proposed for Reclamation of Land affected by Mining activity during and at the end of mining

No reclamation is proposed in the first five years period because the quarrying will be continued to further depths and reclamation could be possible only after completion of quarrying up to the proposed depths.

#### c) In case of abandoned quarries/pits, proposal for uses reservoir, size, water, holding capacity and its utilization.

The subject quarry lease applied area is a virgin and there are no abandoned quarries/pits and therefore no proposal for use as reservoir.

#### d) Afforestation Programme:

It is possible for plantation in buffer zone of the area at the western side of the quarry lease applied area. It is proposed to plant about 250 samplings during the plan period at the rate of 50 plants per annum.

The species that have history of good survival and growth under similar site conditions shall be planted. The recommended plant species are given in table below.

**Year wise Afforestation Programme**

| Year                 | No. Of Plants | Area In Ha. | Recommended Plants |
|----------------------|---------------|-------------|--------------------|
| 1 <sup>st</sup> Year | 50            | 0.036       | Eucalyptus         |
| 2 <sup>nd</sup> Year | 50            | 0.036       | Eucalyptus         |
| 3 <sup>rd</sup> Year | 50            | 0.036       | Eucalyptus         |
| 4 <sup>th</sup> Year | 50            | 0.036       | Eucalyptus         |
| 5 <sup>th</sup> Year | 50            | 0.036       | Eucalyptus         |
| <b>Total</b>         | <b>250</b>    | <b>0.18</b> |                    |

**e) Stabilization and vegetation of dumps along with waste dump management**

It is estimated that in the first five years a total of 113365 Cu.mts of waste is expected to be generated. The waste generated will be dumped along the Northeastern boundary of the quarry lease applied area with an average height of 20 M with 45° slope angle will be formed.

**f) Measures to control erosion/ sedimentation of water courses**

The water environment will not be disturbed as the quarry is far off from the water courses. There will not be any erosion/sedimentation in the area because; there will not be any water discharge from quarry workings.

**g) Treatment and disposal of water from mines**

Presently, no water will be discharged from the quarry, however, pump sets are deployed during the monsoon and whenever it is required to vacate the water from the working pits.

**h) Measures for minimizing adverse effect on water regime**

The applied Quarry is confined to elevated place. Therefore no adverse effect is anticipated to water regime.

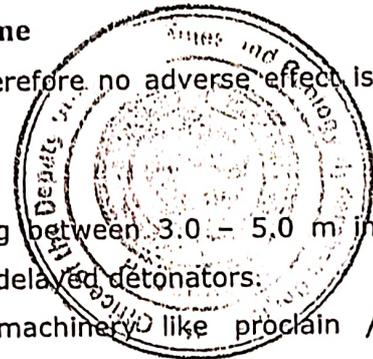
**i) Protective measures for ground vibrations**

The blasting will be taken up in short depths ranging between 3.0 - 5.0 m in staggered pattern of 3 x 3 M spacing and burden using delayed detonators.

The noise generated by compressors, drilling & machinery like proclain / excavators and tippers will be high. The workers in the quarry area will be provided suitable headgear and noise reducing protective gear (Like Cotton Mufflers etc.). The machinery will be maintained properly for minimizing the noise.

**j) Measures for protecting historical monuments and for rehabilitation of human settlements likely to be disturbed due to mining activity.**

"There are no public buildings, places of importance and historical monuments, however, the Applicant will conduct the quarry operations duly adopting the restrictions regarding the safety measures as per the regulations 109 & 127 of



Metalliferous Mines Regulations '1961". The Applicant will adopt the latest mining techniques and machinery for extracting the Quartz.

**k) Socio-economic benefits arising from the mining**

The main occupation of villagers is agriculture and sheep rearing. The commencement of mining activity in this area improved the socio-economic status of the local people by creation of employment and paying taxes to local bodies.

**l) Site Services**

Office, Rest Rooms, First Aid Room, Shelters, Lavatory, and Bore Well for drinking water will be provided within the quarry lease applied area.

**4.0 ANY OTHER INFORMATION**

Life of the quarry is projected as 20 years based on the exploration data of the quartz and Feldspar deposit mineral resources, but life of the quarry may be increased or decreased after the proposed exploitation programme, as the targeted production may not be achieved as per given schedule. The production blocks as shown in the working proposals and the plan may vary from time to time depending upon the quality variation to suit the demand and requirement of the users.

**Part- II**

**5.0**

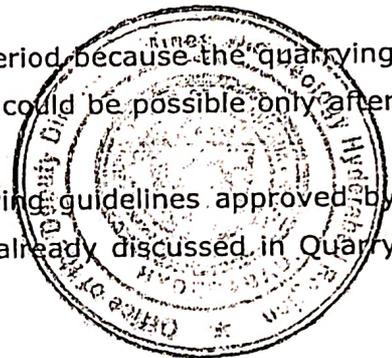
**PROGRESSIVE QUARRY CLOSURE PLAN**

*(Under Rule 7B (viii) of TSMMC Rules, 1966 & Under Rule 23 (B) of MCDR, 1988)*

**INTRODUCTION**

No Quarry Closure is proposed in the first five years period because the quarrying will be continued to further depths and Quarry Closure could be possible only after completion of quarrying up to the proposed depths.

The Quarry Closure Plan has been prepared by following guidelines approved by IBM. The main paras are common points, which are already discussed in Quarry Plan.



**a)**

**Name & Address of Applicant**

M/s. Sri Sai Mines & Minerals  
 Proprietor: Sri V. sanjeev Kumar,  
 R/o. 9-32,  
 Gandhi Nagar,  
 Kalwakurthy Village & Mandal,  
 Mahabubnagar District.

b) **Quarry Office:**

Quartz and Feldspar Quarry  
Over an extent of 4.047 Ha,  
Sy. No. 76, Chedurpally Village, Veldanda Mandal,  
Nagarkurnool, T.S.

c) **Location**

Discussed under Chapter – 2.0 of Quarry Plan (Page No. 3).

d) **Name & Address of RQP**

Discussed under Chapter – 1.7 of Quarry Plan (Page No. 2)

e) **Method of Quarrying Operations**

Quarrying will be done by Semi Mechanized Open Cast method. Drilling will be carried out with Jack Hammers and Blasted. The blasted rock will be cleared / loaded into tippers by excavator.

5.1 **Reasons for Closure**

No closure is applicable during the plan period.

**Statutory Obligations**

The Applicant will comply with all the terms and conditions of the lease deed subject to the provisions of mines and minerals (Regulation and Development) act 1957 and mineral concession Rules 1960.

**Explosives License**

Whenever required the blasting the Applicant will hire the services of Licensed Blasting Contractor.

5.2 **QUARRY DESCRIPTION**

**Geology**

Discussed under Chapter - 3.3.

**Reserves**

Discussed under Chapter – 3.4.

**Quarrying Method**

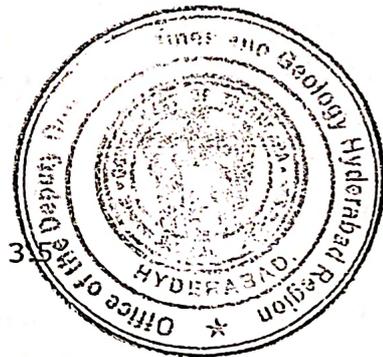
The details of quarrying are discussed under Chapter – 3

5.3 **MINERAL BENEFICIATION**

No Beneficiation is necessary.

5.4 **Review of implementation of mining plan / scheme of mining including five years progressive closure plan up to the final closure of quarry.**

No Mining plan/Quarry Plan was approved earlier. The Present document is for assessment of the quarry activity, Reserve Estimation, Proposed Method of quarrying, Environment Management Plan including Reclamation and Rehabilitation measures to be adopted.



## 5.5 CLOSURE PLAN PREPARATION

**Quarried-out Land:** During this next five years the quarry workings will occupy an area of 23700.00sq.m to a depth of RL 405 mts. In these five years there is no proposal for reclamation of the pit. The Quartz is also available huge depth of the same pit of this five years will be used for next scheme period. After completion of the Quartz and feldspar, the pit will be proposed for reclamation at the end of the quarry.

### Water Quality Management

Quality of the ground water is potable. However the quarrying activity does not show any impact on the quality of the ground water in the vicinity of the quarry lease applied area, however providing silting pits and soak away pits can solve the problem if any.

### Air Quality Management

At present the air in this area is fresh and unpolluted because the area is away from industries and villages. Due to mining the air will not be get polluted slightly at the time of mining and at the time of over burden removal The air pollution will be controlled within the ambient air quality standards (24 hours) i.e.  $SO_2 = 80\mu\text{g}/\text{m}^3$ ,  $NO_2 = 80\mu\text{g}/\text{m}^3$ , Suspended Particulate Matter (SPM) =  $360\mu\text{g}/\text{m}^3$ , Respirable Particulate Matter (size  $<10\mu\text{m}$ ) (RPM) =  $120\mu\text{g}/\text{m}^3$ ,  $CO=5\mu\text{g}/\text{m}^3$  and  $Pb=1.5\mu\text{g}/\text{m}^3$  by water spraying on the quarry roads at regular interval, and providing dust collectors at drilling site.

### Waste Management

It is estimated that in the first five years a total of 113365 Cu.mts. of waste is expected to be generated. The waste generated will be dumped along the South Western boundary of the quarry lease applied area with an average height of 20 M with  $45^\circ$  slope angle will be formed.

### Top Soil Management

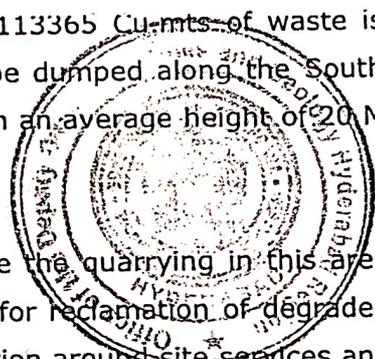
The soil cover is present in the quarry area. Therefore the quarrying in this area will initiate utility of the land, the soil can be utilized for reclamation of degraded area. If the fertile soil available will be used for plantation around site services and all along the road. Soil mixed with boulders is unfertile which will be used for laying roads.

### Tailing Dam Management

Not applicable.

### Infrastructure

Rest Shelter



Water Facilities: Make shift water storage tank with adequate capacity cater to the requirement for workers.

Lighting Arrangement: Working is proposed in the day light hours only.

### **Disposal of Machinery**

Not applicable.

### **Safety & Security**

The Applicant will leave a barrier 7.5m width all along the applied quarry lease boundary as buffer zone as per MMR Rules. The bench height of 6m and width of 6m with slopes shall always be maintained for safe quarry operations and the movement of vehicles. The applicant will Construct Barbed wire Fence / Rubble wall around the quarry lease applied area after completion of quarry workings for preventing the animals and humans in to the quarry pit.

### **Disaster Management and risk Assessment**

To mitigate the emergency, planning is the first & four most thing, i.e. recognizing the accident or possible, assessing the consequences of such possible accidents and deciding on emergency planning / procedures in advance both on site & off site that would necessary to be implemented I the event of emergency without any delay and confusion.

Proper bench design in quarries and observing safety measures for transportation, storage, handling of explosives & fuels, etc, good maintenance of vehicles, roads, and fire prevention measures shall go in preventing disaster / accidents.

Quarrying shall be carried out as per MMR 1961 & Rules and regulations applicable the project in charge is having a mobile communication for quick intimation of information if need arises.

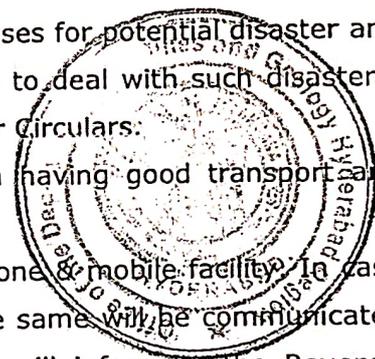
The Applicant is committed to identify the possible causes for potential disaster and draw a code of emergency measures and procedures to deal with such disasters, which is otherwise also advised by DGMS through their Circulars:

The quarry is located at 8 Km from Veldanda town having good transport and communication systems.

The quarry is having good communication like telephone & mobile facility. In case of any minor / major accidents within the quarry, the same will be communicated to the Agent by the Mines Manager and intern he will inform to the Revenue Authorities, Police, Fire Department, DGMS etc for action.

A vehicle is kept all the time at the quarry site for conveyance.

At quarry level first aid will provide and person shall be shifted to nearby hospital at Veldanda which is having all basic amenities.



### Care & Maintenance during temporary Discontinuance

There are no proposals to discontinue the operations even temporarily since it is yet to commence the quarry operations. During unforeseen circumstances, the essential staff shall be deployed suitably till the situations are changed. In case of any temporary discontinuation of quarrying operation due to any unforeseen circumstances, proper care of quarry, mining machinery and personnel would become imperative and will be taken care.

### Economic Repercussions of Closure of Mine and Man Power retrenchments

Not applicable as the quarry is active.

### Time Scheduling for Abandonment

As the quarrying in the lease hold is active proposal of abandonment is proposed in next 5 years period.

The time schedule is for abandonment

| S.N o. | Activity   | 1      | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
|--------|--|--------|---|---|---|---|---|---|---|---|----|----|----|
| 1.     | Re-handling of waste dumps for back filling the pits     | Nil    |   |   |   |   |   |   |   |   |    |    |    |
| 2.     | Stabilization of dumps                                   | Nil    |   |   |   |   |   |   |   |   |    |    |    |
| 3.     | Plantation on dumps                                      | Nil    |   |   |   |   |   |   |   |   |    |    |    |
| 4.     | Construction of barbet wire fence around the quarry pits | 60,000 |   |   |   |   |   |   |   |   |    |    |    |

## 6.0 FINANCIAL ASSURANCE

The financial assurance to the State Govt. authority will be given depending on the area utilized in quarry lease for different activities. In next 5 years, it is not proposed any reclamation in mined out area, as the quarrying will be in progress. However, the area used for quarrying, etc., will be taken into account for fixing assurance amount under Progressive Quarry Closure Plan. Financial Assurance is submitted in the Progressive Quarry Closure Plan given as Plate-VIII.

**TABLE INDICATING THE BREAKUP OF AREAS IN THE APPLIED QUARRY LEASE FOR CALCULATION OF FINANCIAL ASSURANCE**

| S.No. | Head                 | Area put on use at the start of plan (in Ha.) | Additional requirement during the plan period (in Ha.) | Total (in Ha.) | Area considered as fully reclaimed and rehabilitated (in Ha.) | Net area considered for calculation (in Ha.) |
|-------|----------------------|---|--|----------------|---|--|
| 1     | 2                    | 3   | 4  | 5              | 6   | 7  |
| 1     | Area under quarrying | -   | 2.37   | 2.37           | 0   | 2.37   |
| 2     | Storage for Top Soil | Nil   | Nil  | Nil            | -   | -  |
| 3     | Overburden / Dump    | -   | 0.1  | 0.1            | -   | 0.1  |
| 4     | Mineral Storage      | Nil   | -  | -              | -   | -  |
| 5     | Infrastructure       | Nil   | -  | -              | -   | -  |

This Quarry Plan is scrutinized subject to the conditions / stipulations indicated in the Scrutinized Quarry Plan letter No. ....

Wd. 6/27/18 (17/18) / 2018 - 21/4/2022

|    |   |     |      |           |   |           |
|----|---|-----|------|-----------|---|-----------|
|    | (Workshop, Administrative Building etc.,)             |     |      |           |   |           |
| 6  | Roads   | -   | -    | -         | - | -         |
| 7  | Railways  | Nil | N.A. | N.A.      | - | N.A.      |
| 8  | Green Belt (Buffer Zone)                              | -   | 0.18 | 0.18      | - | 0.18      |
| 9  | Tailing Pond  | Nil | N.A. | N.A.      | - | N.A.      |
| 10 | Effluent Treatment Plant                              | Nil | N.A. | N.A.      | - | N.A.      |
| 11 | Mineral Separation Plant (Crusher & Pulverising Unit) | -   | Nil  | -         | - | -         |
| 12 | Township Area   | Nil | N.A. | N.A.      | - | N.A.      |
| 13 | Others  | Nil | -    | -         | - | -         |
|    | GRAND TOTAL   | A   | B    | C = (A+B) | D | E = (C-D) |
|    |   | -   | 2.65 | 2.65      | - | 2.65      |

Calculation of Financial Assurance

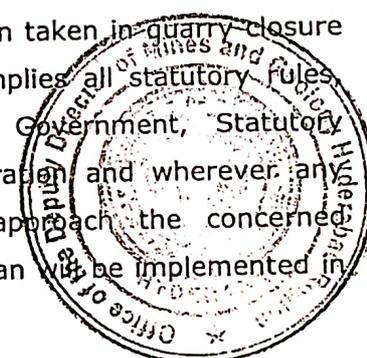
The financial assurance in the form of bank guarantee shall be submitted to the Asst. Director of Mines & Geology, Nagarkurnool at the rate of Rs. 25,000/- per hectore or minimum Rs. 200000/- (whichever is higher).

Total Area Utilized : 2.65 Hectares  
 Assurance Amount : @ 25,000/- Per Hectare  
 Total area of 2.65 x 25,000/- = 66250.00/-

Financial assurances in the form of bank guarantee for Rs.200000/- shall be submitted at the time of execution of the quarry lease deed to the Asst. Director of Mines & Geology, Nagarkurnool.

7.0 CERTIFICATE

It is certified that the above mentioned actions have been taken in quarry closure plan. It is also certified that the said closure plan complies all statutory rules regulations, orders made by the Center or State Government, Statutory organization, court etc. have been taken into consideration and wherever any specific permission is required, the Applicant will approach the concerned authorities. All the measures proposed in this closure plan will be implemented in a time bound manner as proposed.



*[Signature]*  
 Signature of the Applicant

*[Signature]*  
 Signature of the RQP  
 RQP/DMG/HYD/117/2018

SCRUTINIZED

*[Signature]*  
 Dy. Director of Mines & Geology  
 Hyderabad Region  
 Hyderabad

File No.DMG/60/2021-DMG

76. వేదిక

GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES AND GEOLOGY

Notice No: 12583/R2-3/2021

Dated:31/03/2022

Su Mines & Quarries - Application for grant of Quarry Lease for Quartz & Feldspar over an extent of 9.00 Ha. in Sy No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnool District - Application filed by M/s Sri Sai Mines & Minerals, Prop: Sri V. Sanjeev Kumar - Issue of revised Notice (LoI) for submission of Scrutinized Quarry Plan for an extent of 4.047 Ha. along with CFE and CFO from TSPCB and Environmental Clearance from MoEF& CC- Regarding.

R 1. Quarry Lease Application Dt:19.04.2016 fled by M/s. Sri Sai Mines & Minerals, Rep. by its Prop: Sri V. Sanjeev Kumar.

2. ADM&G, Nagarkurnool proposals dt:12.08.2016, 23.05.2020 & 09.11.2021 under single file system in File No.1929/QL/2016.

3. DM&G, Notice No. 12583/R2-3/2021, dt. 25.01.2022.

4. ADM&G, Lr.No. 1929/QL/2016, dt.17.02.2022 & dt.29.03.2022.

\*\*\*\*\*



Through the reference 1 st cited, M/s Sri Sai Mines & Minerals, Rep. by its Prop: Sri V. Sanjeev Kumar has fled Quarry lease application for Quartz & Feldspar over an extent of 9.00 Ha. in Sy.No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnool District on 19.04.2016.

Through the reference 2nd cited, the Assistant Director of Mines & Geology, Nagarkurnool has reported that the Revenue Divisional Officer, Nagarkurnool vide Lr.No. J/4618/2016, dt.13.06.2016 has reported that M/s Sri Sai Mines and Minerals applied for mining lease over an extent of Ac.10.00 gts of Government land and Ac/.13.02 Gts of Assignment lands in Sy.No.76 of Chedurupally Village, Veldanda Mandal, with the willing and consent letter and affidavits of Assignees as they are agreed to give their land in favour of M/s. Sri Sai Mines and Minerals for mining lease before Tahsildar. Further reported that the Tahsildar has enquired over the matter with adjacent Pattedars and found no remarks against M/s. Sri Sai

Mines and Minerals and the assignees of said land have will fully handed over/lease their assigned land and recommended to for grant of Quarry Lease to an extent of 9.00 Ha.

Further the Asst. Director of Mines and Geology, Nagarkurnool has reported the applied is occupied with Quartz vein raised to a height of 6 to 8 mts from the ground level. The Quartz out crops is noticed at the top of the mound and Feldspar mixed with Quartz is exposed at foot of the hillock. Further the ADM&G, has reported that the applied area surveyed and demarcated after survey and demarcated they arrived area is 9.00 Ha. Finally, the Asst. Director of Mines and Geology, Nagarkurnool has recommended for grant of Quarry Lease for Quartz and Feldspar over an extent of 9.00 Ha. in Sy.No.76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District in favour of M/s. Sri Sai Mines and Minerals.

After careful examination of the proposals of the Asst. Director of Mines & Geology, Nagarkurnool, it has been decided in-principle for grant of Quarry Lease for Quartz & Feldspar over an extent of 9.00 Ha in Sy.No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnool District for a period of 20 years as per Rule 12(5)(c) of Telangana Minor Mineral Concession Rules 1966 and issued Notice to M/s. Sri Sai Mines and Minerals for submission of Scrutinized Quarry Plan within (6) six months from the date of issue of notice along with Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dt:14.09.2006 Consent for Establishment & Consent for Operation from T.S. Pollution Control Board vide reference 3rd cited.

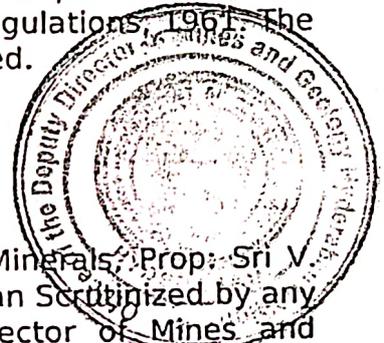
Through reference 4<sup>th</sup> cited, the Asst. Director of Mines and Geology, Nagarkurnool has reported that M/s. Sri Sai Mines & Minerals has submitted an affidavit requesting for grant of Quarry Lease for Quartz and Feldspar over an extent of 10.00 Acres/4.047 instead of 9.00 Ha. in Sy.No. 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District. The Empanelled Agency conducted DGPS survey in the presence of applicant for the reduced extent as shown the desired area shown in the filed and submitted DGPS map along with report for an extent of 4.047 Ha. The applicant has also submitted his consent for the reduced extent. Finally, the Asst. Director of Mines and Geology, Nagarkurnool has recommended for grant of Quarry Lease for Quartz and Feldspar over an extent of 4.047 Ha. In Sy.No. 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool

File No.DMG/60/2021-DMG

District in favour of M/s. Sri Sai Mines and Minerals

After careful examination of matter and in the light of report of the Asst. Director of Mines and Geology, Nagarkurnool, it has been decided in principle for grant of quarry lease for Quartz and Feldspar over an extent of 4.047 Ha. in Sy.No. 76 of Chedurpally Village, Veldanda Mandal, Nagarkurnool District for a period of 20 years in favour of M/s. Sri Sai Mines and Minerals as per Rule 12(5) ( C ) of Telangana Minor Mineral Concession Rules, 1966 subject to the submission of Scrutinised Quarry Plan within (6) Six months from the date of issue of this notice along with Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.No.1533, dt.14.09.2006, consent for Establishment & Consent for Operations from TSPCB.

The scrutinized quarry plan shall also reject the restriction to be adopted by the applicant while conducting quarry operations due to the existence of structures, like temples railway line, roads, water bodies such as river, lake etc., and the stipulated distances as per the various Regulations prescribed under Mines & Metalliferous Regulations, 1961. The safety measures to be taken are also to be incorporated.



In view of the above, M/s Sri Sai Mines & Minerals, Prop: Sri V Sanjeev Kumar hereby requested to submit Quarry Plan Scrutinized by any Officer duly authorizing in this behalf by the Director of Mines and Geology, Hyderabad for the proposed precise area within a period of (6) months from the date of issue of this notice along with the Consent for Establishment from T.S. Pollution Control Board and Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dt:14.09.2006 and based on the clarification to be issued by the State Govt. or the revised notification to be issued by the MoEF&CC to consider for grant of Quarry lease for Quartz & Feldspar in the subject area. If the applicant fails to submit the Scrutinized Quarry Plan within the stipulated period, it will be presumed that the applicant is not having interest in getting the quarry lease over the subject area and further course of action will be initiated as per Rules.

File No.DMG/60/2021-DMG

A copy of the Surveyed sketch showing the precise area over an extent of 4.047 Ha is proposed for grant of Quarry Lease for Quartz & Feldspar in the subject area in favour of the applicant is enclosed herewith.

Encl: (Surveyed sketch)

D Ronald Rose

Director(fac)

To,

M/s Sri Sai Mines & Minerals,

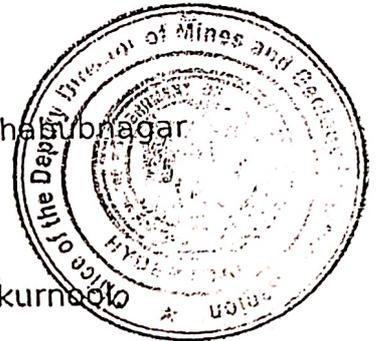
Rep. by its Prop: Sri V. Sanjeev Kumar,

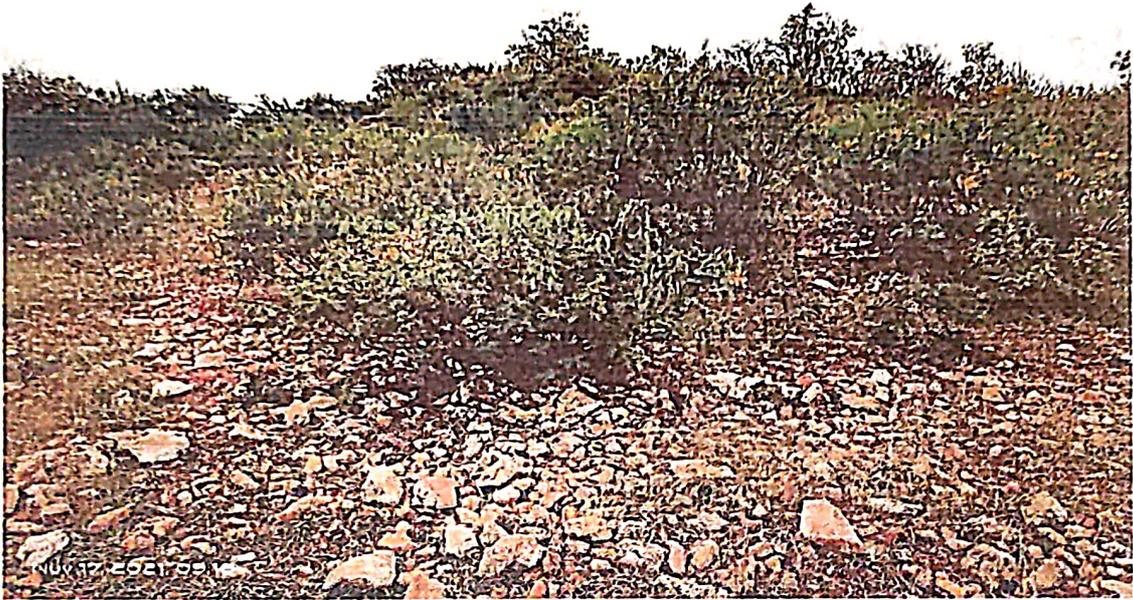
R/o 9-32, Gandhi Nagar, Kalwakurthy Village andal, Mahabubnagar

District.

Copy to the Asst. Director of Mines and Geology, Nagarkurnool

Copy to the DDM&G, Hyderabad for taking necessary action.

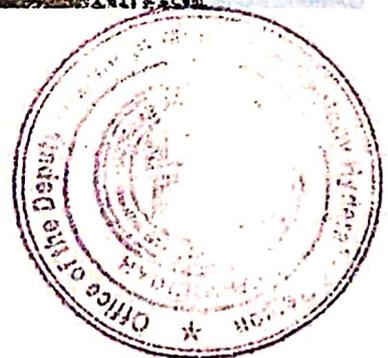




Nov 17, 2021 09:22



Nov 17, 2021 09:22

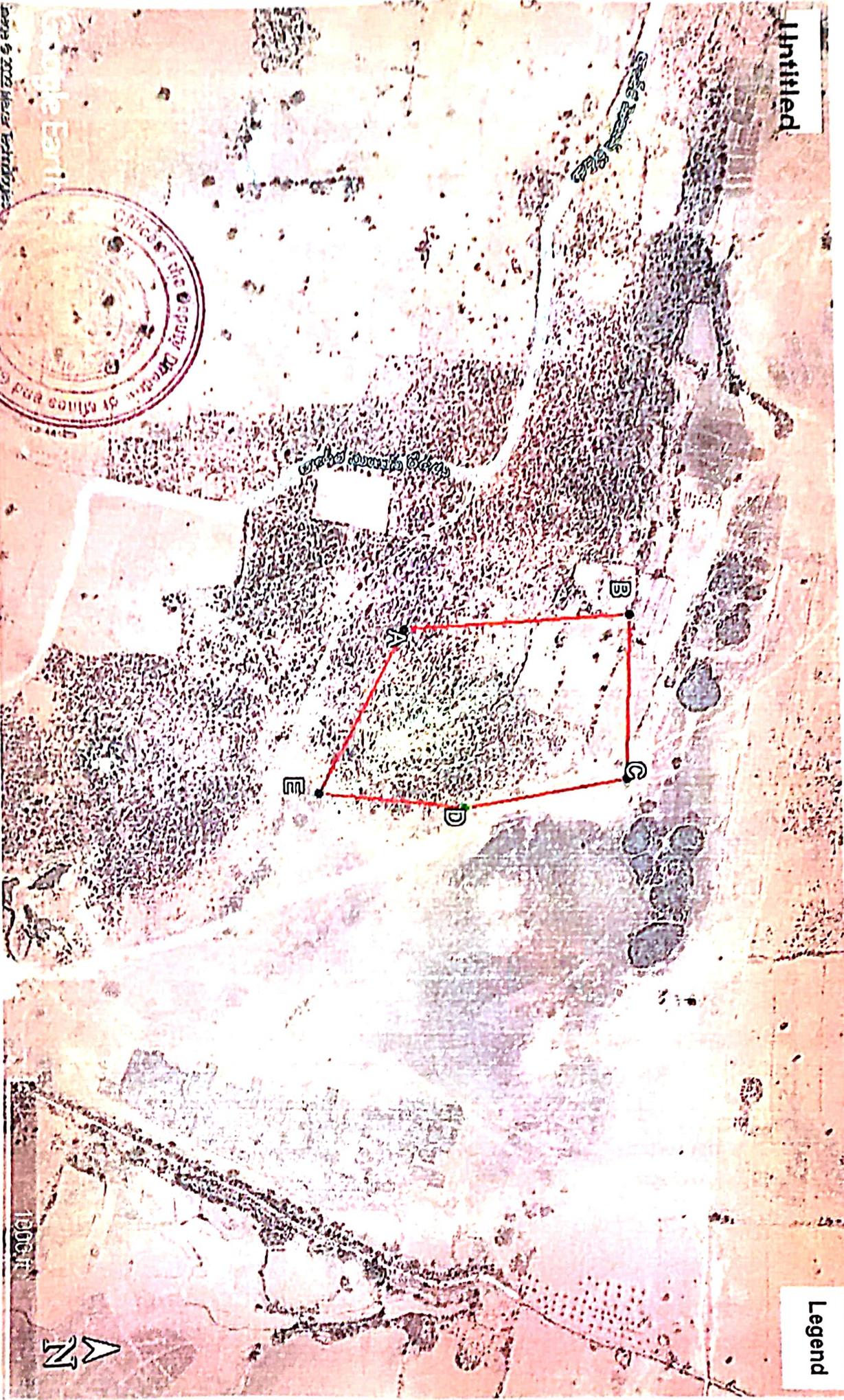


Untitled



Sample Earth

Large & Small Scale Earthquake



Legend

## ANNEXURE-III



DEPARTMENT OF MINES AND GEOLOGY. GOVT. OF A.P.  
DEPARTMENT OF MINES AND GEOLOGY. GOVT. OF A.P.

CERTIFICATE OF REGISTRATION AS QUALIFIED PERSON  
TO PREPARE MINING PLAN

UNEDER RULE 14(2) OF GRANITE CONSERVATION AND  
DEVELOPMENT RULES 1999

\* \* \* \* \*

Sri T. DEVENDHAR R/o.2-2-86, 2<sup>nd</sup> Floor, Beside R.L. Reddy  
Chicken Center, Nagole, Hyderabad - 500 068 having given evidence of his  
qualification and experlence Is hereby granted recognition under rule 14(2)  
of Granite Conservation & Development Rules 1999 as Qualified person to  
prepare Mining Plan.

Registration Number is :

RQP/DMG/HYD/117/13

This Recognition Is valid for a period of 10 years ending upto 31-10-2023

Place: Hyderabad

Date: 01-11-2013

DIRECTOR OF MINES AND GEOLOGY

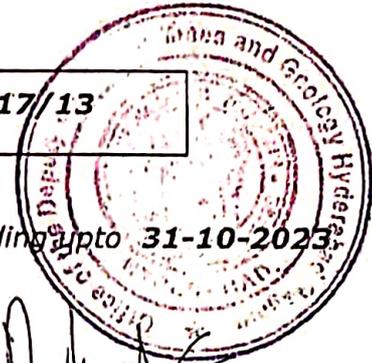


PLATE-I



TOPO SHEET NO:  
56 L/10

1:50000

**KEY CUM LOCATION MAP**

QUARRY PLAN FOR QUARTZ & FELDSPAR

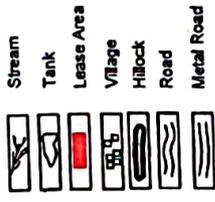
In Survey No - Sy.no 76 - 4.047 Hect

Chedurpally (V), Veldanda (M),

Nagarkurnool(D), Telangana(State).

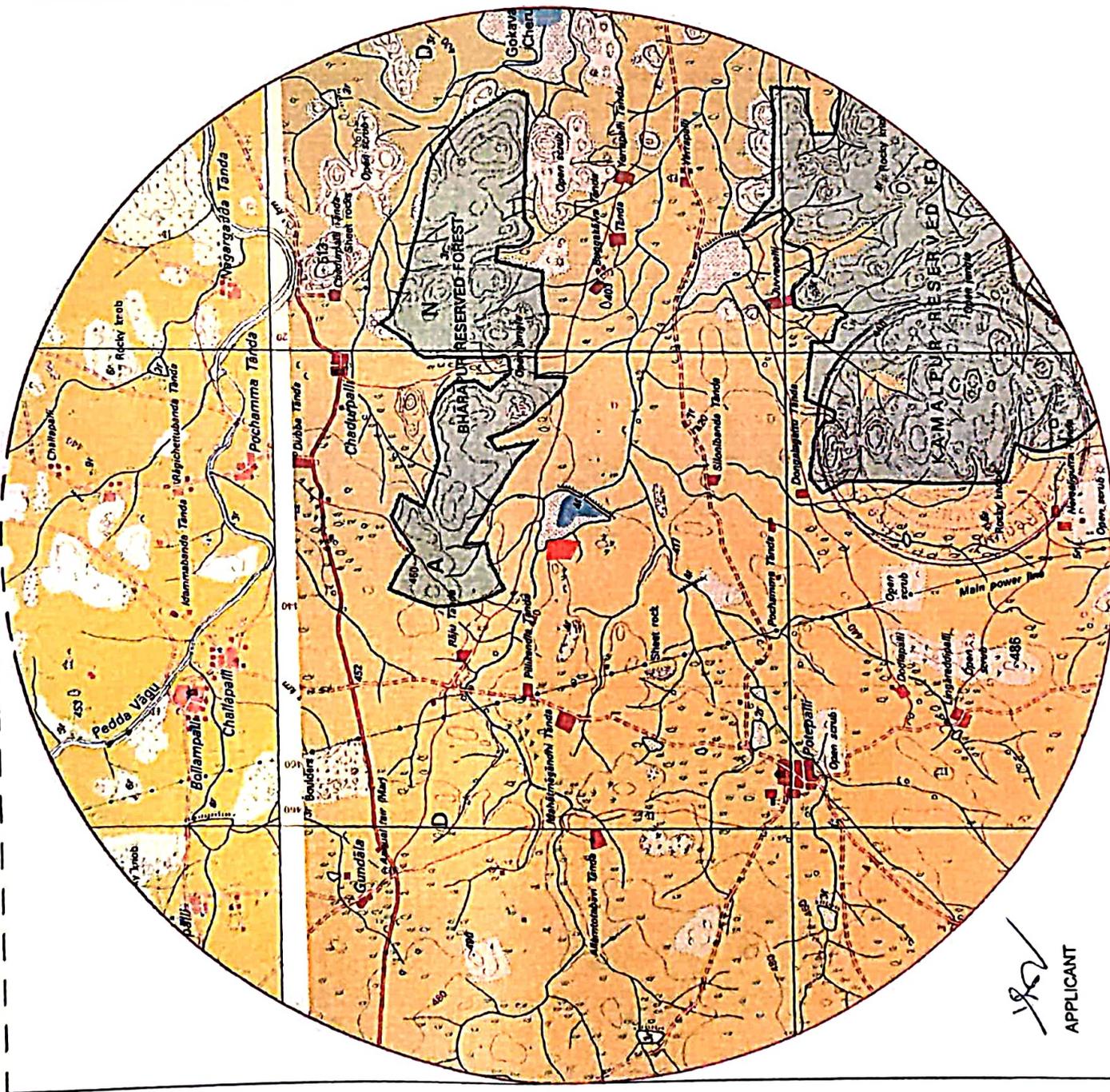
Applicant : M/s. Sri Sai Mines and Minerals

LEGEND



|                   |                               |
|-------------------|-------------------------------|
| Map Datum: WGS-84 |                               |
| Projection        | Universal Transverse Mercator |
| Units             | Meters                        |
| North coordinate  | WGS 84                        |
| Vertical          | WGS 84                        |
| Height            | Ellipsoid                     |

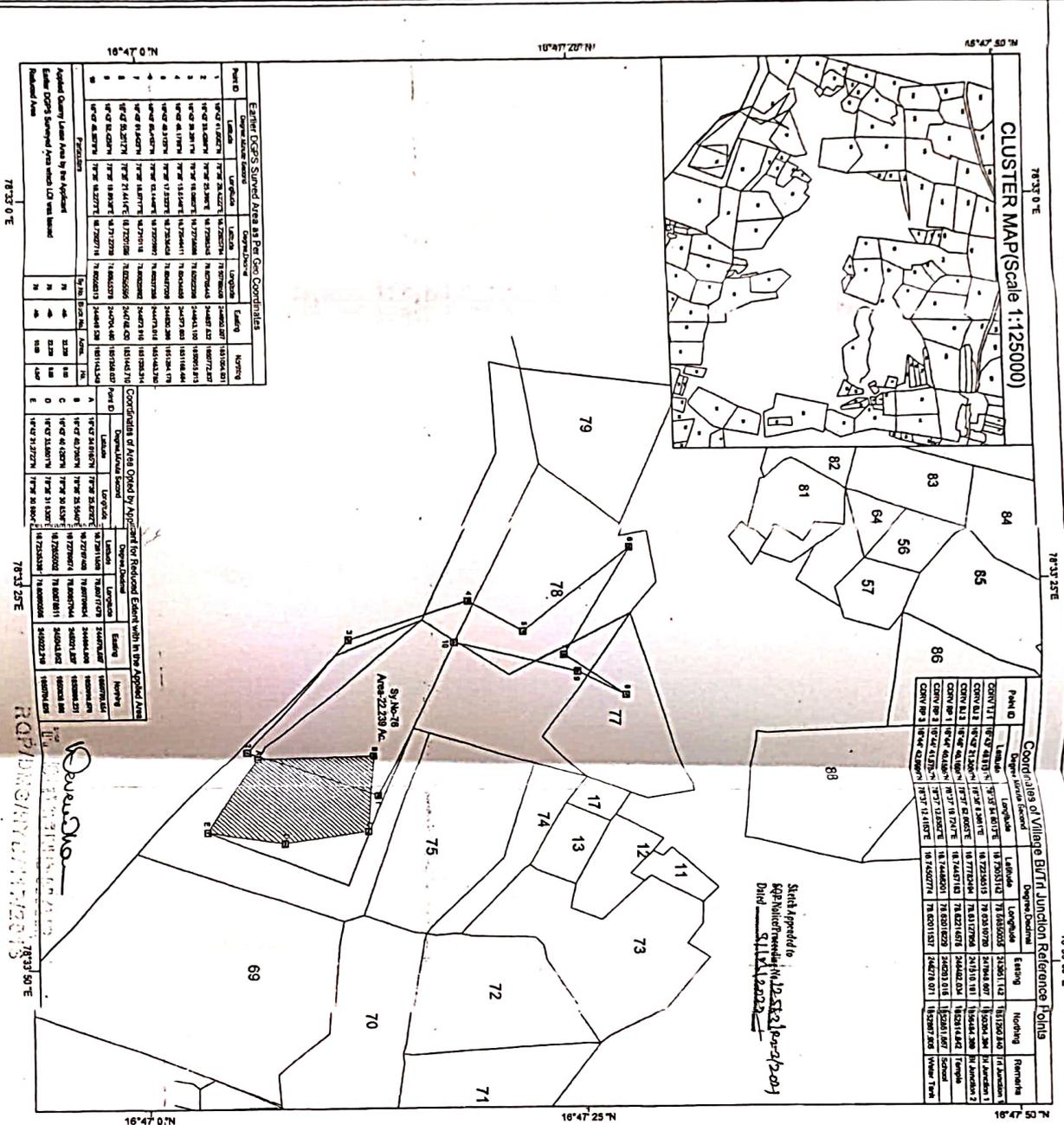
| BP | LATITUDE           | LONGITUDE          |
|----|--------------------|--------------------|
| A  | 16° 43' 34.0165" N | 78° 36' 25.8292" E |
| B  | 16° 43' 40.7065" N | 78° 36' 25.5540" E |
| C  | 16° 43' 40.4283" N | 78° 36' 30.8536" E |
| D  | 16° 43' 35.5801" N | 78° 36' 31.6300" E |
| E  | 16° 43' 31.2722" N | 78° 36' 30.9804" E |



*Devesha*  
F. DEVESSHA  
RQP/DMG/17/2018

*[Signature]*  
APPLICANT

PLAN SHOWING THE APPLIED QUARRY LEASE AREA FOR QUARTZ AND FELDSPAR IN SY. NO. 76 (GOVT. LAND) OF CHEDURVALLI VILLAGE, VELDANDA MANDAL, NAGARKURNOOL DISTRICT, TELANGANA STATE. HELD BY M/S SRI SAI MINES & MINERALS



| Plot No. | Area (Ha) | Coordinates                        | Remarks  |
|----------|-----------|------------------------------------|----------|
| 1        | 1.2       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 2        | 1.5       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 3        | 1.8       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 4        | 2.1       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 5        | 2.4       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 6        | 2.7       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 7        | 3.0       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 8        | 3.3       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 9        | 3.6       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 10       | 3.9       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |

| Point No. | Area (Ha) | Coordinates                        | Remarks  |
|-----------|-----------|------------------------------------|----------|
| A         | 1.0       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| B         | 1.2       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| C         | 1.4       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| D         | 1.6       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| E         | 1.8       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |

| Plot No. | Area (Ha) | Coordinates                        | Remarks  |
|----------|-----------|------------------------------------|----------|
| 1        | 1.2       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 2        | 1.5       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 3        | 1.8       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 4        | 2.1       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 5        | 2.4       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
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| 9        | 3.6       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |
| 10       | 3.9       | 16° 47' 50.00" N, 78° 33' 00.00" E | Surveyed |



**LEGEND**

- Survey of India GCP
- Village BI / Tri Junction point
- Mines & Geology Reference point
- DGPS Point of Lease Boundary
- Sy No Boundary
- Applied Quarry Lease as per Enclosed Map 9 Ha.
- DGPS Surveyed Area as per Geo Coordinates for which LOI was issued = 9 Ha.
- Reduced Area = 10 Ac. (or) 4.047 Ha.

**CERTIFICATE**

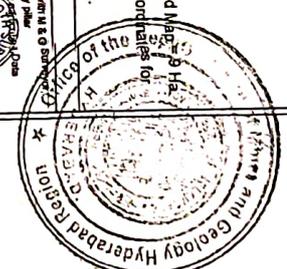
This is to certify that the Quarry Lease Area has been surveyed jointly with 14 & 8 Boreholes Using LEICA GS-14 by our survey team led by Sri Shiva. The boundary plan Location of Quarry lease area is surveyed and plan was prepared. The location of Quarry lease area is surveyed and plan was prepared. The location of Quarry lease area is surveyed and plan was prepared. And map prepared as per the requirement of DMD, Telangana.

Prepared For: **Directorate of Mines & Geology**, Govt of Telangana, NAGARKURNOOL.

Survey & Executed by: **REHOBOTH SURVEYS HYDERABAD**

Assst. Director of Mines & Geology: **Y. S. Rao**

Applicant: **SRI SAI MINES & MINERALS**



QUARRY PLAN FOR QUARTZ & FELDSPAR  
 In Survey No - 76 (Govt.Land), Extent 4.047 Ha.  
 Chedupally (V), Veldanda (M)  
 Nagarkurnool (Dist), Telangana (State).

SURFACE GEOLOGICAL PLAN

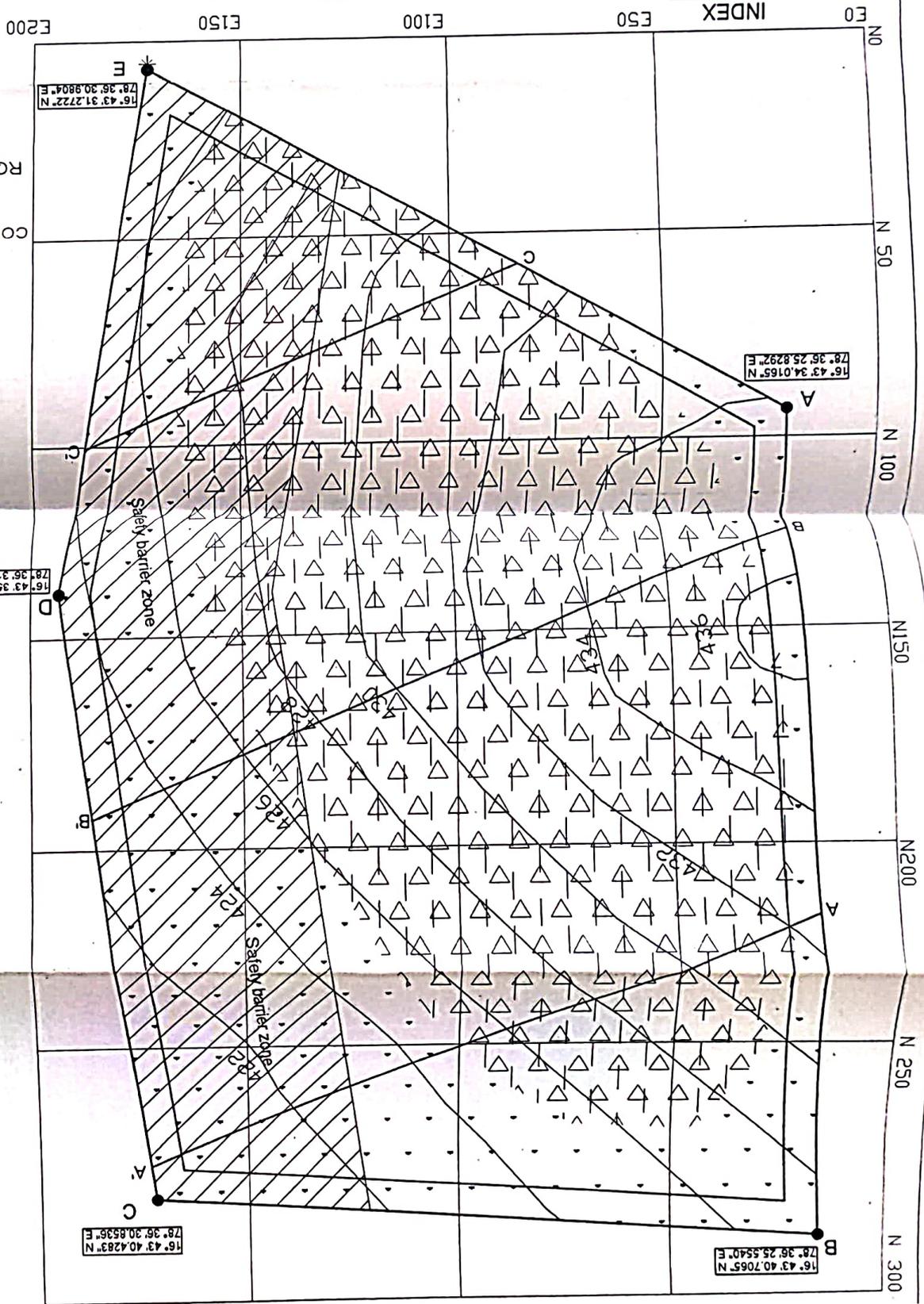
Applicant: Sri Sai Mines & Minerals

Scale: 1:1000, Contour Interval: 2m

T.DEVENDHAR, RQP/DMG/HYD/117/2013  
 # 2-2-86, 2nd Floor, Beside RL Reddy Chicken Center  
 Nagole, Hyderabad - 68.  
 Phone No's : 96035 91777

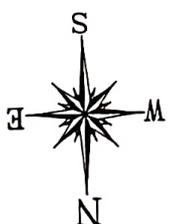


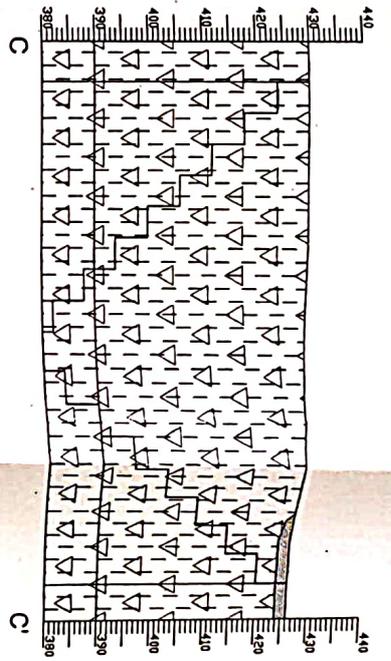
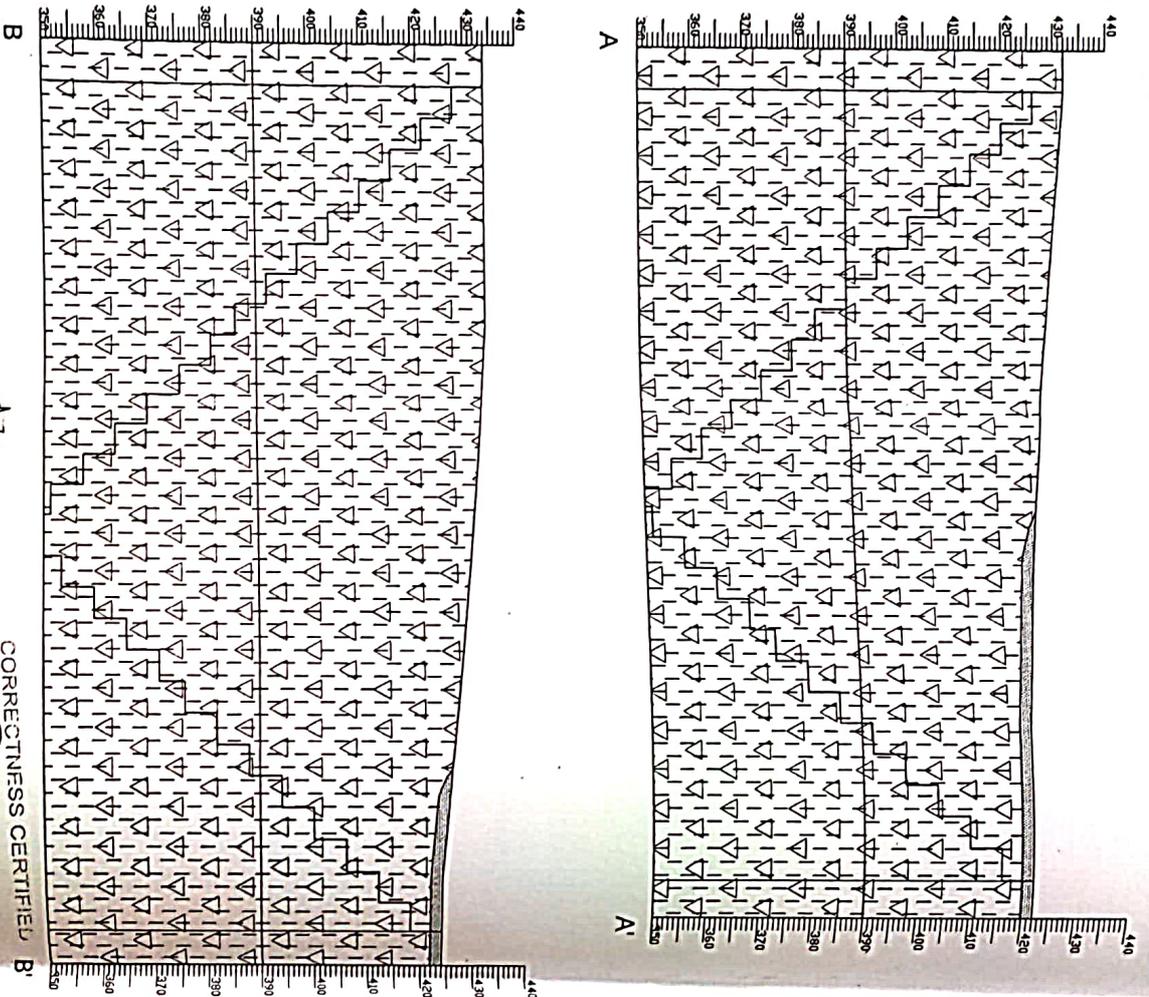
- Safety barrier zone
- Mixed zone
- Quartz
- Feldspar
- Weathered zone
- Section Lines
- Contours
- Lease Applied Area Boundary & 7.5m Buffer Zone
- Benchmark (MSL)



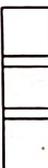
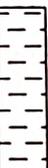
CORRECTNESS CERTIFIED  
 T. DEVENDHAR  
 RQP/DMG/HYD/117/2013

APPLICANT





**INDEX**

-  Safety Slopes
-  BZ & LB
-  Soil
-  Quartz
-  Feldspar

**PLATE -IV**

**QUARRY PLAN FOR QUARTZ & FELDSPAR**

In Survey No - 76 (Govt Land), Extent 4.047 Ha.  
 Chedurpally (V), Veldanda (M)  
 Nagarkurnool (Dist), Telangana (State).

**GEOLOGICAL CROSS SECTIONS**

Applicant: Sri Sai Mines & Minerals

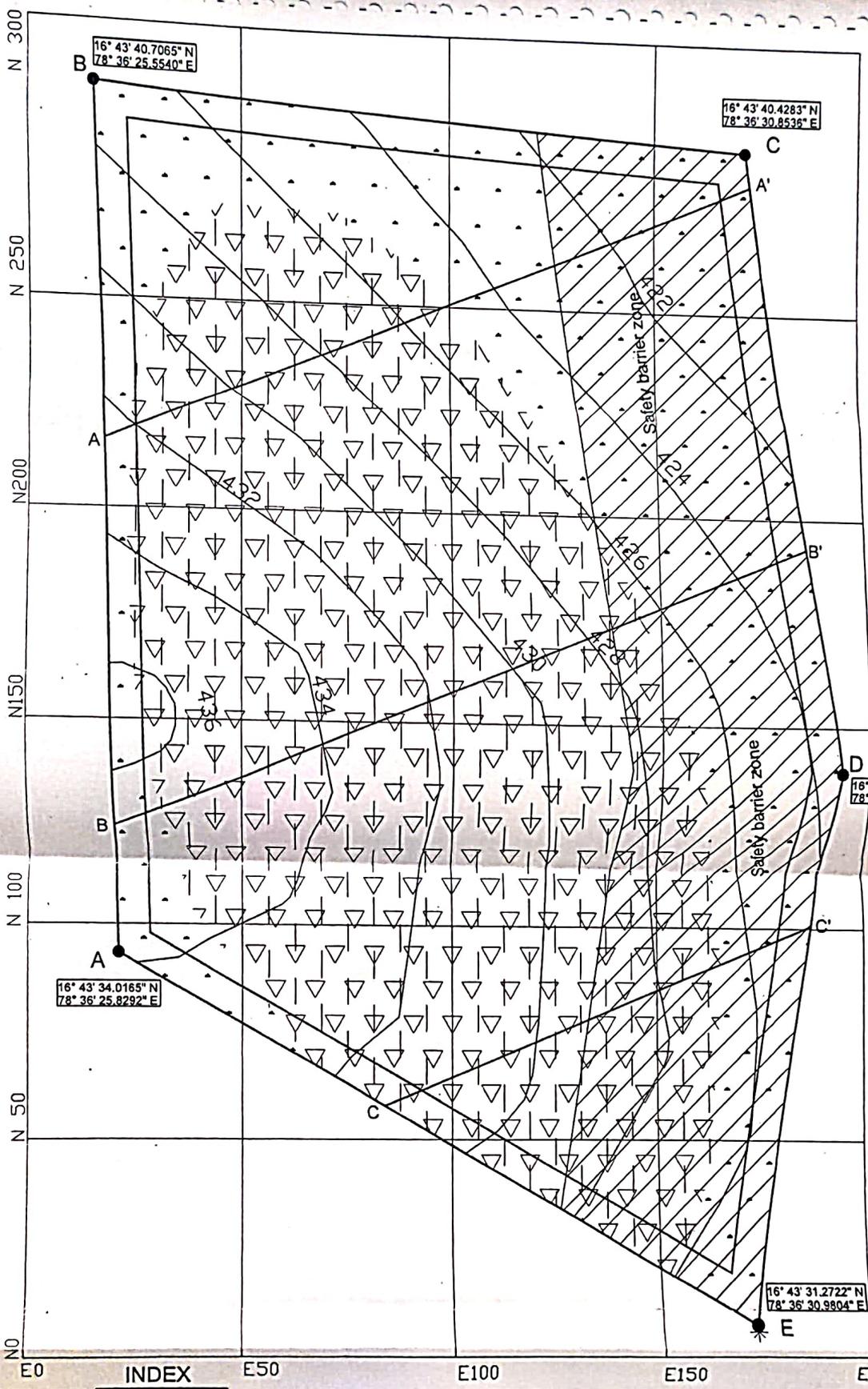
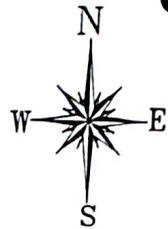
Scale: 1:1000

T.DEVENDHAR, RQP/DMG/HYD/117/2013  
 # 2-2-86, 2nd Floor, Beside RL Reddy Chicken Center  
 Nagole, Hyderabad - 68.  
 Phone No's : 96035 91777



*[Signature]*  
 APPLICANT

CORRECTNESS CERTIFIED BY  
*[Signature]*  
 T. DEVENDHAR  
 RQP/DMG/HYD/117/2013



*[Signature]*  
 APPLICANT

CORRECTNESS CERTIFIED

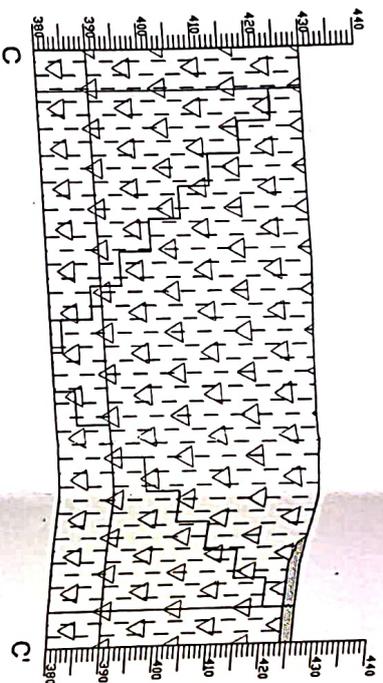
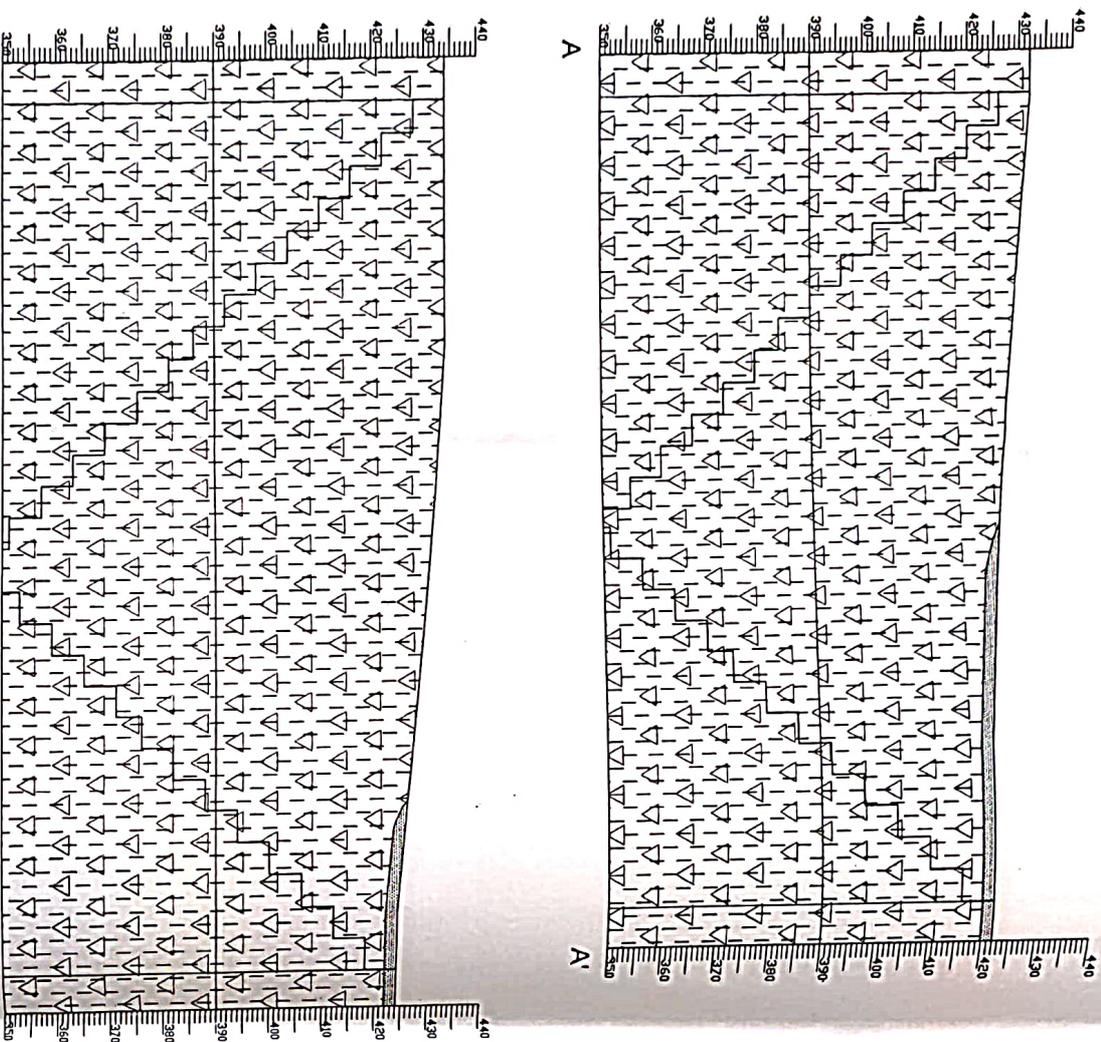
*[Signature]*  
 T. DEVENDHAR  
 RQP/DMG/HYD/117/2013  
 R.O.P.

- INDEX**
- BM 426 Benchmark (MSL)
  - Lease Applied Area Boundary & 7.5m Buffer Zone
  - Contours
  - Section Lines
  - Weathered zone
  - Feldspar
  - Quartz
  - Mixed zone
  - Safety barrier zone

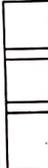


PLATE -III

|   |
|---|
| <p><b>QUARRY PLAN FOR QUARTZ &amp; FELDSPAR</b><br/>                 In Survey No - 76 (Govt.Land), Extent 4.047 Ha.<br/>                 Chedurpally (V), Veldanda (M)<br/>                 Nagarkurnool (Dist), Telangana (State) .</p> |
| <p><b>SURFACE GEOLOGICAL PLAN</b></p>   |
| <p>Applicant: Sri Sai Mines &amp; Minerals</p>  |
| <p>Scale: 1:1000, Contour Interval: 2m</p>  |
| <p>T.DEVENDHAR, RQP/DMG/HYD/117/2013<br/>                 # 2-2-86, 2nd Floor, Beside RL Reddy Chicken Center<br/>                 Nagole, Hyderabad - 68.<br/>                 Phone No's : 96035 91777</p>                              |



**INDEX**

-  Safety Slopes
-  BZ & LB
-  Soil
-  Quartz
-  Feldspar



**PLATE -IV**

**QUARRY PLAN FOR QUARTZ & FELDSPAR**

In Survey No - 76 (Govt.Land), Extent 4.047 Ha.  
 Chedurpally (V), Veldanda (M)  
 Nagarkurnool (Dist), Telangana (State).

**GEOLOGICAL CROSS SECTIONS**

Applicant: Sri Sai Mines & Minerals

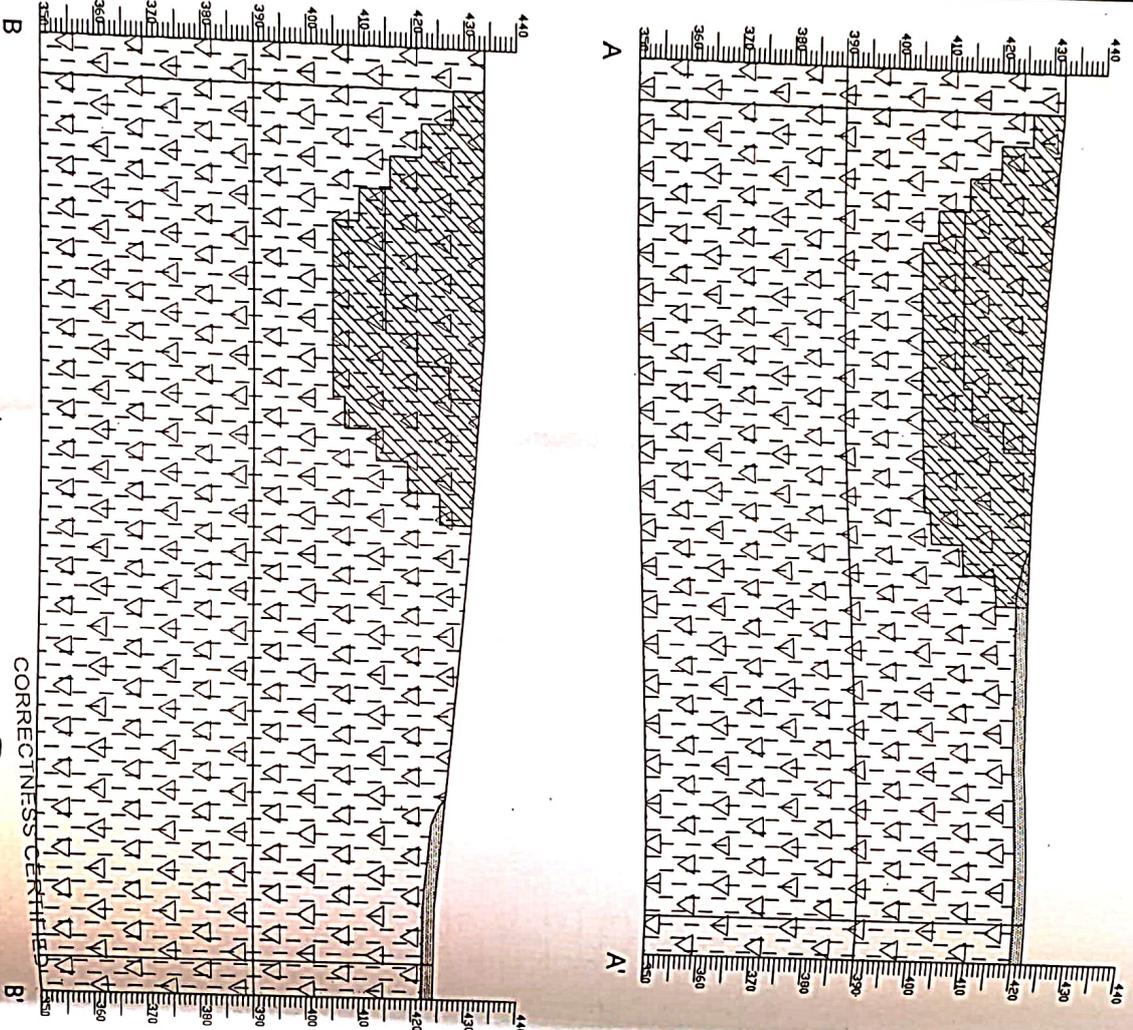
Scale: 1:1000

T.DEVENDHAR, RQP/DMG/HYD/117/2013  
 # 2-2-86, 2nd Floor, Beside RL Reddy Chicken Center  
 Nagole, Hyderabad - 68.  
 Phone No's : 96035 91777

APPLICANT

*Sri Sai*  
**T. DEVENDHAR**  
 RQP/DMG/HYD/117/2013

CORRECTNESS CERTIFIED



AS  
 T. DEVENDHAR  
 RQP/DWG/HYD/117/2013  
 CORRECTNESS CERTIFIED

APPLICANT

INDEX

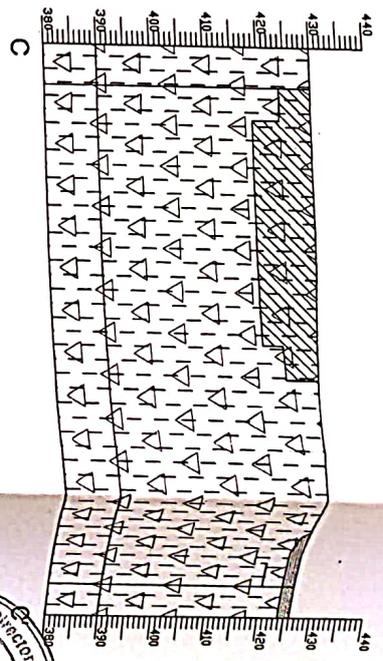
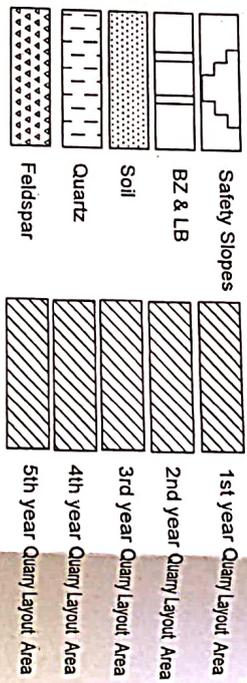


PLATE -VI

QUARRY PLAN FOR QUARTZ & FELDSPAR

In Survey No - 76 (Govt Land), Extent 4.047 Ha.  
 Cheduprally (V), Veldanda (M)  
 Nagarkurnool (Dist), Telangana (State).

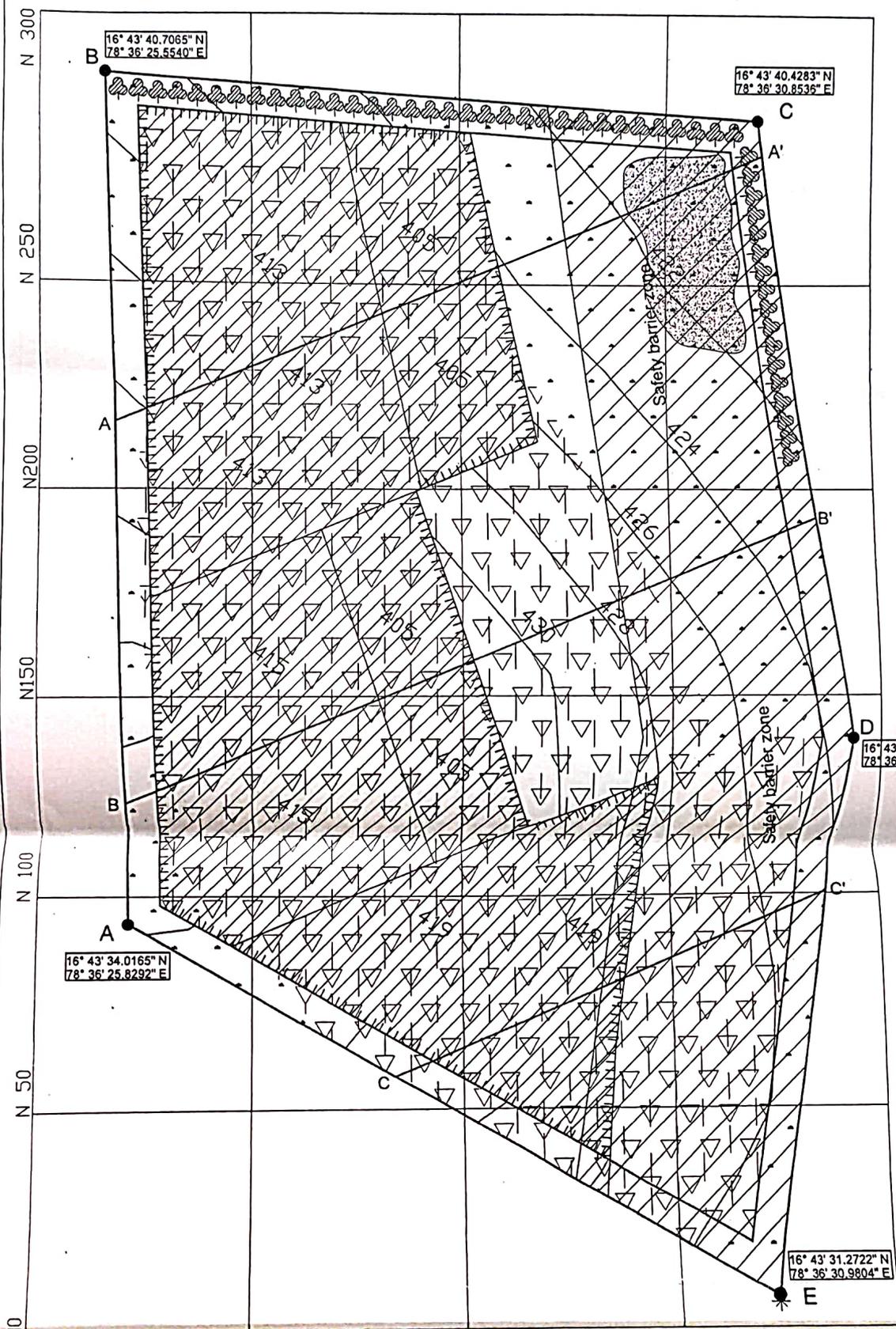
YEAR WISE CROSS SECTIONS

Applicant: Sri Sai Mines & Minerals

Scale: 1:1000

T. DEVENDHAR RQP/DWG/HYD/117/2013  
 # 2-2-86, 2nd Floor, Beside RL Reddy Chicken Center  
 Nagole, Hyderabad - 68.  
 Phone No's : 96035 91777





*[Signature]*  
 APPLICANT

CORRECTNESS CERTIFIED

T. Devendhar  
 RQP/DMG/HYD/117/2013  
 R.O.P.

| INDEX |  |
|-------|--|
|       | Benchmark (MSL)                                |
|       | Lease Applied Area Boundary & 7.5m Buffer Zone |
|       | Contours                                       |
|       | Section Lines                                  |
|       | Weather zone                                   |
|       | Feldspar                                       |
|       | Quartz   |
|       | Mixed zone                                     |
|       | Proposed dump                                  |
|       | UPL  |
|       | Safety barrier zone                            |
|       | 1st year Quarry Layout Area                    |
|       | 2nd year Quarry Layout Area                    |
|       | 3rd year Quarry Layout Area                    |
|       | 4th year Quarry Layout Area                    |
|       | 5th year Quarry Layout Area                    |
|       | 1st year proposed plantation                   |
|       | 2nd year proposed plantation                   |
|       | 3rd year proposed plantation                   |
|       | 4th year proposed plantation                   |
|       | 5th year proposed plantation                   |



PLATE -VII

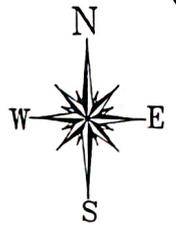
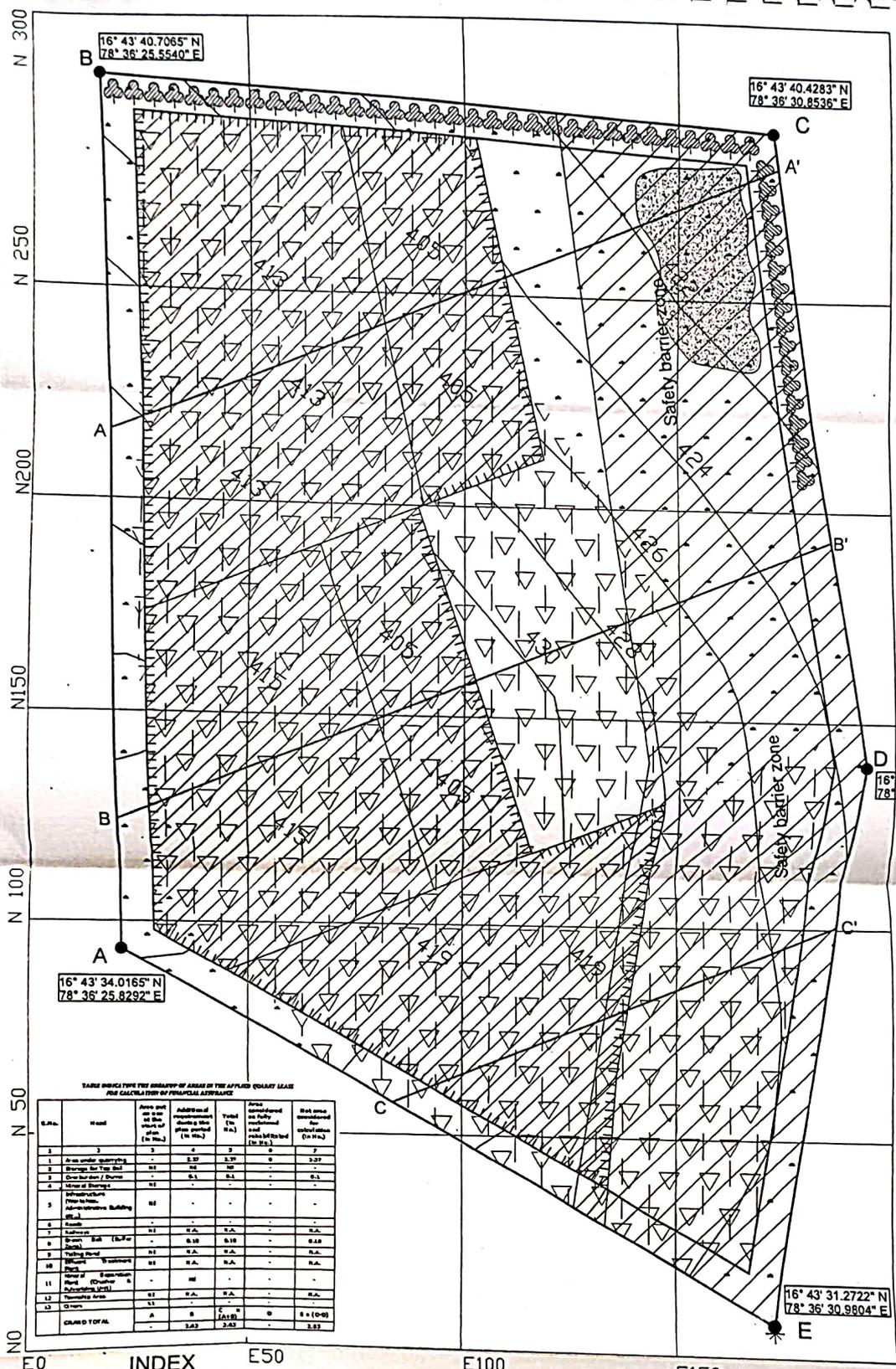
QUARRY PLAN FOR QUARTZ & FELDSPAR  
 In Survey No - 76 (Govt.Land), Extent 4.047 Ha.  
 Chedurpally (V), Veldanda (M)  
 Nagarkurnool (Dist), Telangana (State).

CONCEPTUAL PLAN

Applicant: Sri Sai Mines & Minerals

Scale: 1:1000, Contour Interval: 2m

T.DEVENDHAR, RQP/DMG/HYD/117/2013  
 # 2-2-86, 2nd Floor, Beside RL Reddy Chicken Center  
 Nagole, Hyderabad - 68.  
 Phone No's : 96035 91777



16° 43' 34.0165" N  
78° 36' 25.8292" E

16° 43' 40.4283" N  
78° 36' 30.8536" E

16° 43' 35.5801" N  
78° 36' 31.9804" E

16° 43' 31.2722" N  
78° 36' 30.9804" E

TABLE INDICATE THE SUMMARY OF AREAS IN THE APPLIED QUARRY LEASE FOR CALCULATION OF PERMANENT APPROVAL

| S.No.       | Head   | Area not included in the lease (In Ha.) | Additional area not given (In Ha.) | Total (In Ha.) | Area surrendered as fully reclaimed and not to be used (In Ha.) | Net area considered for mineral rights (In Ha.) |
|-------------|--|---|------------------------------------|----------------|---|---|
| 1           | Area under quarrying                                     | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 2           | Storage for Top Soil                                     | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 3           | Over haul Area / Access                                  | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 4           | Minor of Buildings                                       | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 5           | Administrative Office/Store, Maintenance Building (Etc.) | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 6           | Access   | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 7           | Access Road (Etc.)                                       | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 8           | Trucking Road  | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 9           | Access Road  | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 10          | Access Road (Chickens, etc.)                             | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 11          | Access Road (Chickens, etc.)                             | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 12          | Access Road (Chickens, etc.)                             | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 13          | Access Road (Chickens, etc.)                             | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| 14          | Access Road (Chickens, etc.)                             | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |
| GRAND TOTAL |  | 0.00                                    | 0.00                               | 0.00           | 0.00  | 0.00  |

*[Signature]*  
APPLICANT

CORRECTNESS CERTIFIED

T. DEVENDHAR  
RQP/DMG/HYD/117/2013  
R.Q.P.

INDEX

- BM 426 Benchmark (MSL)
- Lease Applied Area Boundary & 7.5m Buffer Zone
- Contours
- Section Lines
- Weathered zone
- Feldspar
- Quartz
- Mixed zone
- Proposed dump
- UPL
- Safety barrier zone
- 1st year Quarry Layout Area
- 2nd year Quarry Layout Area
- 3rd year Quarry Layout Area
- 4th year Quarry Layout Area
- 5th year Quarry Layout Area
- 1st year proposed plantation
- 2nd year proposed plantation
- 3rd year proposed plantation
- 4th year proposed plantation
- 5th year proposed plantation



PLATE -VIII

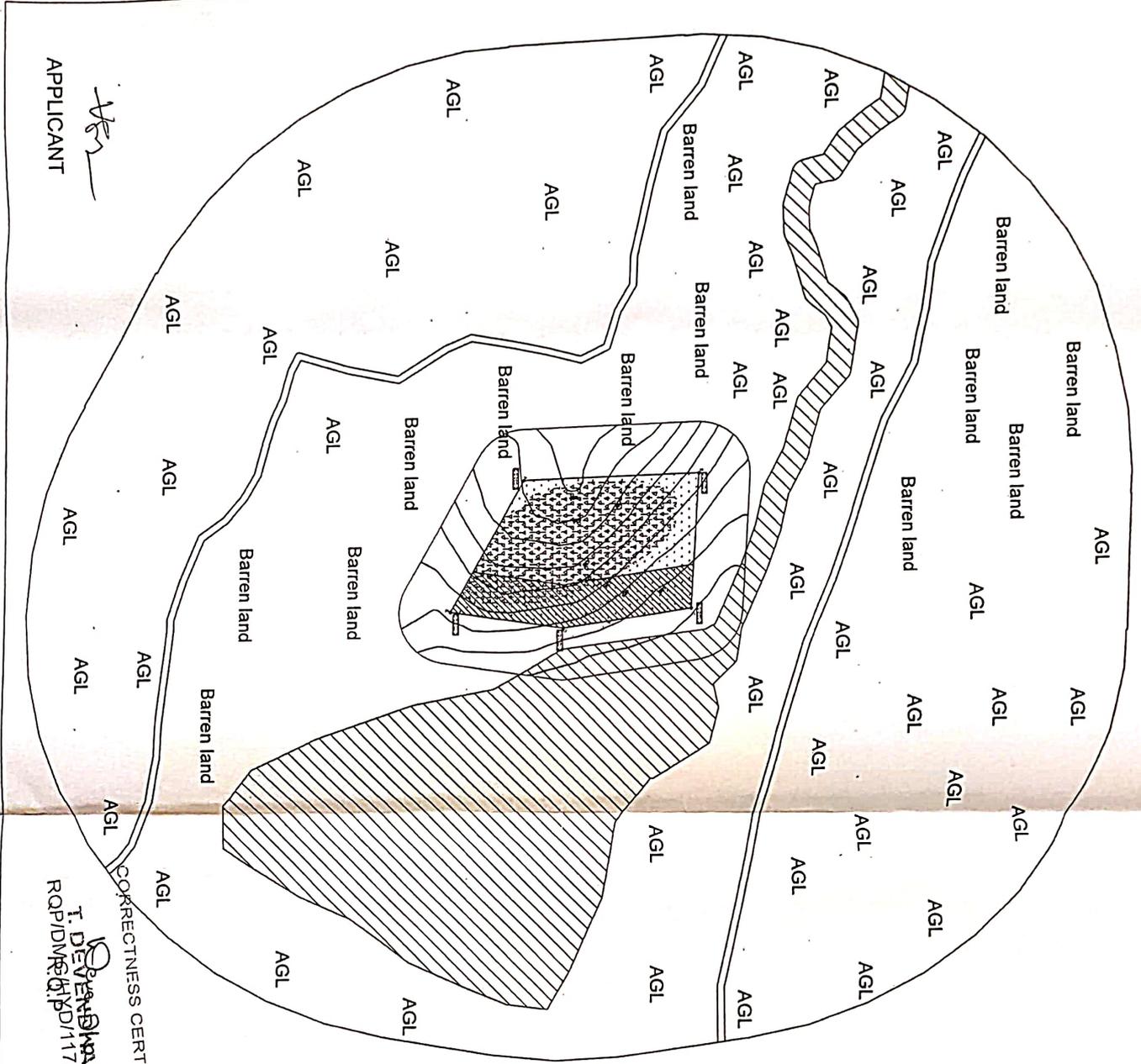
QUARRY PLAN FOR QUARTZ & FELDSPAR  
In Survey No - 76 (Govt.Land), Extent 4.047 Ha.  
Chedurpally (V), Veldanda (M)  
Nagarkurnool (Dist), Telangana (State).

PROGRESSIVE QUARRY CLOSURE PLAN

Applicant: Sri Sai Mines & Minerals

Scale: 1:1000, Contour Interval: 2m

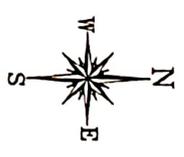
T.DEVENDHAR, RQP/DMG / HYD / 117 / 2013  
# 2-2-86,2nd Floor, Beside RL Reddy Chicken Center  
Nagole, Hyderabad - 68.  
Phone No's : 96035 91777

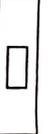
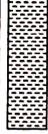


APPLICANT *SK*

CORRECTNESS CERTIFIED  
 T. DEVENDHAR  
 RQP/DMG/HYD/117/2013

INDEX



-  Quarry Lease Applied Area
-  Buffer Zone of 500M Around the Lease Applied Area
-  Buffer Zone of 60M Around the Lease Applied Area
-  Contours
-  Barren Land
-  Agricultural Land
-  soil with quartz float
-  Pond
-  Feldspar
-  Quartz
-  Safety barrier zone

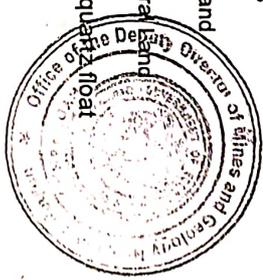


PLATE -IX

|  |
|--|
| <p><b>QUARRY PLAN FOR QUARTZ &amp; FELDSPAR</b></p> <p>In Survey No - 76 Extent 4.047 Hect.</p> <p>Chedupally (M), Veldanda(M)<br/>                 Nagarkurnool (D), Telangana (State).</p>                 |
| <p><b>ENVIRONMENT PLAN</b></p> <p>Applicant: M/s. Sri Sai Mines and Minerals</p> <p>Scale: 1:5000</p>  |
| <p>T.DEVENDHAR, RQP/DMG/HYD/117/2013<br/>                 # 2-2-86, 2nd Floor, Beside RL Reddy Chicken Center<br/>                 Nagole, Hyderabad - 68.<br/>                 Phone No's : 96035 91777</p> |

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Telangana)

To,

The  
SANJEEV KUMAR VAVILLA  
9-32 GANDHINAGAR KALWAKURTHY VILLAGE AND MANDAL  
MAHABOBNAGAR DISTRICT -509324

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/TG/MIN/273036/2022 dated 16 May 2022. The particulars of the environmental  
clearance granted to the project are as below.

|   |                               |
|---|-------------------------------|
| 1. EC Identification No.                      | EC23B001TG139895              |
| 2. File No.                                   | SIA/TG/MIN/273036/2022        |
| 3. Project Type                               | New                           |
| 4. Category                                   | B2                            |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals       |
| 6. Name of Project                            | M/s Sri Sai Mine and Minerals |
| 7. Name of Company/Organization               | SANJEEV KUMAR VAVILLA         |
| 8. Location of Project                        | Telangana                     |
| 9. TOR Date                                   | N/A                           |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 17/02/2023

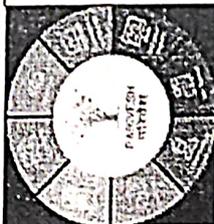
(e-signed)  
Smt. Sunita M Bhagwat, IFS  
Member Secretary  
SEIAA - (Telangana)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



- I. This has reference to your application submitted online on 16.05.2022 (Proposal No. SIA/TG/MIN/273036/2022) received on 23.05.2022 and seeking Environmental Clearance for the proposed **Quartz and Feldspar of 4.047 Ha.** in favour of **M/s. Sri Sai Mine and Minerals, Sy.No:76, Chedurpally village, Veldanda Mandal, Nagarkurnool District.** The Mine lease area is located between Latitude 16° 43'34.0165" (N) to 16° 43'31.2722" (N) and Longitude 78°36'25.3292" (E) to 78°36'30.9804" (E). It was reported that the nearest human habitation viz., Kalyana wagu Thanda which is existing at a distance of 1.05 km; nearest water body i.e Thirupathi cheruvu exists at 60 m (N); Nearest RF i.e., Bharapur RF exists at 430 m from the mine lease area. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and maximum production capacity of the project is as follows:

**Quartz – 70,434 TPA & Feldspar – 70,434 TPA**

- II. It is a semi-mechanized opencast quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. It is reported that the life of the Mine is estimated 20 years (@70,434 TPA for Quartz & @70,434 TPA for Feldspar). The mine lease area is 4.047 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 27.05.2022, 11.07.2022, 12.11.2022 & 03.01.2023. The project is considered under 'B2' category and exempted from the process of public hearing as the mine lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. Ampl Environ Pvt. Ltd., Hyderabad; In-principle grant of quarry lease by the DMG vide Notice dt. 31.03.2022 for a period of 20 years; Scrutinized/Approved Mining Plan; Lr.dt. 28.04.2022 of ADMG, Nagarkurnool District informing that there are no existing quarry leases falling within 500m from the proposed quarry lease. The present mine lease area is 4.047 Ha., which is less than 5.0 Ha., total cluster area is 4.047 Ha., and Net Cluster area is 4.047 Ha., which is less than 5.0 Ha. Lr.dt.23.08.2022 of Executive Engineer, Irrigation Division-6, I&CAD Department, Kalwakurthy, Nagarkurnool District. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 04.02.2023 examined the proposal and recommendations of SEAC-Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC-Telangana, the SEIAA-Telangana hereby accords **prior Environmental Clearance to the project** as mentioned at Para No. I under the provisions of EIA Notification-2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc; having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted. The CPCB guidelines in this respect shall also be adhered.

- iii. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iv. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- v. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- vi. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wild Life Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
- vii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- viii. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.
- ix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- x. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.
- xi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
  - The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

- The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.
  - No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be avoided. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
- xii. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
  - Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
  - All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training. Awareness and information on safety and health aspects.
  - The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- xiii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels.
- xiv. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- xv. The illumination and sound at night at project sites will disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have the right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

- xvi. Fencing shall be provided all around the working mine area.
- xvii. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xviii. Regular monitoring of ambient air quality shall be carried out and records maintained.

**b) Water Pollution:-**

- i. The source of water is through tankers from nearby village/Bore well. Total water requirement is 8 KLD. Out of that, 3 KLD is used for Dust suppression, 3 KLD for development of green belt and 2.0 KLD for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- vi. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- vii. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be ascertained the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Ministry of Environment and Forests, its Regional Office, Hyderabad, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.

- viii. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six monthly basis.
- ix. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- x. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- xi. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
- xii. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
- xiii. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
- xiv. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.

- xv. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee
- c) **Solid Waste :-**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps.
  - ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
  - iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
  - iv. Separate area shall be demarcated for overburden and refilling. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
  - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned Regional Office of MoEF&CC.
  - vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent runoff water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
  - vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
  - viii. The following measures are to be adopted to control erosion of dumps:-
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

- ix. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- x. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

**B. General Conditions:**

1. This order is valid for a period of 30 years OR Life of mine, whichever is earlier. It was reported that the life of mine is 20 years (@70,434 TPA for Quartz & @70,434 TPA for Feldspar).
2. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
3. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.
4. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
7. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
8. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
9. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
10. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."
11. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.

12. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented. Status report on the same may be sent to MoEF& CC Regional Office and DGMS on half-yearly basis.
13. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
14. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABII. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminium. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one. X-Ray must meet ILO criteria (17 x14 inches and of good quality).
15. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office. MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.

16. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
17. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
18. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
19. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
20. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
21. A separate 'Environmental Management Cell' with qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
22. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., M/s. Sri Sai Mine and Minerals.
23. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.

24. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
25. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
26. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC.
27. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
28. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
29. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional Office of MoEF&CC, GoI, Hyderabad on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
30. Officials from TSPCB & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
31. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
32. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
33. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
34. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
35. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
36. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 25.02.2021 and implement the commitments made by project proponent during the public hearing as a part of CER contained in EIA/EMP report.

37. The funds earmarked for environmental protection measures (Capital cost: Rs. 9.1 lakhs and recurring cost: Rs. 5.4 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Hyderabad.
38. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
39. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of the Ministry of Environment, Forest and Climate Change, Hyderabad by e-mail.
40. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
41. The proponent shall obtain all other mandatory clearances from respective departments.
42. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
43. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
44. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
45. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
46. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.

47. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: [www.parivesh.nic.in](http://www.parivesh.nic.in)

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To

Sri. Sanjeev Kumar V,  
M/s. Sri Sai Mine and Minerals,  
(4.047 Ha. Quartz and Feldspar Mine)  
H.No:- 9-32, Gandhi Nagar,  
Kalwakurthy V & M  
Mahabubnagar District-509 324  
Email: [ssmm4.047@gmail.com](mailto:ssmm4.047@gmail.com)

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: HYD, TSPCB for information.
4. The IRO, MoEF&CC, GoI, Hyderabad for kind information.
5. The Director of Mines & Geology Dept., Hyderabad for kind information
6. The Secretary, MoEF&CC, GoI, New Delhi for kind information

//T.C.F.B.O.//



JOINT CHIEF ENVIRONMENTAL ENGINEER  
20/

Signature Not Verified

Digitally signed by Smt. Sunita M  
Bhagwat, IFS  
Member Secretary

Date: 2/17/2023 2:39:11 PM

Annexure - X



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT FOR ESTABLISHMENT – RED CATEGORY**

**Order No. 1075-MBNR/TSPCB/ZO-HYD/CFE/2023- 62**

**Date:25.04.2023**

**Sub:** TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Sri Sai Mines & Minerals (4.047 Ha. Mining of Quartz & Feldspar), Sy.No.76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. SEIAA, Environmental Clearance (EC) Order No. SIA/TG/MIN/273036/2022, Date:17.02.2023.
  2. Industry's CFE application received through TSOCMMS at TSPCB, Regional Office, Hyderabad on 16.03.2023.
  3. TSPCB, Regional Office, Hyderabad verification report dt.24.03.2023 and received by Zonal Office, Hyderabad on 24.03.2023.
  4. CFE Committee meeting held on 06.04.2023 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference 2<sup>nd</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out Quarry of Quartz & Feldspar over an extent of 4.047 Ha. with production capacities as mentioned below, with a proposed project cost of Rs.50.00 Lakhs (In words Rupees Fifty Lakhs only).

| <i>Name of the Products / Line of Activity</i>      | <i>Capacity</i> |
|---|-----------------|
| Mining of Quartz                                    | 70,434 TPA      |
| Mining of Feldspar<br>(Over an extent of 4.047 Ha.) | 70,434 TPA      |

2. As per the application, the above activity is to be located at Sy.No.76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District.
3. The above site was inspected by the Environmental Engineer, T.S. Pollution Control Board, Regional Office, Hyderabad on 21.03.2023 and found that the industry is surrounded by East: Open Land; West: Open Land; North: Open Land; South: Open Land.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Hyderabad and recommendation by the CFE Committee meeting held on 06.04.2023 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT (CFE) to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To  
M/s. Sri Sai Mines & Minerals,  
(4.047 Ha. Mining of Quartz & Feldspar),  
Sy.No.76, Chedurpally Village, Veldanda Mandal,  
Nagarkurnool District.  
Email Id: [technicalacc@gmail.com](mailto:technicalacc@gmail.com)

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.

SCHEDULE - A

1. This order is valid for a period of 5 years from the date of issue. Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability
5. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. The industry shall carry out only semi-mechanized open casting quarry and shall carryout Quarry of Feldspar & Quartz in an area of 4.047 Ha. only.
2. The industry shall carryout semi-mechanized open casting quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks.
3. The industry shall not cause any pollution problems to the surroundings.
4. Wet Drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
5. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
6. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F. Govt of India on dt.16.11.2009.
7. The industry shall scrupulously comply with conditions stipulated by the State level Environment Impact Assessment Authority (SEIAA), Telangana State. Govt. of India. MoEF, Hyderabad in the Environmental Clearance orders dated 17.02.2023.
8. The source of water is tankers nearby village and the maximum permitted water consumption shall not exceed the following quantities:

| Sl. No. | Purpose          | Total consumption (KLD) |
|---------|------------------|-------------------------|
| 1.      | Dust Suppression | 3.0 KLD                 |

|              |                       |                |
|--------------|-----------------------|----------------|
| 2.           | Greenbelt development | 3.0 KLD        |
| 3.           | Domestic              | 2.0 KLD        |
| <b>Total</b> |                       | <b>5.0 KLD</b> |

9. The maximum waste water generation (KLD) shall not exceed the following:

| Sl. No.      | Wastewater generation | Total generation (KLD) |
|--------------|-----------------------|------------------------|
| 1.           | Domestic effluents    | 1.0 KLD                |
| <b>Total</b> |                       | <b>1.0 KLD</b>         |

| Effluent source    | Quantity | Standards to be complied | Mode of final disposal            |
|--------------------|----------|--------------------------|-----------------------------------|
| Domestic effluents | 1.0 KLD  | --                       | Septic tank followed by soak pit. |

10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

11. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

13. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.

14. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc.. The drains shall be regularly de-silted particularly after monsoon and maintain properly.

15. The Solid wastes generated shall not exceed the following breakup quantities:

| Sl. No. | Solid Waste generation | Hazardous / as defined under HWM Rules, 2016 | Method of Disposal                      |
|---------|------------------------|--|---|
| 1.      | Waste Rock             | --   | Shall be dumped within mine lease area. |

16. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

17. The rock waste shall be dumped in the dump yard within the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

18. The industry shall adopt the following measures to control erosion of dumps:

- Retention/toe walls shall be provided at the foot of the dumps.
- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

19. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
20. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
21. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
22. The industry shall develop 33% of the total area as thick green belt all along the boundary of the mine lease area and also in all the vacant places within the mine lease area with tall growing trees with wide leaf area.
23. The industry shall not dispose the solid waste outside the factory premises.
24. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
25. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
26. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
27. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
28. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
29. The industry shall comply with all the directions issued by the Board from time to time.
30. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
31. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To  
 M/s. Sri Sai Mines & Minerals,  
 (4.047 Ha. Mining of Quartz & Feldspar),  
 Sy.No.76, Chedurpally Village, Veldanda Mandal,  
 Nagarkurnool District.

Annexure - 1X



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in.

**CONSENT ORDER – RED CATEGORY**

**Order No: 1075-MBNR/TSPCB/ZO-HYD/CFO/2023- 63**

**Date: 25.04.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and orders made thereunder to:

**M/s. Sri Sai Mines & Minerals,  
(4.047 Ha. Mining of Quartz & Feldspar),  
Sy.No.76, Chedurpally Village, Veldanda Mandal,  
Nagarkurnool District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal                 |
|------------|--------------------|---------------------|-----------------------------------|
| 1.         | Domestic effluents | 1.0 KLD             | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|-------------|------------------------|------------------------------------|---------------------|
| ---         | ---                    | ---                                | ---                 |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S. No. | Product   | Total Capacity           |
|--------|---|--------------------------|
| 1.     | Mining of Quartz<br>Mining of Feldspar<br>(Over an extent of 4.047 Ha.) | 70,434 TPA<br>70,434 TPA |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **28.02.2028**.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl: Schedules A, B.

To

**M/s. Sri Sai Mines & Minerals,  
(4.047 Ha. Mining of Quartz & Feldspar),  
Sy.No.76, Chedurpally Village, Veldanda Mandal,  
Nagarkurnool District.**

Email Id: [technicalaee@gmail.com](mailto:technicalaee@gmail.com)

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information  
Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information.

**SCHEDULE - A**

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

**SCHEDULE - B****Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| S. No. | Purpose               | Total Consumption |
|--------|-----------------------|-------------------|
| 1.     | Dust Suppression      | 3.0 KLD           |
| 2.     | Greenbelt development | 3.0 KLD           |
| 3.     | Domestic              | 2.0 KLD           |
|        | <b>Total</b>          | <b>5.0 KLD</b>    |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

| S. No. | Parameters                 | Standards in $\mu\text{g}/\text{m}^3$ ; |
|--------|----------------------------|---|
| 1      | Particulate Matter (PM10)  | 100                                     |
| 2      | Particulate Matter (PM2.5) | 60                                      |
| 3      | SO <sub>2</sub>            | 80                                      |
| 4      | NO <sub>x</sub>            | 80                                      |

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

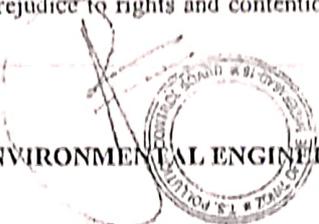
3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
4. The industry shall carry out only semi-mechanized open casting quarry and shall carryout Quarry of Feldspar & Quartz in an area of 4.047 Ha. only.
5. The industry shall carryout semi-mechanized open casting quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks.
6. The industry shall not cause any pollution problems to the surroundings.
7. Wet Drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.

8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
10. The industry shall scrupulously comply with conditions stipulated by the State level Environment Impact Assessment Authority (SEIAA), Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance orders dated 17.02.2023.
11. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
  - Road shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul roads, , loading and unloading and at transfer points and other service roads to suppress the dust.
12. The industry shall implement the following measures to reduce the noise pollution.
  - The proper and regular maintenance of the vehicles and other equipment.
  - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
  - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
13. The solid waste generation shall not exceed the following quantities:

| S. No. | Name and quantity of the solid waste | Disposal option                        |
|--------|--------------------------------------|--|
| 1      | Waste Rock                           | Shall be dumped within mine lease area |

14. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
15. The industry shall adopt the following measures to control erosion of dumps:
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
16. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
17. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
18. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
19. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
20. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.

21. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
22. The industry shall comply with all the directions issued by the Board from time to time.
23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
24. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
26. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

   
JOINT CHIEF ENVIRONMENTAL ENGINEER

To  
M/s. Sri Sai Mines & Minerals,  
(4.047 Ha. Mining of Quartz & Feldspar),  
Sy.No.76, Chedurpally Village, Veldanda Mandal,  
Nagarkurnool District.

Ameasure - XI

**GOVERNMENT OF TELANGANA,  
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY,  
NAGARKURNOOL  
(PRESENT: Sri P. Nagesh, Assistant Director)**

Proceedings No.1929/QL/2016.

Dt: 03.06.2023.

Sub: Mines and Quarries - Minor Minerals - Quarry Lease for Quartz & Feldspar over an extent of 4.047 Hects in Sy. No.76 of Chedurupalli Village, Veldanda Mandal, Nagarkurnool District for a period of (20) years- Quarry Lease granted in favour of M/s.Sri Sai Mines and Minerals., Rep.by it's Mg.Partner: Sri V.Sanjeev Kumar - Quarry Lease deed executed - Work Order - Issued - Regarding.

- Ref 1. Proceeding No. QL/NGK/LOI2300804, Date: 30.05.2023 from the Director of Mines and Geology, Hyderabad.
2. Letter.No.Nil, Dated:03.06.2023 from M/s.Sri Sai Mines and Minerals., Rep.by it's Mg.Partner: Sri V.Sanjeev Kumar.

\*\*\*\*\*

**ORDER:**

Sanction is here by accorded Quarry Lease for Quartz & Feldspar over an extent of 4.047 Hects in Sy. No.76 of Chedurupalli Village, Veldanda Mandal, Nagarkurnool District for a period of (20) years w.e.f **03.06-2023 to 02-06-2043** in favour of M/s.Sri Sai Mines and Minerals., Rep.by it's Mg.Partner: Sri V.Sanjeev Kumar, subject to the conditions laid in the grant orders of Director of Mines & Geology and the provisions in Mines and Minerals (Regulation and Development) Act, 1957 and to the Rules made there under in general and subject to the conditions in Form 'G' prescribed under TSMC Rules, 1966 and other terms and conditions.

The grantee should maintain all the records and accounts in the form prescribed by the Government. The lessee should submit the quarterly returns in Form 'C' as prescribed under rule 28 (3) of TSMC Rules 1966, so as to reach the Assistant Director of Mines and Geology, Nagarkurnool and the Director of Mines and Geology, Hyderabad before 5<sup>th</sup> of succeeding quarter. The Lessee shall obtain dispatch permits from the Asst. Director of Mines & Geology, Nagarkurnool regularly and transport the mineral along with valid Transit Forms and also follow the conditions imposed in the grant order.

  
 Asst. Director of Mines & Geology (1/2),  
 Nagarkurnool

To,  
**M/S SRI SAI MINES AND MINERLS.,  
 REP.BY IT'S PROP: SRI V.SANJEEV KUMAR,  
 H.NO.9-32,,  
 GANDHI NAGAR,  
 KALWAKURTHY VILLAGE & MANDAL,  
 NAGARKURNOOL DISTRICT.**

Copy submitted to the Director / Deputy Director of Mines and Geology, Hyderabad for favour of kind information.

Copy submitted to the Controller, Indian Bureau of Mines, Hyderabad for favour of kind information.

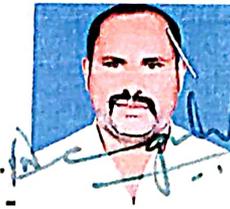
Copy submitted to the Joint Director General Mines Safety, Hyderabad for favour of kind information.

Copy to the Joint Chief Environmental Engineer, T.S. Pollution Control Board with a request to monitor compliance of TSPCB conditions from time to time.

Copy to Tahsildar, Veldanda Mandal, Nagarkurnool District for information.



**FORM -**  
(See Rule



31 MAY 2023

SPECIAL  
ADHESIVE  
Stamp  
SRD. Nagarkurnool

**Form of lease (minor minerals) to private persons**

This indenture made the 03<sup>rd</sup> day of June 2023 between the Governor of Telangana (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part and M/s Sri Sai Mines & Minerals, Rep. by Sri V. Sanjeev Kumar, H.No: 1-40, Pothepally Village, Veldanda Mandal of Nagarkurnool District (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

(Whereas the Quarry Lease has been granted by the Government of Telangana on application of the lands in the Nagarkurnool District for the purpose of quarry for Quartz & Feldspar and has deposited with the Assistant Director of Mines and Geology of Nagarkurnool the sum of Rs. 1,61,880-00 as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained:

And whereas the Government of Telangana acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the dead rent and seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows :-

The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the village of Chedurvalli in the sub-registration district of Veldanda and registration district of Nagarkurnool in Telangana being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and therein coloured.

2. These are included in the said demise and for the purposes thereof following liberties:
  1. To get from the said demised pieces of land
  2. For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.

  
LESSEE

  
Asst. Director of Mines and Geology  
Nagarkurnool

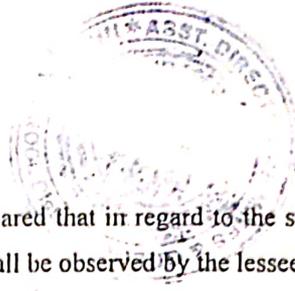
3. Generally to do all things which shall be convenient or necessary for getting the **Quartz & Feldspar** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

3. These are expected and reserved to lessor out of this demise :-

1. All earth minerals and other substances not here in before expressly authorized to be got from the demised pieces of land by the lessee.
2. Liberty for the lessor or other persons authorized by him to search for work. Get, carry away and dispose of the excepted minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised, in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.
4. The said demised pieces of land shall be held by the lessee from the ....<sup>03</sup>... day of June 2023 to the .....<sup>02<sup>nd</sup></sup>... day of June 2043 determinable as hereinafter provided.
5. The lessee hereby agrees to pay during the said term the following dead rent and Seigniorage fee whichever is higher and also all cesses which may, from time to time, be Imposed by the Government :
  1. The yearly dead rent Rs. 1,61,880-00 in respect of the said demised pieces of land.
  2. A seigniorage fee of varies from Rs. 97/- per MT for Feldspar and Rs. 78/- per MT for Quartz in respect of the said demised pieces of land.
  3. The lessor may, during the currency of the lease, vary the rate of dead rent and the Seigniorage fee.

  
LESSEE

  
Asst. Director of Mines and Geology  
Nagarkurnool



6. It is hereby agreed and declared that in regard to the said dead rent and Seigniorage fee the following conditions shall be observed by the lessee.
- i) The said dead rent of Rs. 1,61,880-00 shall be paid without any deduction on the first day of March in every year in advance.
  - ii) The said seigniorage fee of Rs. 97/- per MT for Feldspar and Rs. 78/- per MT for Quartz shall be paid before the same is removed from the said demised pieces of land.
7. The lessee hereby covenants with the lessor as follows :
1. To pay the dead rent and seigniorage fee on the days and in manner aforesaid.
  2. To bear, pay and discharge all existing and future rates, taxes, assessments, duties, impositions, out goings and burdens what so ever imposed or charges upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereon or payable by either in respect thereon except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
  - 2-A Should any rent seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/Lessees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four per cent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrear of land revenue.
  3. Before digging or opening any part of the said demised pieces of land for Quartz & Feldspar carefully to remove the surface soil and lay aside and store the same in some convenient part of the said demised prices of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
  4. To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.

  
LESSEE

  
Asst. Director of Mines and Geology,  
Nagarkurnool

5. Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained.
6. After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary so as to afford convenient connection with the adjoining land.
7. That the lessee shall keep correct accounts, in such form as the Assistant Director of Mines and Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
8. That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same.
9. That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
10. The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.

  
LESSEE

  
Assistant Director of Mines and Geology  
Nagarkurnool

11. That the lessee shall not without the express sanction in writing of the said Assistant Director of Mines and Geology cut down or injure any timber or trees on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
12. That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
13. That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, boundary pillars of 'subsistent material standing not less than three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.
14. If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of (the Director of Mines and Geology) and without payment of the seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate (the Director of Mines and Geology) the discovery of such new minerals and obtain his permission within a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced seigniorage fee and acreage assessment.
15. The lessee or the registered holder shall strengthen and support to the satisfaction or any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.

  
LESSEE

  
Asst. Director of Mines and Geology  
Nagarkurnool, ... of

16. That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.
17. That on such determination the lessee shall have no rights to compensation of any kind.
18. That the dead rent-, and seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
19. That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.
20. In respect of granite and marble, the lessee shall comply with the provisions of 'Granite Conservation and Development Rules' 1999 and the Marble Development and Conservation Rules' 2002, respectively.
8. The lessor hereby covenants with the lessee that on the lessee paying the dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.
- 9-A Government reserves the right :-
1. To cancel the quarry lease granted and executed under these rules after giving a previous notice.
  2. To prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.

  
LESSEE

  
Asst. Director of Mines and Geology  
Nagarkurnool

9. It is hereby expressly agreed as follows :-

1. If any part of the dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part there of remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of Rs. 1,61,880-00 to be forfeited and also to reenter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any breach or non-observation of the lessee's covenants herein contained.
2. The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same.
3. If the lessee shall have paid the dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of Rs. 1,61,880-00 shall be returned to him at the expiration of the said term of (20) years.
4. If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the dead rent and seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology whose decision thereon shall be final and binding on the parties thereto. In witness where of Sri P. Nagesh, M.Sc., B.Ed., Assistant Director of Mines and Geology of Nagarkurnool, acting for and on behalf of and by order and direction of the Government of Telangana the lessee have hereto set their hands the day and year first above writing.

  
LESSEE

  
Assistant Director of Mines and Geology  
Nagarkurnool

## THE SCHEDULE

| Name of Mandal | Name of Village | Survey field | Extent Nos. | Assessment                           | Boundaries North, South, West and East |
|----------------|-----------------|--------------|-------------|--------------------------------------|--|
| 1              | 2               | 3            | 4           | 5                                    | 6                                      |
| Veldanda       | Chedurvalli     | 76           | 4.047 Hects | Paid Advance<br>Dead Rent<br>2023-24 | As per Sketch                          |

Signed and delivered by the above name in the presence of \_\_\_\_\_

  
LESSEE

  
Asst. Director of Mines and Geology  
Nagarkurnool

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 22 OF 2025 (SZ)**

**IN THE MATTER OF:**

Vadthyavath Munya,  
Telangana & another.

....

Applicant(s)

Versus

The District Collector & District Magistrate,  
Telangana & Ors.

....

Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R5)**

**RUNNING INDEX**

| Sl. No. | Particulars  | Page Nos. |
|---------|--|-----------|
| 1.      | Report of the Telangana Pollution Control Board dated 22.02.2025 (Respondent No. 5).   | 1 – 3     |
| 2.      | <b>Annexure-I</b> – Environmental Clearance Order dated 17.02.2023 issued by the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana to M/s. Sri Sai Mines & Minerals (4.047 Ha, Mining of Quartz & Feldspar), Sy.No.76, Chedurpally (V), Veldanda (M), Nagarkurnool District (Respondent No. 6). | 3 – 16    |
| 3.      | <b>Annexure-II</b> – Consent for Establishment (CFE) Order dated 25.04.2023 issued by Respondent Board to M/s. Sri Sai Mines & Minerals (4.047 Ha, Mining of Quartz & Feldspar), Sy.No.76, Chedurpally (V), Veldanda (M), Nagarkurnool District (Respondent No. 6).  | 17 – 21   |
| 4.      | <b>Annexure-III</b> – Consent for Operation (CFO) Order dated 25.04.2023 issued by Respondent Board to M/s. Sri Sai Mines & Minerals (4.047 Ha, Mining of Quartz & Feldspar), Sy.No.76, Chedurpally (V), Veldanda (M), Nagarkurnool District (Respondent No. 6).   | 22 – 25   |
| 5.      | <b>Annexure-IV</b> – Hon'ble NGT, Chennai Order dated 31.01.2025.  | 26 – 27   |

**Place: Hyderabad**

**Date: 28-02-2025.**

*T. Jayashankar*

**COUNSEL FOR RESPONDENT No.5**

**REPORT DATED:22.02.2025 OF TELANGANA POLLUTION CONTROL BOARD (R – 5) IN OA NO:22 OF 2025 FILED BY VADTHYAVATH MUNYA AND KON REDDY RAMASWAMI, R/O. CHEDURPALLY VILLAGE, VELDANDA MANDAL, NAGARKURNOOL DISTRICT.**

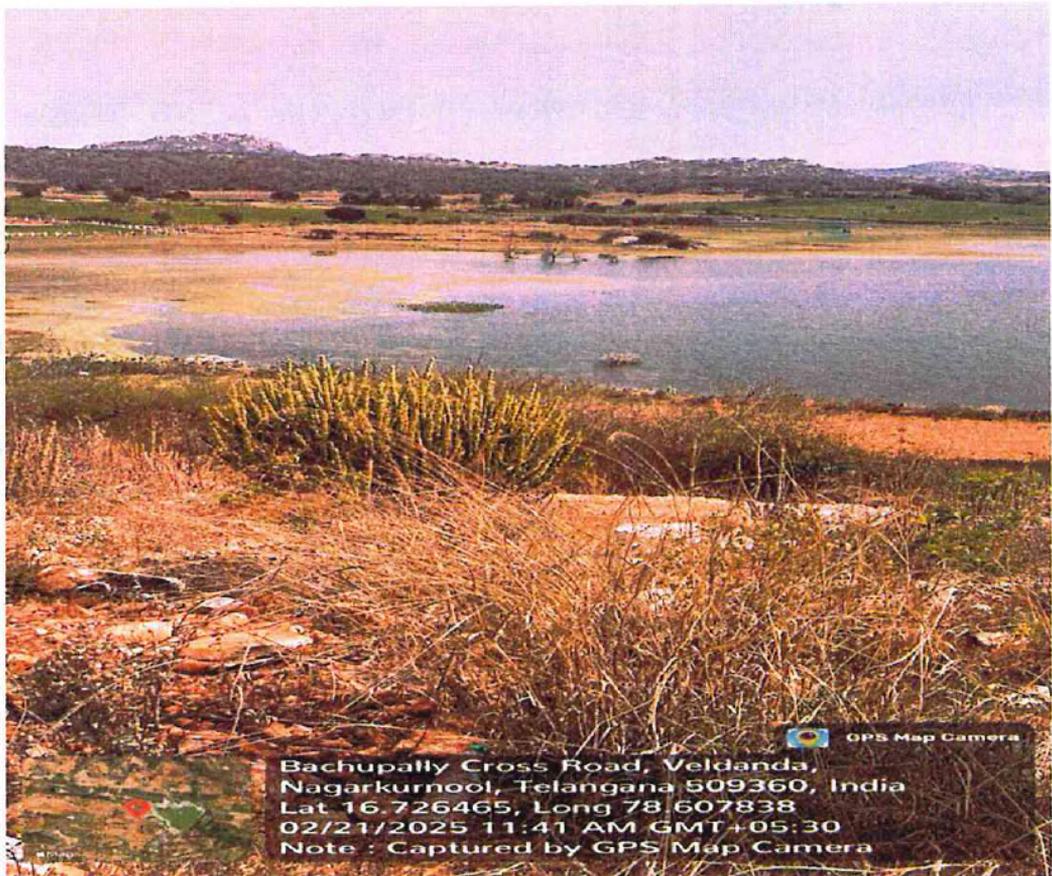
It is kindly submitted that Vadhyaavath Munya and Kon Reddy Ramaswami, residents of Chedurpally Village, Veldanda Mandal, Nagarkurnool District, have filed Original Application No. 22 of 2025 before the Hon'ble National Green Tribunal, Chennai alleging that the unofficial respondent no:06 has encroached the Tirupathi Cheruvu (Water Body). They are seeking directions to M/s. Sri Sai Mine and Minerals (Respondent No. 6) to halt all ongoing construction activities related to quarry operations, stay the operation of the impugned Environmental Clearance issued to Respondent No. 6, and impose environmental compensation on Respondent No. 6, among other reliefs.

In this regard, following is submitted:

1. M/s. Sri Sai Mine and Minerals (Respondent No. 6) is a Quartz and Feldspar mine situated at Survey Number 76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District, with geographical coordinates 16°43'35.04" N latitude and 78°36'27.78" E longitude.
2. M/s. Sri Sai Mine and Minerals (Respondent No. 6) has obtained Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana, vide EC Identification No. EC23BOO1TG139895, dated 17.02.2023. This clearance is for the proposed Quartz and Feldspar mine located at Survey Number 76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District, spanning an area of 4.047 hectares, with approved maximum production capacities of Quartz – 70,434 TPA and Feldspar - 70,434 TPA. (**Annexure – I**)
3. Subsequently, M/s. Sri Sai Mine and Minerals (Respondent No. 6) has also obtained Consent for Establishment (CFE) and Consent for Operations (CFO) from the Respondent Board vide orders dated:25.04.2023, the Consent for Operations (CFO) is valid up to 28.02.2028. (**Annexure – II & III**)
4. The petitioners alleging that the unofficial respondent no:06 has encroached the Tirupathi Cheruvu (Water Body) and seeking directions to M/s. Sri Sai Mine and Minerals (Respondent No. 6) to halt all ongoing construction activities related to quarry operations, stay the operation of the impugned Environmental Clearance issued to Respondent No. 6, and impose environmental compensation on Respondent No. 6, among other reliefs.
5. The Board Officials inspected the area on 21.02.2025 and observed the following:

2

- a) M/s. Sri Sai Mine and Minerals (Respondent No. 6) is a Quartz and Feldspar mine situated at Survey Number 76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District, with geographical coordinates 16°43'35.04" N latitude and 78°36'27.78" E longitude.
- b) The quarry site is surrounded by various land uses, including the Thirupathi Cheruvu water body to the east, open agricultural lands to the west and north, and open lands to the south. Notably, the Thirupathi Cheruvu water body is situated east of the proposed quarry. A photograph of the water body, which provides a visual representation of the surrounding environment, is appended below for reference:



- c) M/s. Sri Sai Mine and Minerals (Respondent No. 6) had **not commenced any quarry operations, nor had they initiated any developmental activities at the site.**

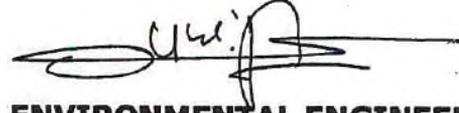
In view of the above, it is respectfully submitted that M/s. Sri Sai Mine and Minerals (unofficial Respondent No. 6) has obtained Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana, bearing EC Identification No. EC23BOO1TG139895, dated 17.02.2023. Furthermore, they have also obtained Consent for Establishment (CFE) and Consent for Operations (CFO) from the Respondent Board, vide orders dated 25.04.2023, with the Consent for Operations (CFO) remaining valid until 28.02.2028.

The Respondent Board inspected the area on 21.02.2025 and found that the M/s. Sri Sai Mine and Minerals (Respondent No. 6) had **not commenced any quarry operations, nor had they initiated any developmental activities at the site.**

In light of the foregoing, the Respondent Board hereby undertakes to fully comply with any directions or orders that the Hon'ble NGT may deem fit to pass in this matter.

**Place: Hyderabad.**

**Date: 22.02.2025.**



**ENVIRONMENTAL ENGINEER**

**ENVIRONMENTAL ENGINEER**

Telangana Pollution Control Board  
Regional Office, Hyderabad,  
4th Floor, Spoorthi Bhavan,  
Hyderabad Collectorate Complex,  
Lakdikapul, Hyderabad-500 004.

④

Annexure-I

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Telangana)

To,

The  
SANJEEV KUMAR VAVILLA  
9-32 GANDHINAGAR KALWAKURTHY VILLAGE AND MANDAL  
MAHABOONAGAR DISTRICT -509324

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/TG/MIN/273036/2022 dated 16 May 2022. The particulars of the environmental  
clearance granted to the project are as below.

- |   |                               |
|---|-------------------------------|
| 1. EC Identification No.                      | EC23B001TG139895              |
| 2. File No.                                   | SIA/TG/MIN/273036/2022        |
| 3. Project Type                               | New                           |
| 4. Category                                   | B2                            |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals       |
| 6. Name of Project                            | M/s Sri Sai Mine and Minerals |
| 7. Name of Company/Organization               | SANJEEV KUMAR VAVILLA         |
| 8. Location of Project                        | Telangana                     |
| 9. TOR Date                                   | N/A                           |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

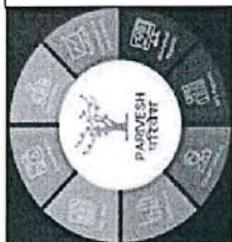
Date: 17/02/2023

(e-signed)  
Smt. Sunita M Bhagwat, IFS  
Member Secretary  
SEIAA - (Telangana)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

**PARIVESH**  
(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



5

- I. This has reference to your application submitted online on 16.05.2022 (Proposal No. SIA/TG/MIN/273036/2022) received on 23.05.2022 and seeking Environmental Clearance for the proposed **Quartz and Feldspar of 4.047 Ha.** in favour of **M/s. Sri Sai Mine and Minerals, Sy.No:76, Chedurpally village, Veldanda Mandal, Nagarkurnool District.** The Mine lease area is located between Latitude 16° 43'34.0165" (N) to 16° 43'31.2722" (N) and Longitude 78°36'25.3292" (E) to 78°36'30.9804" (E). It was reported that the nearest human habitation viz., Kalyana wagu Thanda which is existing at a distance of 1.05 km; nearest water body i.e Thirupathi cheruvu exists at 60 m (N); Nearest RF i.e., Bharapur RF exists at 430 m from the mine lease area. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and maximum production capacity of the project is as follows:

**Quartz – 70,434 TPA & Feldspar – 70,434 TPA**

- II. It is a semi-mechanized opencast quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. It is reported that the life of the Mine is estimated 20 years (@70,434 TPA for Quartz & @70,434 TPA for Feldspar). The mine lease area is 4.047 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on **27.05.2022, 11.07.2022, 12.11.2022 & 03.01.2023**. The project is considered under 'B2' category and exempted from the process of public hearing as the mine lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. Ampl Environ Pvt. Ltd., Hyderabad; In-principle grant of quarry lease by the DMG vide Notice dt. 31.03.2022 for a period of 20 years; Scrutinized/Approved Mining Plan; Lr.dt. 28.04.2022 of ADMG, Nagarkurnool District informing that there are no existing quarry leases falling within 500m from the proposed quarry lease. The present mine lease area is 4.047 Ha., which is less than 5.0 Ha., total cluster area is 4.047 Ha., and Net Cluster area is 4.047 Ha., which is less than 5.0 Ha. Lr.dt.23.08.2022 of Executive Engineer, Irrigation Division-6, I&CAD Department, Kalwakurthy, Nagarkurnool District. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **04.02.2023** examined the proposal and recommendations of SEAC-Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC-Telangana, the **SEIAA-Telangana hereby accords prior Environmental Clearance to the project** as mentioned at Para No. I under the provisions of EIA Notification-2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc; having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted. The CPCB guidelines in this respect shall also be adhered.

6

- iii. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iv. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- v. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- vi. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wild Life Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
- vii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- viii. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.
- ix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- x. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.
- xi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
  - The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

④

- The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUCC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.
  - No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be avoided. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
- xii. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
  - Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
  - All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training. Awareness and information on safety and health aspects.
  - The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
- xiii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels.
- xiv. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- xv. The illumination and sound at night at project sites will disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have the right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

8

- xvi. Fencing shall be provided all around the working mine area.
- xvii. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xviii. Regular monitoring of ambient air quality shall be carried out and records maintained.

**b) Water Pollution:-**

- i. The source of water is through tankers from nearby village/Bore well. Total water requirement is 8 KLD. Out of that, 3 KLD is used for Dust suppression, 3 KLD for development of green belt and 2.0 KLD for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- vi. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- vii. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be ascertained the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Ministry of Environment and Forests, its Regional Office, Hyderabad, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.

9

- viii. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six monthly basis.
- ix. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- x. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- xi. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
- xii. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
- xiii. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
- xiv. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.

10

- xv. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee
- c) **Solid Waste :-**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps.
  - ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
  - iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
  - iv. Separate area shall be demarcated for overburden and refilling. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
  - v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned Regional Office of MoEF&CC.
  - vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent runoff water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
  - vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
  - viii. The following measures are to be adopted to control erosion of dumps:-
    - Retention/toe walls shall be provided at the foot of the dumps.
    - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

(11)

- ix. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- x. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

**B. General Conditions:**

1. **This order is valid for a period of 30 years OR Life of mine, whichever is earlier. It was reported that the life of mine is 20 years (@70,434 TPA for Quartz & @70,434 TPA for Feldspar).**
2. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
3. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.
4. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
7. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
8. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
9. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
10. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."
11. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.

(12)

12. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented. Status report on the same may be sent to MoEF& CC Regional Office and DGMS on half-yearly basis.
13. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
14. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABII. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminium. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one. X-Ray must meet ILO criteria (17 x14 inches and of good quality).
15. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.

16. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
17. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, overburden, interburden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
18. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
19. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
20. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
21. A separate 'Environmental Management Cell' with qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
22. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Sri Sai Mine and Minerals.**
23. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.

14

24. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
25. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
26. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC.
27. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
28. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
29. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional Office of MoEF&CC, GoI, Hyderabad on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
30. Officials from TSPCB & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
31. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
32. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
33. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
34. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
35. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
36. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 25.02.2021 and implement the commitments made by project proponent during the public hearing as a part of CER contained in EIA/EMP report.

(15)

37. The funds earmarked for environmental protection measures (**Capital cost: Rs. 9.1 lakhs and recurring cost: Rs. 5.4 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Hyderabad.
38. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
39. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of the Ministry of Environment, Forest and Climate Change, Hyderabad by e-mail.
40. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
41. The proponent shall obtain all other mandatory clearances from respective departments.
42. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
43. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
44. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
45. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
46. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.

47. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www. parivesh.nic.in

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

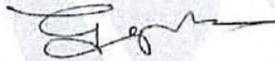
To

Sri. Sanjeev Kumar V,  
M/s. Sri Sai Mine and Minerals,  
(4.047 Ha. Quartz and Feldspar Mine)  
H.No:- 9-32, Gandhi Nagar,  
Kalwakurthy V & M  
Mahabubnagar District-509 324  
Email: ssmm4.047@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: HYD, TSPCB for information.
4. The IRO, MoEF&CC, GoI, Hyderabad for kind information.
5. The Director of Mines & Geology Dept., Hyderabad for kind information
6. The Secretary, MoEF&CC, GoI, New Delhi for kind information

//T.C.F.B.O.//



JOINT CHIEF ENVIRONMENTAL ENGINEER

*Dev*

Validity unknown

Digitally signed by Smt. Sunita M  
Bhagwat, IFS  
Member Secretary

Date: 2/17/2023 2:39:11 PM



(17) Annexure - II

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT FOR ESTABLISHMENT – RED CATEGORY**

**Order No. 1075–MBNR/TSPCB/ZO-HYD/CFE/2023- 62**

**Date: 25.04.2023**

**Sub:** TSPCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Sri Sai Mines & Minerals (4.047 Ha. Mining of Quartz & Feldspar), Sy.No.76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. SEIAA, Environmental Clearance (EC) Order No. SIA/TG/MIN/273036/2022, Date:17.02.2023.
  2. Industry's CFE application received through TSOCMMS at TSPCB, Regional Office, Hyderabad on 16.03.2023.
  3. TSPCB, Regional Office, Hyderabad verification report dt.24.03.2023 and received by Zonal Office, Hyderabad on 24.03.2023.
  4. CFE Committee meeting held on 06.04.2023 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference 2<sup>nd</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out Quarry of Quartz & Feldspar over an extent of 4.047 Ha. with production capacities as mentioned below, with a proposed project cost of Rs.50.00 Lakhs (In words Rupees Fifty Lakhs only).

| <i>Name of the Products / Line of Activity</i> | <i>Capacity</i> |
|--|-----------------|
| Mining of Quartz                               | 70,434 TPA      |
| Mining of Feldspar                             | 70,434 TPA      |
| (Over an extent of 4.047 Ha.)                  |                 |

2. As per the application, the above activity is to be located at Sy.No.76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District.
3. The above site was inspected by the Environmental Engineer, T.S. Pollution Control Board, Regional Office, Hyderabad on 21.03.2023 and found that the industry is surrounded by **East: Open Land; West: Open Land; North: Open Land; South: Open Land.**
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Hyderabad and recommendation by the CFE Committee meeting held on 06.04.2023 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT (CFE) to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

(18)

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To  
M/s. Sri Sai Mines & Minerals,  
(4.047 Ha. Mining of Quartz & Feldspar),  
Sy.No.76, Chedurpally Village, Veldanda Mandal,  
Nagarkurnool District.  
Email Id: [technicalae@gmail.com](mailto:technicalae@gmail.com)

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.

**SCHEDULE - A**

1. **This order is valid for a period of 5 years from the date of issue.** Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability
5. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

1. The industry shall carry out only semi-mechanized open casting quarry and shall carryout Quarry of Feldspar & Quartz in an area of 4.047 Ha. only.
2. The industry shall carryout semi-mechanized open casting quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks.
3. The industry shall not cause any pollution problems to the surroundings.
4. Wet Drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
5. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
6. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
7. The industry shall scrupulously comply with conditions stipulated by the State level Environment Impact Assessment Authority (SEIAA), Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance orders dated 17.02.2023.
8. The source of water is tankers nearby village and the maximum permitted water consumption shall not exceed the following quantities:

| Sl. No. | Purpose          | Total consumption (KLD) |
|---------|------------------|-------------------------|
| 1.      | Dust Suppression | 3.0 KLD                 |

(20)

|    |                       |                |
|----|-----------------------|----------------|
| 2. | Greenbelt development | 3.0 KLD        |
| 3. | Domestic              | 2.0 KLD        |
|    | <b>Total</b>          | <b>5.0 KLD</b> |

9. The maximum waste water generation (KLD) shall not exceed the following:

| Sl. No. | Wastewater generation | Total generation (KLD) |
|---------|-----------------------|------------------------|
| 1.      | Domestic effluents    | 1.0 KLD                |
|         | <b>Total</b>          | <b>1.0 KLD</b>         |

| Effluent source    | Quantity | Standards to be complied | Mode of final disposal            |
|--------------------|----------|--------------------------|-----------------------------------|
| Domestic effluents | 1.0 KLD  | --                       | Septic tank followed by soak pit. |

10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

11. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

12. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

13. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.

14. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

15. The Solid wastes generated shall not exceed the following breakup quantities:

| Sl. No. | Solid Waste generation | Hazardous / as defined under HWM Rules, 2016 | Method of Disposal                      |
|---------|------------------------|--|---|
| 1.      | Waste Rock             | --   | Shall be dumped within mine lease area. |

16. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

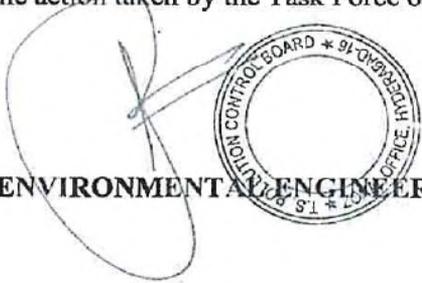
17. The rock waste shall be dumped in the dump yard within the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFE issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

18. The industry shall adopt the following measures to control erosion of dumps:

- Retention/toe walls shall be provided at the foot of the dumps.
- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

21

19. Suitable conservation measures to augment ground water resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
20. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
21. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
22. The industry shall develop 33% of the total area as thick green belt all along the boundary of the mine lease area and also in all the vacant places within the mine lease area with tall growing trees with wide leaf area.
23. The industry shall not dispose the solid waste outside the factory premises.
24. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.
25. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
26. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
27. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
28. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
29. The industry shall comply with all the directions issued by the Board from time to time.
30. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
31. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

To  
**M/s. Sri Sai Mines & Minerals,**  
**(4.047 Ha. Mining of Quartz & Feldspar),**  
**Sy.No.76, Chedurpally Village, Veldanda Mandal,**  
**Nagarkurnool District.**



22  
Annexure - III

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in.

**CONSENT ORDER – RED CATEGORY**

**Order No: 1075-MBNR/TSPCB/ZO-HYD/CFO/2023- 63**

**Date: 25.04.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and orders made thereunder to:

**M/s. Sri Sai Mines & Minerals,**  
**(4.047 Ha. Mining of Quartz & Feldspar),**  
**Sy.No.76, Chedurpally Village, Veldanda Mandal,**  
**Nagarkurnool District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal                 |
|------------|--------------------|---------------------|-----------------------------------|
| 1.         | Domestic effluents | 1.0 KLD             | Septic tank followed by soak pit. |

**ii) Emissions from chimneys:**

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|-------------|------------------------|------------------------------------|---------------------|
| ---         | ---                    | ---                                | ---                 |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

| S. No. | Product   | Total Capacity           |
|--------|---|--------------------------|
| 1.     | Mining of Quartz<br>Mining of Feldspar<br>(Over an extent of 4.047 Ha.) | 70,434 TPA<br>70,434 TPA |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **28.02.2028**.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl: Schedules A, B.**

**To**

**M/s. Sri Sai Mines & Minerals,**  
**(4.047 Ha. Mining of Quartz & Feldspar),**  
**Sy.No.76, Chedurpally Village, Veldanda Mandal,**  
**Nagarkurnool District.**

**Email Id: [technicalae@gmail.com](mailto:technicalae@gmail.com)**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information  
Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information.

23

**SCHEDULE - A**

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

**SCHEDULE - B****Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

| S. No. | Purpose               | Total Consumption |
|--------|-----------------------|-------------------|
| 1.     | Dust Suppression      | 3.0 KLD           |
| 2.     | Greenbelt development | 3.0 KLD           |
| 3.     | Domestic              | 2.0 KLD           |
|        | <b>Total</b>          | <b>5.0 KLD</b>    |

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

| S. No. | Parameters                 | Standards in µg/m <sup>3</sup> ; |
|--------|----------------------------|----------------------------------|
| 1      | Particulate Matter(PM10)   | 100                              |
| 2      | Particulate Matter (PM2.5) | 60                               |
| 3      | SO <sub>2</sub>            | 80                               |
| 4      | NO <sub>x</sub>            | 80                               |

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
4. The industry shall carry out only semi-mechanized open casting quarry and shall carryout Quarry of Feldspar & Quartz in an area of 4.047 Ha. only.
5. The industry shall carryout semi-mechanized open casting quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks.
6. The industry shall not cause any pollution problems to the surroundings.
7. Wet Drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.

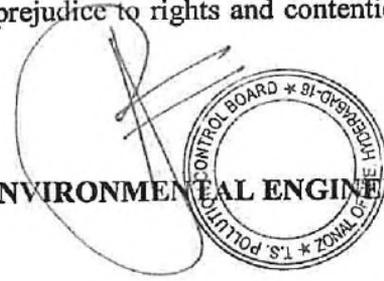
24

8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.
10. The industry shall scrupulously comply with conditions stipulated by the State level Environment Impact Assessment Authority (SEIAA), Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance orders dated 17.02.2023.
11. The industry shall implement the following measures to reduce the air pollution during transportation of the mineral.
- Road shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul roads, , loading and unloading and at transfer points and other service roads to suppress the dust.
12. The industry shall implement the following measures to reduce the noise pollution.
- The proper and regular maintenance of the vehicles and other equipment.
  - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
  - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25 KMPH to prevent undue noise from empty trucks.
13. The solid waste generation shall not exceed the following quantities:
- | S. No. | Name and quantity of the solid waste | Disposal option                        |
|--------|--------------------------------------|--|
| 1      | Waste Rock                           | Shall be dumped within mine lease area |
14. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
15. The industry shall adopt the following measures to control erosion of dumps:
- Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
16. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
17. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
18. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
19. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
20. The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.

(25)

21. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
22. The industry shall comply with all the directions issued by the Board from time to time.
23. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
24. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
25. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
26. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

 JOINT CHIEF ENVIRONMENTAL ENGINEER



To  
M/s. Sri Sai Mines & Minerals,  
(4.047 Ha. Mining of Quartz & Feldspar),  
Sy.No.76, Chedurpally Village, Veldanda Mandal,  
Nagarkurnool District.

26

**Item No.01:****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.22 of 2025(SZ)****IN THE MATTER OF:**Vadthyavath Munya,  
Telangana and Anr.*With*The District Collector & District Magistrate,  
Telangana and Ors.

...Respondent(s)

**Date of hearing: 31.01.2025.****CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**For Applicant(s): M/s. G. Stanly Hebzon Singh, G. Vignesh &  
V. Anantha Krishnan.For Respondent(s): Ms. E. Nivedhita represented  
Mrs. H. Yasmeen Ali for R1, R2 & R4.

27

**ORDER**

1. Let notice be issued to the respondents through the Tribunal as well as privately.
2. The learned counsel Ms. E. Nivedhita representing Mrs. H. Yasmeen Ali accepts notice on behalf of Respondents No.1, 2 and 4.
3. Post the matter on 03.03.2025. In the meanwhile, the respondents are directed to file their respective replies.



Sd/-

**Smt. Justice Pushpa Sathyanarayana, JM**

Sd/-

**Dr. Satyagopal Korlapati, EM**

O.A. No.22/2025(SZ)  
31<sup>st</sup> January, 2025. AD.

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No.22 of 2025 (SZ)**

**IN THE MATTER OF:**

Vadthyavath Munya,  
Telangana and Anr.

Applicant(s)

-vs-

The District Collector & District Magistrate,  
Telangana and Ors.

Respondent(s)

**REPORT OF THE STATE ENVIRONMENT IMPACT ASSESSMENT  
AUTHORITY (R3)**

**RUNNING INDEX**

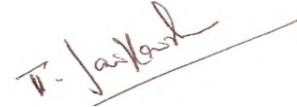
| <b>Sl. No.</b> | <b>Particulars</b>  | <b>Page Nos.</b> |
|----------------|---|------------------|
| 1.             | Report of the State Environment Impact Assessment Authority (SEIAA), Telangana dated 03.06.2025 (Respondent No. 3).   | 1-2              |
| 2.             | <b>Annexure-I</b> – Minutes of the SEAC Meeting held on 12.11.2022.   | 3                |
| 3.             | <b>Annexure-II</b> – Minutes of the SEAC Meeting held on 03.01.2023.  | 4                |
| 4.             | <b>Annexure-III</b> – Amendment to additional guidelines for processing mining projects by the State Environment Impact Assessment Authority (SEIAA) and State Level Expert Appraisal Committee (SEAC), Telangana dated 11.06.2020.   | 5                |
| 5.             | <b>Annexure-IV</b> – Environmental Clearance Order dated 17.02.2023 issued by the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana to M/s. Sri Sai Mines & Minerals (4.047 Ha, Mining of Quartz & Feldspar), Sy.No.76, Chedurpally (V), Veldanda (M), Nagarkurnool District (Respondent No. 6). | 6-18             |

|    |   |       |
|----|---|-------|
| 6. | <b>Annexure-V</b> – G.O.Ms. No.8, Monitoring the Environmental Clearances issued to the projects by the State Environmental Impact Assessment Authorities (SEIAAs) & District Environmental Impact Assessment Authorities (DEIAAs), Telangana dated 08.02.2018. | 19-21 |
|----|---|-------|

THROUGH

Place: Hyderabad

Date: 04.06.2025



Counsel for the 3<sup>rd</sup> Respondent

Report dated 03.06.2025 ON O.A. NO. 22 of 2025 filed in the Hon'ble NGT Chennai by Vadthyavath Muya and Anr. Vs The District Collector & Nagarkurnool and Ors

It is to submit that, an OA No.22 of 2025 filed in the Hon'ble NGT Chennai by Vadthyavath Munya and Anr. Vs District Collector & District Magistrate, Nagarkurnool District Telangana with the SEIAA as Respondent No.3.

In this regard, the following is submitted:

It is to inform that M/s. Sri Sai Mine and Minerals (Respondent No. 6) submitted an application on 16.05.2022 on PARIVESH portal (Proposal No. SIA/TG/MIN/273036/2022) received on 23.05.2022 for seeking Environmental Clearance (EC) for 4.047 Ha. Quartz and Feldspar Mine at Sy.No:76, Chedurpally village, Veldanda Mandal, Nagarkurnool District.

The issue was placed in the State Level Expert Appraisal Committee (SEAC) meetings held on 27.05.2022, 11.07.2022. It is further informed that the Project proponent did not attend these meetings and later attended the SEAC meeting held on 12.11.2022. During the meeting, which was held on 12.11.2022, the SEAC observed that there is a water body and a stream near the site. In this regard, the SEAC informed the proponent to submit plan issued by I&CAD Department demarcating distance of water body & stream. **(Annexure-I)**

Subsequently, in the SEAC meeting held on 03.01.2023, the SEAC noted that the NOC issued vide Ir.dt.23.08.2022 by the Executive Engineer, Irrigation Division-6, I&CAD Department, Kalwakurthy, has stated that the Deputy Executive Engineer along with concerned Section Officer and Revenue Officials have inspected the site in Sy.No.76, extent of 4.047 ha situated at Cheduruvally(V), Veldanda(M) and it was observed that a kunta namely Tirupathi Cheruvu located above 60mts from the applicant's land of Cheduruvally (V), is found to be free from FTL & buffer of the Thirupathi Cheruvu of Cheduruvally(V) is marked on revenue sketch map prepared by Mandal Surveyor duly conducting the survey as per GO Ms No. 168 of MA& UD Department Dt. 07.04.2012 & there is no other water body in the applicant's land. **(Annexure-II)**

As per the additional guidelines for processing of Mining Projects, State Level Environment Impact Assessment Authority (SEIAA) and State Level Expert Appraisal Committee, Telangana issued on 11.06.2020, the minimum distance (aerial distance - as crow flies) from the boundary of mine lease area should be 50 meters from the nearest water body. **(Annexure-III)**

Further, it is to submit that as per the Hon'ble NGT order Dt. 09.12.2021 in OA 304 of 2019 has stated that SEIAA can stipulate stringent conditions that *"However, if any states is already having stringent criteria than the above for minor minerals mining (i.e., more prescribed distances than the above), the same shall be applicable."*

However, the NOC Dt. 23.08.2022 issued by the EE, Irrigation division-6, Kalwakurthy stated that Thirupathi Cheruvu is located above 60 metres from the applicant's land, which is more than the required 50m.

Accordingly, the SEIAA in its meeting held on 04.02.2023 discussed the recommendations of the SEAC and based on NOC Dt. 23.08.2022 issued by the EE, Irrigation division-6, Kalwakurthy, approved the project for issue of Environmental Clearance. Accordingly, EC order was issued vide order dt.17.02.2023. **(Annexure-IV)**

It is to submit that, as per G.O.Ms. No.8, dt: 08.02.2018, the SEIAA of Telangana shall monitor compliance of the stipulated conditions of the EC order through the Telangana Pollution Control Board **(Annexure-V)**. The TGPCB has inspected the site on 21.02.2025 and found that respondent No.6 has not commenced any quarry operations, nor had they initiated any developmental activities at the site and accordingly, TGPCB (R5) filed a report before the Hon'ble NGT.

Submitted.

*Dated*  
*03/6/25*  
MEMBER SECRETARY (SEIAA)  
7  
313  
MEMBER SECRETARY  
SEIAA, TELANGANA  
Block No.305, Maitri Vihar,  
Ameerpet, Hyderabad-500 083

|                           |  |
|---------------------------|--|
| <b>Agenda Item No. 12</b> | <b>4.047 Ha. Quartz and Feldspar Mine of M/s. Sri Sai Mine and Minerals, Sy.No:76, Chedurpally village, Veldanda Mandal, Nagarkurnool District. - Environmental Clearance - Reg.</b> |
| <b>Proposal No.</b>       | <b>SIA/TG/MIN/273036/2022 (EC)</b>   |

The representative of the project proponent Sri V.Santhosh Kumar and Sri Vishnu Sharma of M/s. Ampl Environ Pvt. Ltd., Hyderabad, attended and made a presentation before the SEAC.

The SEAC noted the lease was granted (in-principle) on 31.03.2022 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease was granted after 09.09.2013. The Proponent submitted a copy of Ir.dt. 28.04.2022 from office of ADMG, Nagarkurnool District without signature of ADMG informing that there are no existing quarry leases falling within 500 m from the proposed mine lease area. The SEAC noted that the Mine Lease Area is 4.047 Ha. which is less than 5.0 Ha. It is further noted that the total Cluster area is 4.047 Ha. and Net cluster area is 4.047 Ha. which is less than 5.0 Ha. Thus, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP Report.

The nearest village to the proposed site is Kalyana wagu Thanda which is existing at a distance of 1.05 km; nearest water body i.e Un Identified water body exists at 100m (N); Nearest RF i.e., Bharapur RF exists at 430 m from the mine lease area.

It is proposed to mine 70,434 TPA of Quartz and 70,434 TPA of Feldspar and the life of mine is reported as 20 years. (@ 70,434 TPA)

The total cost of the project is Rs.50.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 9.1 lakhs and recurring cost: Rs., 5.4 Lakhs/annum.

During presentation, the SEAC observed that a water body and stream is near to the site. In this regard, the proponent submitted a copy of Lr. dt.23.08.2022 of the Executive Engineer, I&CAD Dept., Irrigation Division, Kalwakurthy. It is observed from the document that water body is located above 60m from the mine lease area. But, as per KML file, stream exists at 50m only.

After detailed discussions, the SEAC informed the proponent to submit plan issued by I&CAD Department demarcating distance of water body & stream and also to submit a copy of Ir.dt.28.04.2022 duly signed by the ADMG, Nagarkurnool District.

After detailed discussions, the SEAC deferred for consideration after submission of above information by project proponent.

|                           |   |
|---------------------------|---|
| <b>Agenda Item No. 13</b> | <b>12.15 Ha. Laterite Quarry of M/s. Sampoorna Minerals, Sy. No.176/P &amp; 90 of Siddulur Payaga &amp; Siddulur Munugal villages, Vikarabad Mandal, Vikarabad District. - Environmental Clearance - Reg.</b> |
| <b>Proposal No.</b>       | <b>SIA/TG/MIN/292789/2022 (EC)</b>  |

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

|                           |  |
|---------------------------|--|
| <b>Agenda Item No. 14</b> | <b>7.53 Ha. Rough Stone &amp; Road Metal of Sri V. Sriman Narayana, Sy No. 144, Khajipally Village, Jinnaram Mandal, Sangareddy District. - Environmental Clearance - Reg.</b> |
| <b>Proposal No.</b>       | <b>SIA/TG/MIN/403683/2022 (EC)</b>   |

The SEAC deferred the project, as the proponent did not attend the meeting.

Hence, the SEAC decided to inform the proponent to submit a letter stating willingness to consider their proposal in the SEAC meeting.

Minutes of the SEAC Meeting held on 03.01.2023

The Proponent also submitted a copy of Ir.dt. 06.01.2022 of ADMG, Sangareddy District informing that there are two quarry leases of Sri Mirza Mohamood Baig (4.00 Ha. - lease granted before 09.09.2013- Renewal of quarry lease under process (lease period extended upto 30.09.2021)) & Sri Maktha Parameshwar Singh (5.70 Ha. - lease granted after 09.09.2013) falling within 500m from the proposed quarry lease. The mine lease area is 4.63 Ha. which is more than 5.0 Ha. The total cluster area is 14.33 Ha. and Net cluster area is 10.33 Ha. which is more than 5.0 Ha. Hence, the project is considered under B1 Category as per provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

The nearest village Sivanagar (V) exists at a distance of 1.65 km; nearest water body i.e undefined water body at a distance of 70 m and nearest RF is Kodakanchi RF exists at a distance of 1.3 km from the mine lease area.

It is proposed to mine 1,19,844 m<sup>3</sup>/annum of Building Stone & Road Metal & 18,780 m<sup>3</sup>/annum of Gravel and the life of mine is reported as 7 years for Building stone and Road metal & 7.8 years for Gravel.

The total cost of the project is Rs. 50.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 9.1 lakhs and recurring cost: Rs. 5.4 Lakhs/annum.

During presentation, the SEAC observed that, as per October 2021 Image a water body exists at a distance of about 50 mts. But, project proponent has not submitted any NOC from I&CAD Department. Hence, the SEAC informed the project proponent to submit the same.

After detailed discussions, the SEAC deferred the project for consideration after submission of NOC from I&CAD Department.

|                           |  |
|---------------------------|--|
| <b>Agenda Item No. 25</b> | <b>4.047 Ha. Quartz and Feldspar Mine of M/s. Sri Sai Mine and Minerals, Sy.No:76, Chedurpally village, Veldanda Mandal, Nagarkurnool District. - Environmental Clearance - Reg.</b> |
| <b>Proposal No.</b>       | <b>SIA/TG/MIN/273036/2022 (EC)</b>   |

The representative of the project proponent Sri V. Santhosh Kumar and Sri Vishnu Sharma of M/s. Ampl Environ Pvt. Ltd., Hyderabad, attended and made a presentation before the SEAC.

Earlier, the SEAC in its meeting held on 12.11.2022 deferred the project and informed the proponent to submit plan issued by I&CAD Department demarcating distance of water body & stream and also to submit a copy of Ir.dt.28.04.2022 duly signed by the ADMG, Nagarkurnool District.

Accordingly, the project proponent submitted a copy of Ir.dt.23.08.2022 of Executive Engineer, Irrigation Division, I&CAD Department, Kalwakurthy, it is observed from the letter that applicants' land is not affected in any FTL boundary/not effected to any water body & buffer zone.

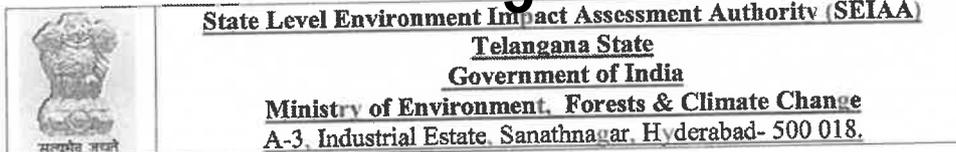
During the presentation, the SEAC noted that the proponent has submitted google image, marking the distance of 60mts in google image, duly signed by the DEE I&CAD Department.

After detailed discussions, the SEAC recommended for issue of EC.

|                           |   |
|---------------------------|---|
| <b>Agenda Item No. 26</b> | <b>7.486 Ha. Laterite Quarry of M/s. Manikanta Mines And Minerals, Sy. No.38/2 &amp; 39/2 of Mallampally Village, Mulugu Mandal, Mulugu District. - Extension of Environmental Clearance - Reg.</b> |
| <b>Proposal No.</b>       | <b>SIA/TG/MIN/293979/2022 (Extension of EC)</b>   |

The representative of the project proponent Sri Indrajith and Sri Vishnu Sharma of M/s. Ampl Environ Pvt. Ltd., Hyderabad, attended and made a presentation before the SEAC.

  
CHAIRMAN, SEAC



F.No.4/TSPCB/EC/SEIAA/General/2015-

Dt:11.06.2020.

**AMENDMENT TO ADDITIONAL GUIDELINES FOR PROCESSING**  
**MINING PROJECTS BY THE SEIAA & SEAC, TELANGANA**

During the meeting held on 11.06.2020, after due deliberations the following amendments to the additional guidelines are decided for considering mining projects by SEIAA, Telangana:

- The minimum distance (aerial distance - as crow flies) from the boundary of mine lease area should be as follows:
- Nearest human habitation : 200 mts.
  - Nearest water body : 50 mts.
  - Reserve Forest : 50 mts.

*[Signature]*  
 11/6/2020  
 MEMBER  
 SEAC, TS.

*[Signature]*  
 11/6/2020  
 MEMBER  
 SEAC, TS.

*[Signature]*  
 CHAIRMAN  
 SEAC, TS.

*[Signature]*  
 MEMBER SECRETARY  
 SEIAA, TS. 11.06.2020.

*[Signature]*  
 MEMBER  
 SEIAA, TS.

*[Signature]*  
 10/6/2020  
 CHAIRMAN  
 SEIAA, TS.

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Telangana)

To,

The  
SANJEEV KUMAR VAVILLA  
9-32 GANDHINAGAR KALWAKURTHY VILLAGE AND MANDAL  
MAHABOBNAGAR DISTRICT -509324

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TG/MIN/273036/2022 dated 16 May 2022. The particulars of the environmental clearance granted to the project are as below.

- |  |                               |
|--|-------------------------------|
| 1. EC Identification No.                   | EC23B001TG139895              |
| 2. File No.                                | SIA/TG/MIN/273036/2022        |
| 3. Project Type                            | New                           |
| 4. Category                                | B2                            |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals       |
| 6. Name of Project                         | M/s Sri Sai Mine and Minerals |
| 7. Name of Company/Organization            | SANJEEV KUMAR VAVILLA         |
| 8. Location of Project                     | Telangana                     |
| 9. TOR Date                                | N/A                           |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/02/2023

(e-signed)  
Smt. Sunita M Bhagwat, IFS  
Member Secretary  
SEIAA - (Telangana)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

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- I. This has reference to your application submitted online on 16.05.2022 (Proposal No. SIA/TG/MIN/273036/2022) received on 23.05.2022 and seeking Environmental Clearance for the proposed **Quartz and Feldspar of 4.047 Ha.** in favour of **M/s. Sri Sai Mine and Minerals, Sy.No:76, Chedurpally village, Veldanda Mandal, Nagarkurnool District.** The Mine lease area is located between Latitude 16° 43"34.0165" (N) to 16° 43"31.2722" (N) and Longitude 78°36"25.3292" (E) to 78°36"30.9804" (E). It was reported that the nearest human habitation viz., Kalyana wagu Thanda which is existing at a distance of 1.05 km; nearest water body i.e Thirupathi cheruvu exists at 60 m (N); Nearest RF i.e., Bharapur RF exists at 430 m from the mine lease area. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and maximum production capacity of the project is as follows:

**Quartz – 70,434 TPA & Feldspar – 70,434 TPA**

- II. It is a semi-mechanized opencast quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. It is reported that the life of the Mine is estimated 20 years (@70,434 TPA for Quartz & @70,434 TPA for Feldspar). The mine lease area is 4.047 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on **27.05.2022, 11.07.2022, 12.11.2022 & 03.01.2023.** The project is considered under 'B2' category and exempted from the process of public hearing as the mine lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. Ampl Environ Pvt. Ltd., Hyderabad; In-principle grant of quarry lease by the DMG vide Notice dt. 31.03.2022 for a period of 20 years; Scrutinized/Approved Mining Plan; Lr.dt. 28.04.2022 of ADMG, Nagarkurnool District informing that there are no existing quarry leases falling within 500m from the proposed quarry lease. The present mine lease area is 4.047 Ha., which is less than 5.0 Ha., total cluster area is 4.047 Ha., and Net Cluster area is 4.047 Ha., which is less than 5.0 Ha. Lr.dt.23.08.2022 of Executive Engineer, Irrigation Division-6, I&CAD Department, Kalwakurthy, Nagarkurnool District. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **04.02.2023** examined the proposal and recommendations of SEAC-Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC-Telangana, **the SEIAA-Telangana hereby accords prior Environmental Clearance to the project** as mentioned at Para No. I under the provisions of EIA Notification-2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc; having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted. The CPCB guidelines in this respect shall also be adhered.

- iii. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iv. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- v. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- vi. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wild Life Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
- vii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- viii. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.
- ix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- x. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.
- xi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
  - The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

- The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.
- No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be avoided. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.

xii. The following measures are to be implemented to reduce Noise pollution:-

- Proper and regular maintenance of vehicles and other equipment
- Limiting time exposure of workers to excessive noise.
- The workers employed shall be provided with protection equipment and earmuffs etc.
- Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks. .
- Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training. Awareness and information on safety and health aspects.
- The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

xiii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels.

xiv. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

xv. The illumination and sound at night at project sites will disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have the right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

- xvi. Fencing shall be provided all around the working mine area.
- xvii. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xviii. Regular monitoring of ambient air quality shall be carried out and records maintained.

**b) Water Pollution:-**

- i. The source of water is through tankers from nearby village/Bore well. Total water requirement is 8 KLD. Out of that, 3 KLD is used for Dust suppression, 3 KLD for development of green belt and 2.0 KLD for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- vi. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- vii. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be ascertained the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Ministry of Environment and Forests, its Regional Office, Hyderabad, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.

- viii. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six monthly basis.
- ix. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- x. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- xi. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
- xii. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
- xiii. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
- xiv. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.

xv. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee

c) **Solid Waste :-**

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps.
- ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
- iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. Separate area shall be demarcated for overburden and refilling. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned Regional Office of MoEF&CC.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent runoff water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

- ix. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- x. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

**B. General Conditions:**

1. **This order is valid for a period of 30 years OR Life of mine, whichever is earlier. It was reported that the life of mine is 20 years (@70,434 TPA for Quartz & @70,434 TPA for Feldspar).**
2. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
3. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.
4. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
7. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
8. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
9. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
10. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."
11. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.

12. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented. Status report on the same may be sent to MoEF& CC Regional Office and DGMS on half-yearly basis.
13. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
14. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABII. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos. Hard Rock Mining, Silica, Gold, Kaolin, Aluminium. Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one. X-Ray must meet ILO criteria (17 x14 inches and of good quality).
15. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.

16. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
17. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
18. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
19. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
20. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
21. A separate 'Environmental Management Cell' with qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
22. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Sri Sai Mine and Minerals.**
23. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.

24. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
25. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
26. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC.
27. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
28. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
29. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional Office of MoEF&CC, GoI, Hyderabad on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
30. Officials from TSPCB & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
31. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
32. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
33. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
34. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
35. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
36. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 25.02.2021 and implement the commitments made by project proponent during the public hearing as a part of CER contained in EIA/EMP report.

37. The funds earmarked for environmental protection measures (**Capital cost: Rs. 9.1 lakhs and recurring cost: Rs. 5.4 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Hyderabad.
38. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
39. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of the Ministry of Environment, Forest and Climate Change, Hyderabad by e-mail.
40. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
41. The proponent shall obtain all other mandatory clearances from respective departments.
42. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
43. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
44. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
45. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
46. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.

47. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: [www. parivesh.nic.in](http://www.parivesh.nic.in)

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To  
Sri. Sanjeev Kumar V,  
M/s. Sri Sai Mine and Minerals,  
(4.047 Ha. Quartz and Feldspar Mine)  
H.No:- 9-32, Gandhi Nagar,  
Kalwakurthy V & M  
Mahabubnagar District-509 324  
Email: [ssmm4.047@gmail.com](mailto:ssmm4.047@gmail.com)

**Copy to:**

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: HYD, TSPCB for information.
4. The IRO, MoEF&CC, GoI, Hyderabad for kind information.
5. The Director of Mines & Geology Dept., Hyderabad for kind information
6. The Secretary, MoEF&CC, GoI, New Delhi for kind information

//T.C.F.B.O.//

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Signature Not Verified  
Digitally signed by Smt. Sunita M  
Bhagwat, IFS  
Member Secretary  
Date: 2/17/2023 2:39:11 PM

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GOVERNMENT OF TELANGANA  
ABSTRACT

EFS&T Department - Monitoring the Environmental Clearances issued to the projects by the State Environmental Impact Assessment Authorities (SEIAAs) & District Environmental Impact Assessment Authorities (DEIAAs) of the State of Telangana - Entrusting the monitoring the conditions of Environmental Clearances and compliance to the Telangana State Pollution Control Board (TSPCB) - Accorded - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (For.III) DEPARTMENT

G.O.Ms. No.8

Dated:8.2.2018.

Read the following:-

- Ref: 1.From the Secretary, MoEF&CC, GoI, New Delhi. D.O.  
 Lr.No.J-11013/2/2013-IA.I, dated: 7.2.2014.  
 2. From the Addl. PCCF (Central), MoEF&CC, R.O. (South  
 Eastern Zone), Chennai, Letter F.No. DP/12.1/2016-  
 17/ROSEZ/Mon.SEIAA&DEIAA/1457, dated: 12.9.2017.

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ORDER:

The Secretary, Ministry of Environment & Forests, Government of India his letter 1<sup>st</sup> read above, has stated that, as per the scheme of things under the Environment Impact Assessment Notification, 2006 the State Environmental Impact Assessment Authority (SEIAA) deals with category 'B' projects. The Environmental Clearance letters issued by SEIAA contain a number of conditions which need to be monitored. The Ministry of Environment Forests (MoEF) has Regional Offices which monitor the conditions of Environmental Clearances granted for various projects in different sectors spread throughout the country. The Ministry of Environmental Forests & Climate Change has put in place a mechanism, through its Regional Offices, for monitoring the conditions of Environmental Clearances granted by it. The SEIAA also need to put in place an appropriate mechanism to monitor the conditions stipulated in the Environmental Clearances issued by them in respect of the projects in the State. The State Government need to help SEIAAs in putting in place of mechanism, the monitoring mechanism would essentially involve visiting the sites of various projects, verifying the compliance of conditions stipulated in the Environmental Clearances and sending the reports to the SEIAA for taking further necessary action. This monitoring work could perhaps be given to the State Pollution Control Board (including their Regional Offices) and/ or an appropriate mechanism may be put in place by the State Government in consultation with SEIAA. The monitoring mechanism may be such that it is able to regularly monitor all the projects for which Environmental Clearances have been issued by SEIAA in the State at reasonable intervals.

2. He has further stated that, in addition to the aforesaid proposed monitoring mechanism by SEIAA, it is decided that the concerned Regional Office of Ministry of Environment, Forests (MoEF) would also do random monitoring of the projects for which SEIAA has granted Environmental Clearances. During a year, the concerned Regional Office may do such monitoring in respect of about 10% of the average of the number of Environmental Clearances granted by SEIAA during the last three years. Such random checking would envisage covering the entire State to the extent possible and the projects in different sectors. He has therefore, requested to look into the matter and facilitate putting in place at the earliest a mechanism for monitoring of the Environmental Clearances granted by SEIAA in the State of Telangana.

( P.T.O.)

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3. The Additional PCCF (Central), MoEF&CC & R.O. (SEZ) Chennai in his letter 2<sup>nd</sup> read above, has also stated that, it is observed that the Environmental Clearances accorded by the State Environment Impact Assessment Authority (SEIAA) and District Environmental Impact Assessment Authority (DEIAA) in Telangana are running into thousands now and observed that the SEIAA and DEIAA while according Environmental Clearances stipulate "the Regional Office of MoEF&CC located in Chennai shall monitor compliance of stipulated conditions," which has become really impossible for the same on its own other than monitoring on random basis. He has therefore, requested to identify the suitable agency to help SEIAAs.

4. Government after careful consideration of the request of Government of India in the letters 1<sup>st</sup> and 2<sup>nd</sup> read above, hereby appoint the Telangana State Pollution Control Board, including their Regional Offices, Hyderabad to assist the SEIAAs and DEIAAs to monitor the conditions stipulated in the ECs issued by SEIAAs and DEIAAs in respect of the projects of the Telangana State which essentially involve visiting the sites of various projects, verifying the compliance of conditions stipulated in Environmental Clearances, and sending the reports to the SEIAA, on a quarterly basis for necessary action, henceforth. The procedure of random monitoring of projects for which SEIAA/DEIAAs has granted Environmental Clearances remain as usual with the Regional Office, MoEF&CC, Chennai.

5. The Member Secretary, State Environmental Impact Assessment Authority (SEIAA), State of Telangana Shall evolve appropriate mechanism to monitor the conditions stipulated in the Environmental Clearances to be monitored by the TSPCB. He is directed to substitute the sentence, " the Regional Office of the Ministry located at Chennai shall monitor compliance of the stipulated conditions" with " The SEIAA and DEIAA of Telangana shall monitor compliance of the stipulated conditions through the Telangana State Pollution Control Board" while issuing Environmental and /CRZ clearances.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

Dr. RAJAT KUMAR  
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Member Secretary, State Environment Impact Assessment Authority,  
Hyderabad.

All the District Collectors in the State.

The Member Secretary, Telangana State Pollution Control Board, Hyderabad.

Copy to:

All District Member Secretaries, District Environment Impact Assessment  
Authority in the State.

All Departments in the Secretariat, Telangana State.

The Director General of Police, Hyderabad.

The Metropolitan Commissioner, Hyderabad Metropolitan Development  
Authority, Hyderabad.

The Secretary, Ministry of Environment Forests & Climate Change,  
Government of India, New Delhi.

The Additional PCCF (Central), MoEF&CC, Regional Office, Chennai.

All HoDs/ Bodies under the control of Environment Forests Science &  
Technology Department.

The Municipal Administration & Urban Development Department,  
Telangana Secretariat, Hyderabad.

(Contd...3)

:3:

The Panchayat Raj & Rural Development Department, Telangana Secretariat,  
Hyderabad.

The Transport Roads & Buildings Department, Telangana Secretariat,  
Hyderabad .

The Health Medical & Family Welfare Department, Telangana Secretariat,  
Hyderabad

The Irrigation & Command Area Development Department, Telangana  
Secretariat, Hyderabad.

The P.S. to Minister (F&E) .

The P.S. to Principal Secretary, EFS&T Deptt.,

The P.A. to Spl. Secretary (FAC), EFS&T Deptt.,  
SF & SC.

// FORWARDED :: BY ORDER //

SECTION OFFICER

GOVERNMENT OF TELANGANA  
INDUSTRIES AND COMMERCE (MINES.I) DEPARTMENT

Memo No.4475/M.I(2)/2023

Dated:04.12.2025

Sub:- Mines & Quarries - Revision Application filed by M/s. Sri Sai Mines & Minerals, Rep. by its Prop: Sri V.Sanjeev Kumar, Nagarkurnool District against the Proceedings No.12583/R2-3/2021, Dated:06.06.2023 of the Director of Mines & Geology, Hyderabad - Disposed of - Orders - Issued.

- Ref:- 1) Revision Application filed by M/s. Sri Sai Mines & Minerals, Rep. by its Prop: Sri V.Sanjeev Kumar, Nagarkurnool District, dt:18.12.2023.
- 2) Government Memo No.4475/M.I(2)/2023, dated:06.01.2024.
  - 3) Hon'ble High Court orders in W.P.No.1388/2024, dated: 07.02.2024 filed by M/s. Sri Sai Mines and Minerals.
  - 4) Government Memo No.786/M.I(2)/2022, dated:11.04.2025.
  - 5) Representation received from M/s. Sri Sai Mines & Minerals, Prop: Sri V.Sanjeev Kumar, Nagarkurnool District, dated:14.10.2025.
  - 6) From the Director of Mines & Geology, Hyderabad, Letter No.12583/R2-3/2016, dated:12.11.2025.
  - 7) Government Memo No.786/M.I(2)/2022, dated:04.12.2025
  - 8) Government Memo No.1231/M.I(2)/2022, dated:04.12.2025.

\*\*\*\*\*

In the reference 1<sup>st</sup> cited, M/s. Sri Sai Mines & Minerals, Rep. by its Prop: Sri V.Sanjeev Kumar, Nagarkurnool District filed Revision Application before the Government against the Proceedings No.12583/R2-3/2021, Dated:06.06.2023 of the Director of Mines & Geology, Hyderabad, wherein the Quarry Lease granted in favour of the Revision Petitioner for Quartz & Feldspar over an extent of 4.047 Ha., in Sy.No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnool District was withdrawn treating it as null and void as it is issued under mistake of fact and consequently execution orders of the ADM&G, Nagarkurnool issued vide Procs.No.1929/QL/2016, Dated:03.06.2023 also became infructuous, as the Hon'ble High Court, vide orders dt.21.06.2022 in W.P.No.26300/2022 filed by Sri C.Shashi Kumar, has directed the DM&G not to take further steps for grant of quarry lease in favour of third parties till the disposal of Revision Petition.

2. Through the reference 4<sup>th</sup> cited, a personal hearing of the Revision Petition filed by Sri C.Shashi Kumar, in which M/s. Sri Sai Mines & Minerals was impleaded was conducted on 17.04.2025. The Counsel for the Revision Petitioner (Sri C.Shashi Kumar), Counsel for the Implead Petitioner (M/s. Vinay Raj Industries), the Implead Petitioner (M/s. Sri Sai Mines and Minerals, Prop: Sri V.Sanjeev Kumar) and the Assistant Director of Mines & Geology, Nagarkurnool District attended.
3. During the hearing, the Counsel for Sri C.Shashi Kumar, Hyderabad has requested to dismiss the Revision case as withdrawn/ not pressed. Further, the Counsel for M/s. Vinay Raj Industries, requested to withdraw their claim for the specific area of 10 acres in Sy.No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnool District, in which a mining lease was already granted to M/s. Sri Sai Mines & Minerals. M/s. Sri Sai Mines & Minerals, Rep. by Sri V.Sanjeev Kumar has requested for restoration of the quarry lease, in view of the withdrawal applications filed by Sri C.Shashi Kumar and M/s. Vinay Raj Industries.
4. In the reference 7<sup>th</sup> cited, the Revision Petition filed by Sri C.Shashi Kumar, Hyderabad was dismissed as Withdrawn. Further, the Revision Petition filed by M/s. Vinay Raj Industries, Mgt. Partner: Sri A.Venkata Praveen, Hyderabad was also dismissed in the reference 8<sup>th</sup> cited.

[P.T.O]

::02::

5. The Ministry of Mines, vide Order No.16/7/2024-Mines.VI-Part(2), Dated:24.09.2025 has clarified that, where the State Government had issued letter of intent (by whatever name called) for grant of a mineral concession before 20<sup>th</sup> February 2025 and such letter of intent was valid as on 20<sup>th</sup> February 2025 or where the auction process for grant of mineral concession has been concluded and preferred bidder has been selected before 20<sup>th</sup> February 2025, but the letter of intent (by whatever name called) for grant of mineral concession has not been issued, the mining lease shall be granted and executed in accordance with the rules made by the State Government in respect of minor minerals within a period of two years from the date of issue of this order. No mining lease shall be executed after the said period.

6. After hearing the contentions of both the parties, taking into account the material available on record, and clarification issued by the Ministry of Mines, Government of India, it is observed that the Petitioner was issued Lol prior to 20.02.2025 and had submitted the requisite statutory clearances for grant of quarry lease. Accordingly, the DM&G granted the Quarry Lease on 30.05.2023. The said grant order was subsequently withdrawn by the DM&G due to the pendency of revision petition filed by Sri C.Shashi Kumar. Since the said revision petition has been dismissed as Withdrawn in the reference 7<sup>th</sup> cited and the revision petition filed by M/s. Vinay Raj Industries for grant of Prospecting License (PL) in the entire area of Sy.No.76 has also been dismissed in the reference 8<sup>th</sup> cited, it has been decided to consider the request of the Revision Petitioner and allow the Revision Petition, duly setting aside the Withdrawal orders issued by the Director of Mines & Geology, Hyderabad. The Assistant Director of Mines & Geology, Nagarkurnool District shall ensure rectification of breaches, if any before commencement of quarry operations. Accordingly, the Revision Application is disposed of under Rule 35-A of TMMC Rules, 1966.

7. The Director of Mines & Geology, Hyderabad shall take further necessary action in the matter accordingly.

N.SRIDHAR  
PRL. SECRETARY TO GOVERNMENT &  
SECRETARY TO GOVERNMENT (M&G)(FAC)

To  
The Director of Mines & Geology, Hyderabad.  
M/s. Sri Sai Mines & Minerals,

Rep. by its Prop: Sri V.Sanjeev Kumar, S/o. Bala Swamy,  
R/o. # 9-32, Gandhi Nagar,  
Kalwakurthy Village & Mandal,  
Nagarkurnool District.  
Smt. Shoba N, Advocate,

# 2-2-647/77-A, Srinivasa Nagar Colony,  
Near Ayyappa Swamy Temple, Bagh Amberpet,  
Hyderabad - 500 013.

Copy to:

The Deputy Director of Mines & Geology, Hyderabad.

The Assistant Director of Mines & Geology, Nagarkurnool District.

The Government Pleader for Industries & Commerce,  
High Court Buildings, Hyderabad.

The OSD to Hon'ble Minister for Mines & Geology.  
Sf/Sc.

//FORWARDED :: BY ORDER//

  
SECTION OFFICER

GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES AND GEOLOGY

Memo No.12583/R2-3/2016

Dated:18-12-2025

Sub: Mines & Quarries-Application for Quarry Lease for Quartz & Feldspar over an extent of 9.00 Ha. in Sy.No.76 of Chedurupally village, Veldanda Mandal, Nagarkurnool District filed by M/s Sri Sai Mines and Minerals, Prop Sri V.Sanjeev Kumar-Revision Petitions Disposed off-Further instructions issued-Regarding

Ref: 1. Govt. Memo No.786/M.I(2)/2022, Dt:04.12.2025.  
2. Govt. Memo No.1231/M.I(2)/2022, Dt:04.12.2025.  
3. Govt. Memo No.4475/M.I(2)/2022, Dt:04.12.2025.

\*\*\*\*\*

The attention of the ADM&G., Nagarkurnool is drawn to the subject and references cited. Through the references 1<sup>st</sup> & 2<sup>nd</sup> cited, the Government disposed the revision petitions filed by Sri C.Shashi Kumar & M/s. Vinay Raj Industries, Rep. by its Partner Sri A.Venkata Praveen as withdrawn by the applicants.

Further, through the references 3<sup>rd</sup> cited, the Government while disposing the revision petition filed by M/s Sri Sai Mines & Minerals, Rep. by its Prop. Sri V.Sanjeev Kumar issued orders allowing the revision petition, duly setting- a-side the withdrawal orders issued by the Director of Mines & Geology in Proc.No.12583/R2-3/2021, Dt:06.06.2023 and with instructions that the ADM&G, Nagarkurnool District shall ensure rectification of breaches, if any before commencement of quarry operations.

In view of the above circumstances and the orders of the Govt., the ADM&G., Nagarkurnool is directed to immediately:

1. Create Lessee Login (if not created earlier).
2. Finalize MRA since the date of execution of the QL deed and update the payment details in the Lessee ID so as to enable the lessee to pay the dues.
3. Identify breach of lease conditions, if any and rectification of the same as instructed by the Govt.
4. Quarry operations shall be subject to having valid SQP, EC, CFE & CFO.

Encl:(As above)

Digitally signed by  
PURUMANDLA MADHUSUDHAN REDDY  
Date: 18-12-2025 14:17:55

P MADHUSUDAN REDDY  
JOINT DIRECTOR OF MINES AND GEOLOGY

To

The Assistant Director of Mines and Geology, Nagarkurnool.

Copy to Deputy Director of Mines and Geology, Hyderabad with a direction to take necessary action in the matter.

GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES & GEOLOGY

From,  
B.VenkataRamana,M.Sc.,  
Asst. Director Mines and Geology,  
Nagarkurnool

To,  
The Director of Mines & Geology,  
Hyderabad.

Letter No.1929/QL/2016, Dt:-23-12-2025.

Sir,

**Sub:** Mines & Minerals – Application for Quarry Lease for Quartz & Feldspar over an extent of 4.047Hect in Sy.No.76 of Chedurupally Village, Veldanda Mandal,Nagarkurnool District filed by M/s.Sri.Sai Mines and Minerals, Prop.Sri. V.Sanjeev Kumar-Revision disposed off-Further Instruction issued-Information submitted– Regarding.

**Ref:** 1.Memo.No.12583/R2-3/2016,Dt:18.12.2025, from the Director of Mines & Geology, Hyderabad.  
2.Lr.Dt:19.12.2025, from the M/s.Sri Sai Mines & Geology,Mg.Prt.Sri.V.Sanjeev Kumar.

\*\*\*\*\*

I invite your kind attention to the subject and reference cited where in the Director of Mines & Geology, Hyderabad has while enclosing the disposing the revision petition filed by M/s.Sri Sai Mines & Minerals, Rep.by its Prop.Sri.V.Sanjeev Kumar issued order allowing the revision petition, duly setting-a-side the withdrawal orders issued by the Director of Mines & Geology, Hyderabad in Proce.No.12583/R2-3/2021,Dt:06.06.2023 and with instructions that the ADM&G, Nagarkurnool District shall ensure rectification of breaches, if any before commencement of quarry operations.

The circumstances and the orders of the Govt:-

**1. Create Lessee Login(if not created earlier):-**

- In this connection it is submitted that as per this office records, the lessee login not created earlier.

**2.Finalize MRA since the date of execution of the QL deed and update the payment details in the Lessee ID so as to enable the lessee to pay the dues:-**

- As per this office records the Lessee dues(up to 31.12.2025)  
Deadrent :457699-00  
Intrest:208458-00  
IT:9155-00  
Total:675312-00

**3.Identify breach of lease conditions, if any and rectification of the same as instructed by the Govt.**

- Nil

**4.Quarry operations shall be subject to having valid SQP,EC,CFE & CFO:-**

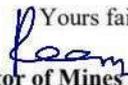
- **SQP:-** The Scrutinized quarry plan approved by the Dy.Director of Mines & Geology, Hyderabad vide Lr.No.627/ QP/ NGKL/ 2022, Dt:21.04.2022, Validity 20.04.2026.
- **EC(Environmental Clearance) :-** The Environmental Clearance is issued by the SEIAA, vide No. SIA/TG/MIN/273036/2022,Dt:17.02.2023, Validity for a period of 30years OR Life of mine, whichever is earlier.
- **CFE:-**The Consent For Establishment is issued by the Pollution Control Board ,Hyderabad, Vide OrderNo.1075-MBNR/TSPCB/ZO-HYD/CFE/2023-62,Dt:25.04.2023, Validity:- Valid for a period of 5years from the date of issue.
- **CFO:-** The CFO is issued by the Pollution Control Board, Hyderabad, Vide.No.1075-MBNR/TSPCB/ZO-HYD/CFO/2023-63,Dt:25.04.2023, Validity:- 28.02.2028.

Through the reference 2<sup>nd</sup> cited, the M/s.Sri Sai Mines& Minerals, Rep.by its Prop.Sri.V.Sanjeev Kumar has requested to this office create the Lessee Login ID, add Mobile No.9000066224& and add Mail id [buddamallareddy@gmail.com](mailto:buddamallareddy@gmail.com) in Online login Id portal.

In view of the above I request the Director of Mines and Geology, Hyderabad to kindly consider the request of M/s.Sri Sai Mines& Minerals, Rep.by its Prop.Sri.V.Sanjeev Kumar to create the Lessee Login ID, add Mobile No.9000066224 and add Mail id [buddamallareddy@gmail.com](mailto:buddamallareddy@gmail.com) in Online login Id portal. Further the ETS Survey may be conducted before commencement of Quarry operations as per the instructions issued in the review meeting held on 19.12.2025 by the Director of Mines and Geology, Hyderabad.

This is submitted for favour of information.

Yours faithfully,

  
Asst. Director of Mines and Geology,(FAC)  
Nagarkurnool District.

Copy submitted to the Collector & District Magistrate, Nagarkurnool District for favour of kind information.

Copy submitted to the Deputy Director of Mines and Geology, Hyderabad for favour of kind information.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTH ZONE, CHENNAI

**ORIGINAL APPLICATION NO.22 OF 2025**IN THE MATTER OF:  
VADTHYAVATH MUNYA & ORS

...APPLICANT

With

THE DISTRICT COLLECTOR, NAGARKURNOOL  
DISTRICT & ORS

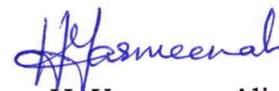
...RESPONDENT

REPORT OF THE DISTRICT COLLECTOR, NAGARKURNOOL - R<sub>1</sub>RUNNING INDEX

| SL.No | Date       | Particulars  | Page.No |
|-------|------------|--|---------|
| 1     | 04.09.2025 | Report of the District Collector,<br>Nagarkurnool  | 1       |
| 2.    | 22.04.2025 | Report of the Executive Engineer<br>Irrigation, Division-6, Kalwakurthy<br><b>ANNEXURE - I</b>             | 6       |
| 3.    | 08.05.2025 | Report of Environment Engineer,<br>Pollution Control Board, Hyderabad,<br>Telangana - <b>ANNEXURE - II</b> | 18      |
| 4.    | 21.05.2025 | Assistant Director, Mines & Geology,<br>Nagarkurnool<br><b>ANNEXURE - III</b>                              | 24      |
| 5.    | 09.07.2025 | Report called for from the Tahsildar,<br>Veldanda - <b>ANNEXURE - IV</b>                                   | 36      |
| 6.    | 02.08.2025 | Report of the Tahsildar, Veldanda<br><b>ANNEXURE - V</b>   | 37      |

Place: Nagarkurnool

Date: 24.07.2026


H. Yasmeen Ali  
Council for the Respondent - R<sub>1</sub>

REPORT OF THE DISTRICT COLLECTOR, NAGARKURNOOL DISTRICT  
( RESPONDENT NO.1 )

1. It is respectfully submitted that Sri.Vadthyavath Munya and another have filed a application before the National Green Tribunal at Chennai vide Application No. 22 of 2025 (S2) stating that the respondent (6) i.e., M/s Sri Sai Mines & Minerals as Violation of the conditions stipulated in the environmental clearance and encroached the water body for the operation of Quarry and directed to appear before the Tribunal and to file reply along with supporting documents, if any.
2. Further it is submitted that, accordingly the Executive engineer, I & CAD, Nagarkurnool ( Respondent No.2) , the Assistant Director of Mines & Geology, Nagarkurnool ( Respondent No.4 ) have been requested to enquire into the matter and submit a report in order to submission before the Hon'ble National Green Tribunal, Chennai.
3. It is respectfully submit that the Executive -Engineer, Irrigation Division-6, Kalwakurthy has submitted a report stating that the Joint Inspection jointly by Assistant Executive Engineer, Irrigation, Veldanda, Deputy Executive Engineer, Irrigation Sub-Division - 4, Kalwakurthy and the Thasildar, Veldanda along with Mandal Surveyor has been conducted at Chedurvally of Veldanda Mandal. During the Inspection the following observations were made:
  - i) As per ground Inspection the Tank Thirupathi Cheruvu having Geo ID: 786110167258 and UID:70831900601401

  
District Collector  
Nagarkurnool.

- ii) Accordingly during joint inspection, Lease area Demarcated with respect to the tank.
- iii). The Tank situated in Survey Number 69, the offset distance of the quarry lease area is measured and marked on the location sketch map is enclosed ( Map-1).
- iv). The Location sketch duly superimposed on village map is also enclosed (Map-2).
- v) After conducting the field survey it is seen that the tank fed by water from the higher contours through the feeder channel into the tank and surplus weir is also existing.
- vi). As per village map the Peddacheruvu is situated in survey number 69, in new Record of Rights (ROR) of Chedurvally Village, the Tank extent is of Ac.34 -12 Guntas mentioned as Shikam Talab.

4. Further, it is respectfully Submitted that the Assistant Director of Mines & Geology, (FAC), Nagarkurnool has submitted a report stating that, as per the office records, M/s. Sri Sai Mines & inerals has submitted EC-SIA/TG/MIN/273036/2022, Dt:17.02.2023 issued by the SEAA, Telangana, CFE-Order No.1075-MBNR/TSPCB/ZO-HYD/CFE/2023 & CFO-Order No.1075- MBNR/TSPCB/ZO-HYD/CFO/2023-63 Dt:25.04.2023 issued by the Telangana State Polution Control Board, Zonal Office, Hyderabad. Further M/s. Sri Sai Mines & Minerals has field revision application

  
District Collector  
Nagarkurnool.

before principle secretary, Mines dept., Govt. of Telangana against  
With draw of the grant order issued by the Director of Mines &  
Geology, Hyderabad, the orders are awaited the matter.

5. Further, submitted that the office technical staff have attended joint  
survey and inspection along with Mandal Surveyor and Girdawar  
(MRI) O/o the Tahsildar, Veldanda to the subject area and reported  
that, at the time of inspection the Quarry lease granted and  
withdrawn area of M/s. Sri Sai Mines & Minerals, Rep.by Sri  
V.Sanjeev Kumar Quarry is observed that there is no workings, no  
stock and no labor was noticed in the area.
6. Further it is submitted that, the Environmental Engineer, Pollution  
Control Board, Hyderabad has also inspected and submitted a  
inspection report stating the following:
- a). Sri.Badthyavath Munya and Kon Reddy Ramaswami, residents of  
Chedurpally Village of Veldanda Mandal have filed original application  
No.22 of 2025 before the Hon'ble National Green Tribunal, Chennai  
alleging that the unofficial respondent no.6 has encroached the  
Thirupathi Cheruvu( Water Body). They are seeking directions to M/s  
Sri Sai Mines & Minerals operations, stay the operation of the  
impunged Environmental Clearance issued No.6, among other reliefs.
- b).M/s. Sri Sai Mines & Minerals ( Respondent No.6) is a Quartz and  
feldspar mine situated at Survey number 76, Chedurvally Village of

  
District Collector  
Nagarkurnool.

- c). Veldanda Mandal with Geographical coordinates 16.43'35.04"N latitude and 78.36'27.78" E longitude.
- d). The quarry site is surrounded by various land issues, including the Thirupathi Cheruvu water body to the east, open agriculture lands to the west and north and open lands to the south. Notably, the Thirupathi Cheruvu water body is situated east of the proposed quarry.
- e). M/s. Sri Sai Mine & Minerals had not commenced any quarry operations, nor had they initiated any developmental activities at the site.
- f). Further stated that, M/s Sri Sai Mines & Minerals (unofficial Respondent No.6) has obtained Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana bearing EC Identification No.EC23BOO1TG139895, Dt:17.02.2023. Furthermore, they have also obtained consent for establishment (CFE) and Consent for Operations (CFO) from the Respondent board vide orders dated:25.04.2023 with the consent for Operations (CFO) remaining valid until 28.02.2023. The respondent Board Inspected the area on 21.02.2025 and found that the M.s.Sri Sai Mine & Minerals ( Respondent No.6) had not commenced any Quarry operations, nor had they initiated any developmental activities at the site.

  
District Collector,  
Nagarkurnool

7. The Tahsildar, Veldanda has submitted a report that on verification of Revenue Records it is submitted that the land in Sy.No.76 total to an extent of Ac.39.31 gts situated at Chedurpally Village of Veldanda Mandal was classified as **SARKARI** out of which an extent of Ac.10.39 gts is Government vacant land for which Quarry Lease for Quartz & Feldspar over an extent of 4.047 Hectares (Ac.10.00 gts) was sanctioned in favour of M/s Sri Sai Mines and Minerals. Rep by its Mg.Partner Sri.V.Sanjeev Kumar vide Assit.Director (Mines & Geology), Nagarkurnool Proceedings No.1929/Quarry Lease/2016, dated: 03.06.2023 and the remaining extent was recorded in the names of assignees of Chedurpally Village of Veldanda Mandal.

8. Further, the Tahsildar Veldanda and the Deputy Executive Engineer, Irrigation Sub-division-4, Kalwakurthy have inspected Thirupathi Cheruvu and submitted that the Thirupathi Cheruvu is located in Sy.No.69 with total extent Ac.(34.12) gts and recorded as "Shikam Talab" in Revenue Records which is adjacent to the subject land of Sy.No76 and the applicant boundary co-ordinates are more than 50Meters from water body and hence Quarry area located in Sy.No.76 does not come under FTL & Buffer Zone.

In view of the above submitted circumstances, it is requested the Hon'ble National Green Tribunal may pass Directions or Orders deem fit to pass in the matter.

  
District Collector,  
Nagarkurnool.

GOVERNMENT OF TELANGANA  
COLLECTORATE::NAGARKURNOOL

Lr.No.D1/355/2025

Date: 12.03.2025

|  |  |
|--|--|
| From<br>Sri Badhavath Santhosh., I.A.S.,<br>Collector & Dist. Magistrate,<br>Nagarkurnool. | To<br>1. The Asst Director, Mines & Geology,<br>Nagarkurnool District.<br>2. The Executive Engineer,<br>I & CAD Department,<br>Nagarkurnool. <i>Kaluvakurthy</i> |
|--|--|

Sir,

Sub:- National Green Tribunal - Chennai - Nagarkurnool District - Veldanda Mandal - Tirupathi Cheruvu, Chedurpally Village Application No. 22 of 2025 (S2) - Filed by Sri Vadthyavath Munya and another against the Dist Collector, Nagarkurnool and (5) others - Request to file reply along with supporting documents - Report Called for - Reg.

Ref:- Notice received from the Registrar, National Green Tribunal sitting at Chennai, dt.24.02.2025 received on 03.03.2025.

\*\*\*\*\*

I invite your attention to the reference cited and it is inform that Registrar of National Green Tribunal sitting at Chennai has informed that Sri.Vadthyavath Munya and another have filed a application before the National Green Tribunal at Chennai vide Application No. 22 of 2025 (S2) stating that the respondent (6) i.e., M/s Sri Sai Mines & Minarals as Violation of the conditions stipulated in the environmental clearance and encroached the water body for the operation of Quarry and directed to appear before the Tribunal and to file reply along with supporting documents, if any.

Therefore, you are directed to inspect the Tirupathi Cheruvu situated at Chedurpally Village of Veldanda Mandal and submit reply/report to the Telangana State Pollution Controal Board, Hyderabad so as to file reply/report to the Natinal Green Tribunal Chennai, in application No. 22 of 2025 (S2) under intimation to this office.

Encl: As above

Yours faithfully,  
Sd/-  
For Collector,  
Nagarkurnool District

// Attested //

*[Signature]*  
Superintendent-D,  
Collectorate, Nagarkurnool

GOVERNMENT OF TELANGANA  
IRRIGATION & CAD DEPARTMENT

From,  
Sri G.Sreekanth, B.Tech, DCM.,  
Executive Engineer, -  
Irrigation Division-6, Kalwakurthy

To,  
The Collector & District Magistrate,  
Nagarkurnool.

Lr. No. EE/ID-6/KLKY/DEE/AE/123<sup>M</sup>

Dt: 22/04/2025

Sir,

National Green Tribunal – Chennai-Nagarkurnool District- Veldanda Mandal-Thirupathi Cheruvu, Chedurpally Village, Application No.22 of 2025(S2)- filed by Sri Vidyavath Munya and other against the District Collector, Nagarkurnool and (5) others- Request to file reply along with supporting documents- Submission of Joint inspection Report - Reg.

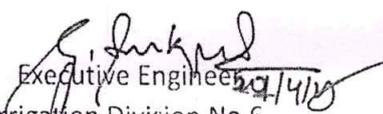
1. District Collector, Nagarkurnool - Lr No. D1/355/2025 Dated:12-03-2025.
2. Notice Received from the Register, National Green Tribunal sitting at Chennai, dt.24.02,2025 received on 03.03.2025.
3. Joint Inspection Report Dated: 27.03.25
4. TO letter No EE/ID6/KLKY/ 117 m dt 10-04.25

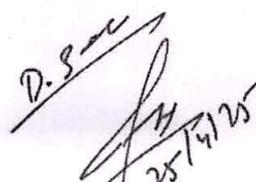
\*\*\*\*\*

In compliance to the instructions vide ref 1<sup>st</sup> cited, the Joint Inspection report on the above subject matter is submitted to the Member Secretary, Telangana State Pollution Control and Environment Engineer, Regional Office Hyderabad vide ref 4<sup>th</sup> cited. As such, I here with submitted Joint Inspection report in respect of Thirupathi Cheruvu situated at Chedurvally village, Veldanda Mandal, Nagarkurnool District and a letter addressed to the Member Secretary, TSPCB and Environmental Engineer, Regional Office, Hyderabad vide ref 4<sup>th</sup> cited for ready reference and further course of action.

This is favor of information and necessary action.

Yours faithfully,

  
Executive Engineer  
Irrigation Division No.6  
Kalwakurthy

  
D. S. M.  
25/4/25

Endorsement:- 1. Joint inspection report

GOVERNMENT OF TELANGANA  
IRRIGATION & CAD DEPARTMENT

From  
Sri G.Sreekanth, B.Tech, DCM.,  
Executive Engineer,  
Irrigation Division-6, Kalwakurthy

To  
1. The Member Secretary  
Telangana State Pollution Control Board  
Hyderabad  
2. Environmental Engineer  
Regional Office, Hyderabad

Lr. No. EE/ID-6/KLKY/DEE/AE/117<sup>M</sup>

Dt: /04/2025

Sir,

**Sub:** National Green Tribunal – Chennai-Nagarkurnool District- Veldanda Mandal-Thirupathi Cheruvu, Chedurpally Village, Application No.22 of 2025(S2)- filed by Sri Vidyavath Munya and other against the District Collector, Nagarkurnool and (5) others- Request to file reply along with supporting documents- Submission of Joint inspection Report for- Reg.

**Ref:** 1. District Collector, Nagarkurnool- Lr No. D1/355/2025 Dated:12-03-2025.

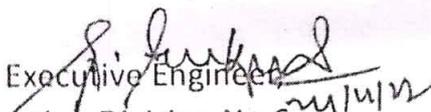
2. Notice Received from the Register, National Green Tribunal sitting at Chennai, dt.24.02.2025 received on 03.03.2025.

3. Joint Inspection Report Dated:27.03.25

\*\*\*\*\*

With reference to the subject cited above, the joint inspection report in respect of Thirupathi Cheruvu situated at Chedurvally village, Veldanda Mandal, Nagarkurnool District as directed by the District Collector, Nagar Kurnool vide ref 1<sup>st</sup> cited for favour of information and taking further necessary action.

Yours faithfully,

  
Executive Engineer  
Irrigation Division No.6  
Kalwakurthy

JOINT INSPECTION REPORT

Date of Inspection: 27.03.2025

Sub: I & CAD – Dept – Joint Inspection of Thirupathi Cheruvu (Pedda Cheruvu as per village map) situated in Chedurvally (Vg), Veldanda (M), Nagarkurnool Dist –Regarding NGT application No.22 of 2025(S2)- Report submitted-Reg.

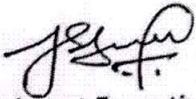
- Ref: 1. Collectorate – Nagarkurnool vide Lr No. D1/355/2025, Dt:12.03.2025.  
 2. Notice Received from the Registrar, National Green Tribunal Sitting at Chennai, Date:24.02.2025 Received on 03.03.2025.  
 3. F.No.4/TSPCB/EC/SEIAA/General/2015, Dt:11.06.2020.  
 4. Lr.No. DEE/ISD4/KLKY/337, Dt:20.03.2025.

\*\*\*\*\*

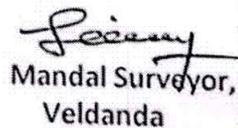
With reference to the subject cited above, we have jointly inspected the site on dt: 27.03.2025 situated at Chedurvally village, Veldanda Mandal, Nagarkurnool District.

During the inspection, the following observations were made:

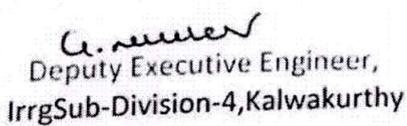
1. As per ground inspection the Tank Thirupathi cheruvu having Geo Id: 786110167258 and UID: 70831900601401.
2. Accordingly during joint inspection, Lease area Demarcated with respect to the tank.
3. The Tank Situated in Survey number 69, the offset distance of the quarry lease area is measured and marked on the location sketch map is enclosed (Map-1).
4. The Location sketch duly superimposed on village map is also enclosed (Map-2).
5. After conducting the field survey it is seen that the tank fed by water from the higher contours through the feeder channel into the tank and surplus weir is also existing.
6. As per village map the Peddacheruvu is situated in survey number 69, in new Record of Rights (ROR) of chedurvally village the tank extent of 34Ac-12Guntas mentioned as shikam Talab.



Assistant Executive Engineer  
Irrigation Section, Veldanda



Mandal Surveyor,  
Veldanda



Deputy Executive Engineer,  
Irrigation Sub-Division-4, Kalwakurthy

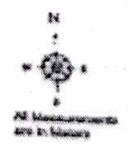


Tahsildar,  
Veldanda

10 165  
 LOCATION SKETCH SY. NO. 10 OF CHEDURVALLI VILLAGE  
 VELDANDA-MANDAL, NAGAR KURNOOL DIST.

INDEX

|                  |       |
|------------------|-------|
| EXISTING BOUND   | ----- |
| PTT THRYT LINE   | ----- |
| BUFFER ZONE 30 M | ----- |
| APPLICANTS LAND  | ----- |
| BY 10.12.2016    |       |

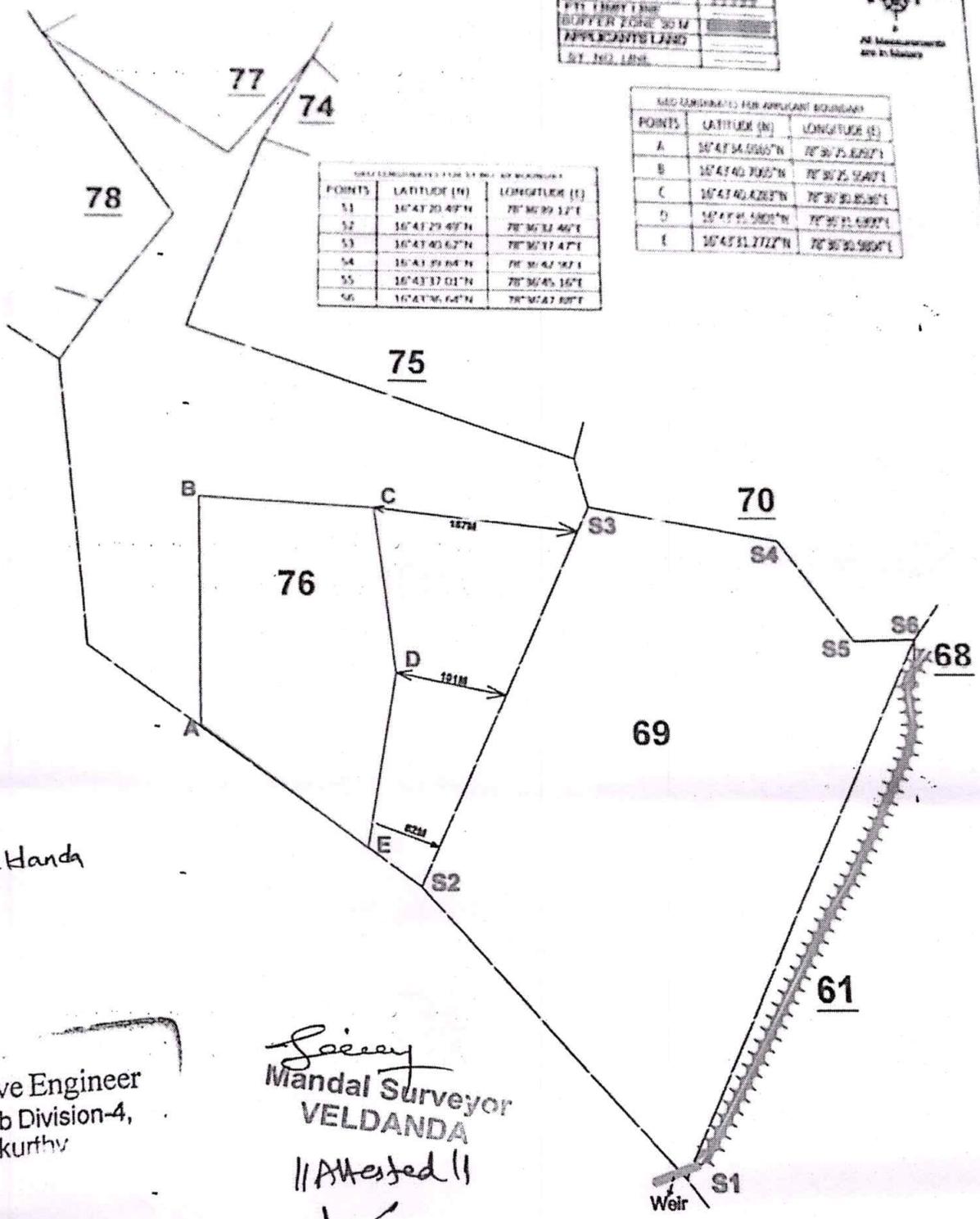


COORDINATES FOR APPLICANT BOUNDARY

| POINTS | LATITUDE (N)    | LONGITUDE (E)   |
|--------|-----------------|-----------------|
| A      | 16°43'34.0565"N | 78°30'25.4297"E |
| B      | 16°43'40.7005"N | 78°30'25.5547"E |
| C      | 16°43'40.4205"N | 78°30'25.5547"E |
| D      | 16°43'41.5805"N | 78°30'25.4297"E |
| E      | 16°43'31.2712"N | 78°30'30.5805"E |

COORDINATES FOR PTT THRYT BOUNDARY

| POINTS | LATITUDE (N)  | LONGITUDE (E) |
|--------|---------------|---------------|
| S1     | 16°43'20.49"N | 78°30'39.12"E |
| S2     | 16°43'29.49"N | 78°30'31.46"E |
| S3     | 16°43'40.62"N | 78°30'37.47"E |
| S4     | 16°43'39.64"N | 78°30'42.56"E |
| S5     | 16°43'37.01"N | 78°30'45.16"E |
| S6     | 16°43'36.64"N | 78°30'47.89"E |



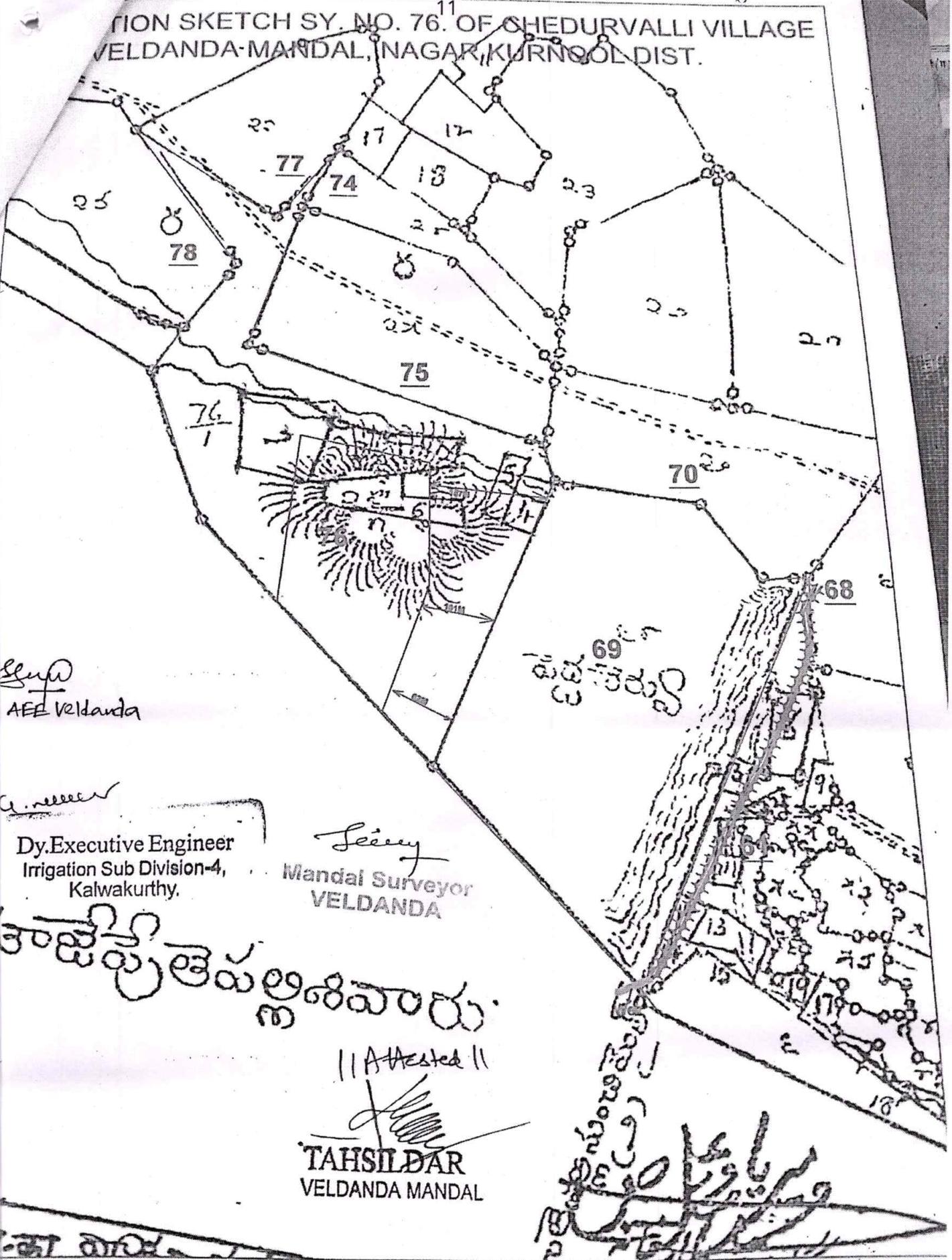
*J. Srinivas*  
 AEE Veldanda

*A. Sreenivas*  
 Dy. Executive Engineer  
 Irrigation Sub Division-4,  
 Kalwakurthy

*J. Srinivas*  
 Mandal Surveyor  
 VELDANDA  
 // Attested //

*[Signature]*  
 TAHSILDAR  
 VELDANDA MANDAL

11  
6  
TION SKETCH SY. NO. 76. OF CHEDURVALLI VILLAGE  
VELDANDA-MANDAL, NAGAR, KURNOOL DIST.



*[Signature]*  
AEE Veldanda

*[Signature]*  
Dy. Executive Engineer  
Irrigation Sub Division-4,  
Kalwakurthy.

*[Signature]*  
Mandal Surveyor  
VELDANDA

వకాబు తప్పక  
అనుమతి

|| Attested ||

*[Signature]*  
TAHSILDAR  
VELDANDA MANDAL

గ.డి.కా. వారి

*[Large handwritten signature]*

LOCATION SKETCH SY. NO. 76. OF SHEDURVALLI VILLAGE  
VELDANDA MANDAL, NAGAR, KURNOOL DIST.



(P. Nepal)

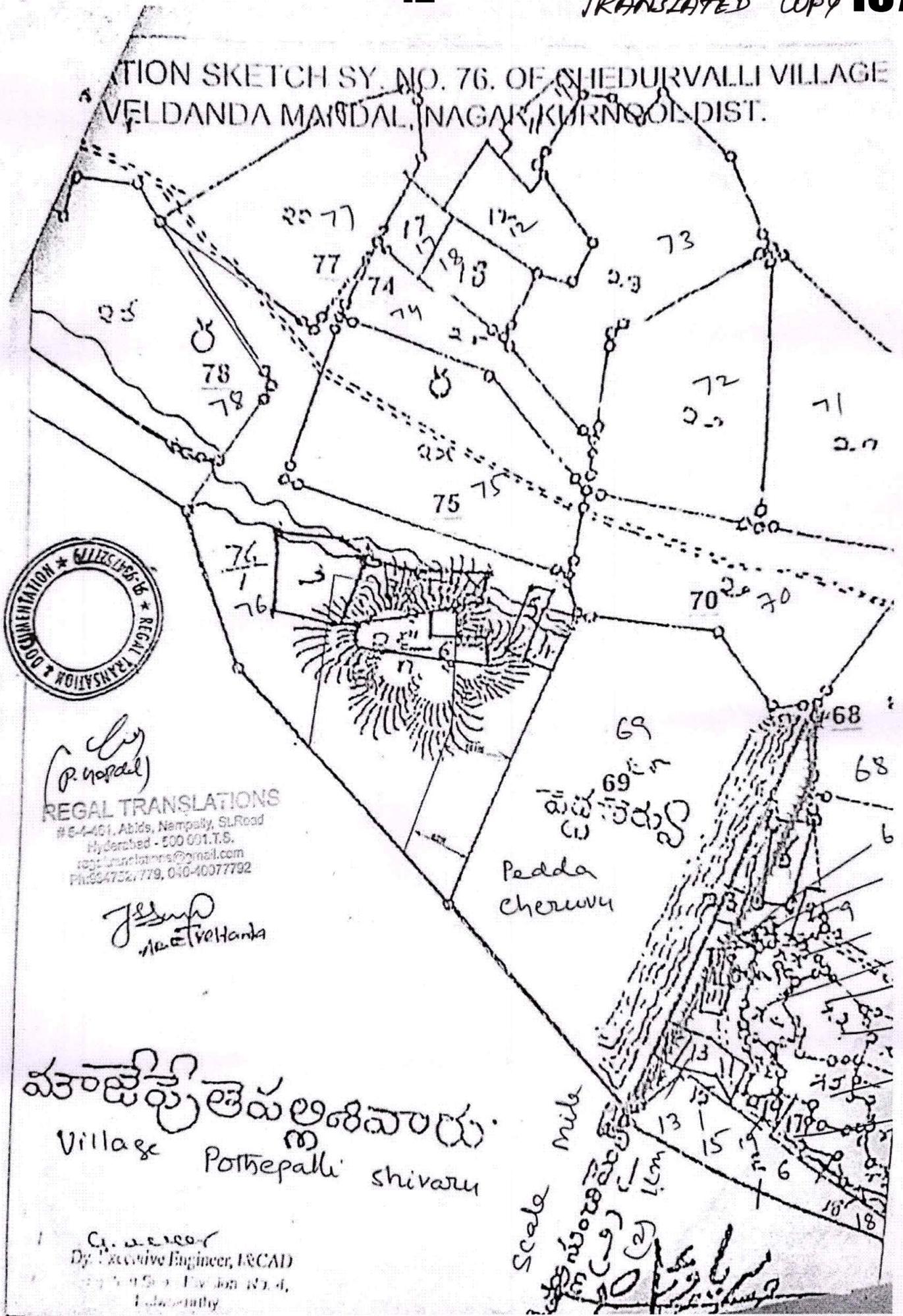
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Hyderabad - 500 001, T.S.  
regaltranslations@gmail.com  
Ph: 9947327779, 040-40077792

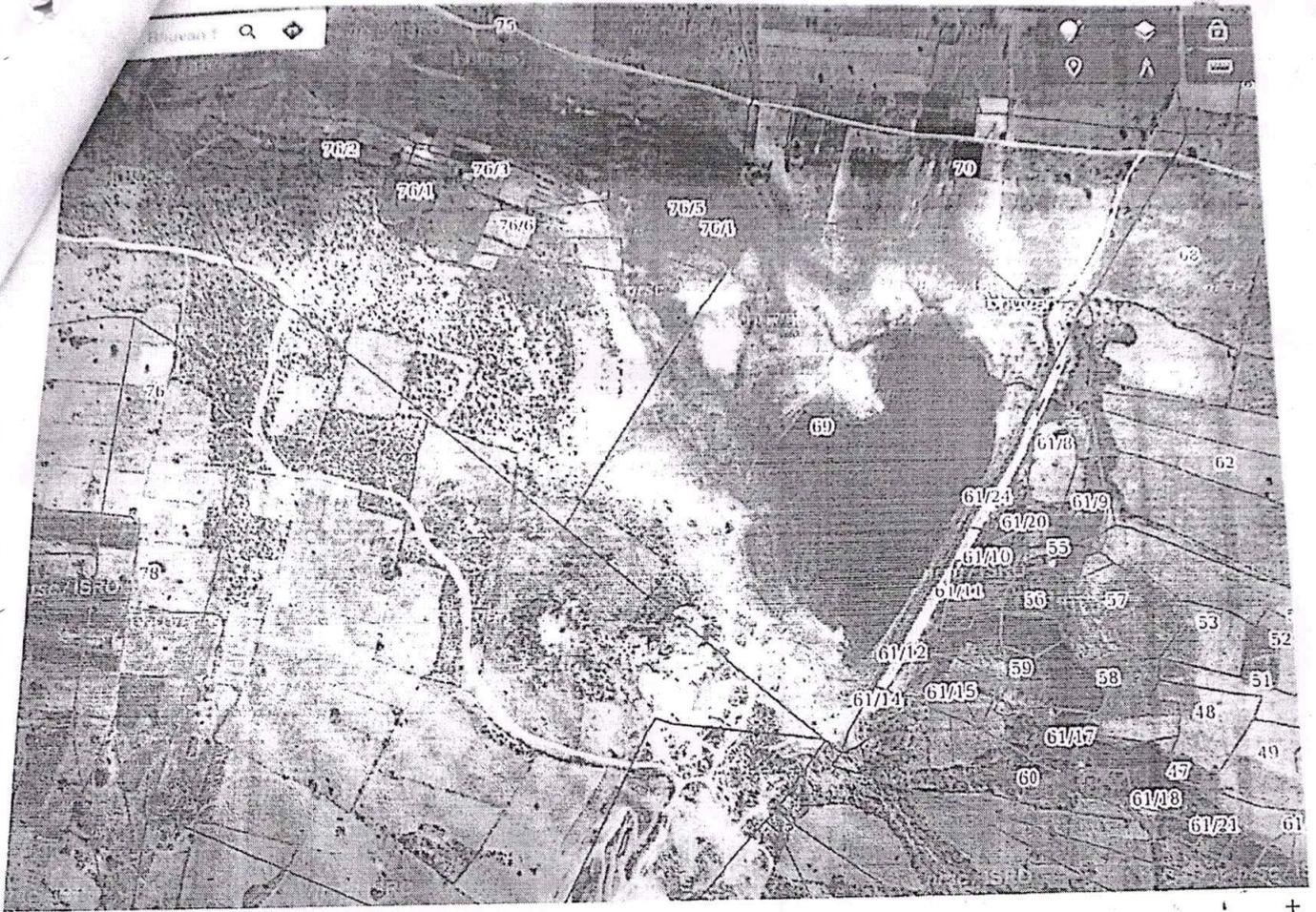
J. Srinivasulu Reddy  
A. E. V. Hanka

పొత్తపల్లి శివారం  
Village Pothepalli shivaram

C. Srinivasulu Reddy  
Dy. Executive Engineer, R.C.A.D.  
P.O. No. 1, P. O. No. 1, D.  
T. S. R. S. R.

Scale  
1 inch = 1 mile





100 m  
300 ft



*Jeenu*

Mandal Surveyor  
VELDANDA

High Resolution Data(1m) -21FEB2018

Lat: 16.73 N | Lon: 78.61 E



*Jeenu*  
AEE Veldanda

|| Attested ||

*[Signature]*

TAHSILDAR  
VELDANDA MANDAL

*[Signature]*  
Dy. Executive Engineer  
Irrigation Sub Division-4,  
Kalwakurthy.



ಮಹಿಳಾ ಸೇವಾ ಕೇಂದ್ರ

೧೨ ನವೆಂಬರ್ ೨೦೧೯

12 ನವೆಂಬರ್ 2019

Nov 12 - 2019

| 1  | 2     | 3    | 4 | 5    | 6 | 7                           | 8                           | 9    | 10 | 11 | 12 | 13 | 14 |
|----|-------|------|---|------|---|-----------------------------|-----------------------------|------|----|----|----|----|----|
| 68 | 3-00  | 1-00 |   |      |   | ಇತರರ ರಾಜಕೀಯ                 | ರಾಜಕೀಯ                      | 1-00 |    |    |    |    |    |
| 69 | 34-12 | 00   |   |      |   | ಇತರರ ಬಗ್ಗೆ ಕೃಷಿಯು           | ಇತರರ ಬಗ್ಗೆ ಕೃಷಿಯು           | 1-00 |    |    |    |    |    |
| 70 | 15-23 |      |   | 9-27 |   | ಕುಟುಂಬ ಸಮಸ್ಯೆಗಳಿಗಾಗಿ ರಾಜಕೀಯ | ಕುಟುಂಬ ಸಮಸ್ಯೆಗಳಿಗಾಗಿ ರಾಜಕೀಯ | 3-06 |    |    |    |    |    |
| 71 | 2-29  |      |   | 2-35 |   | ಕುಟುಂಬ ಸಮಸ್ಯೆಗಳಿಗಾಗಿ ರಾಜಕೀಯ | ಕುಟುಂಬ ಸಮಸ್ಯೆಗಳಿಗಾಗಿ ರಾಜಕೀಯ | 2-29 |    |    |    |    |    |

ಕುಟುಂಬ ಸಮಸ್ಯೆಗಳಿಗಾಗಿ ರಾಜಕೀಯ

ಕುಟುಂಬ ಸಮಸ್ಯೆಗಳಿಗಾಗಿ ರಾಜಕೀಯ

1 PROFORMA NEW ROR CHIDURUPALLY

See rule 2, 8,  
Record of Rights

MAHABUBNAGAR DIST DIVISION MANDAL NAME REVENUE VILLAGE

| Serial No. | Survey No./Sub division no. | Total extent | Classification | Land cess | Patta no. Khata No. | Pattadar name Father/husband name  | OWNER  |            | Extent in the possession | How land acquired purchase Col 3 | OWNERS, POSSESSORS DETAILS         |                                |                  |                           |
|------------|-----------------------------|--------------|----------------|-----------|---------------------|--|--|------------|--------------------------|----------------------------------|------------------------------------|--------------------------------|------------------|---------------------------|
|            |                             |              |                |           |                     |  | Owner name Father/husband name                                     | Owner name |                          |                                  | Col 8 land owner taken tenant name | Col 8 land extent under tenant | Protected tenant | Land rent paying to owner |
| 1          | 2                           | 3-00         |                |           |                     | JAKKULA RAMULAMMA ALIVELU W/O DAKMAH VIJAYA W/O KRISHNAIAH                               | RAMULAMMA ALIVELU  | 1-00       | 10                       |                                  | 11                                 | 12                             | 13               | 14                        |
|            | 69                          | 34-12        |                |           |                     | JAKKULA RAM CHANDRAIAH S/O KOTIAH  | VIJAYA RAMCHANDR AIAH  | 1-00       |                          |                                  |                                    |                                |                  |                           |
|            | 70                          | 15-23        |                |           |                     | SHIKAM TALAB TASALLA SOMAIAH S/O RAMAIAH KRISHNAIAH                                      | SIKAM TALAB SOMAIAH  | 34-12      |                          |                                  |                                    |                                |                  |                           |
|            | 71/A                        | 2-29         |                |           |                     | PAPPAIAH DAVID VAKYA BALYA NARYA REDIYA SOMLA LAXMAN S/O SURYA VADAVATH PANDU S/o. MaIya | PAPPAIAH DAVID S/o. LACHAIAH BALYA NARYA REDIYA SOMLA LAXMAN PANDU | 2-29       |                          |                                  |                                    |                                |                  |                           |

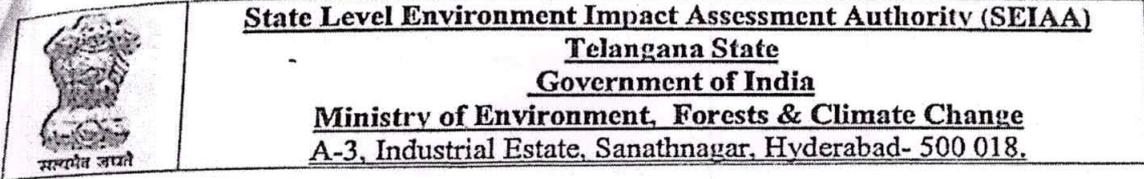


Translation by - P. Gopal  
Without prejudice

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True Copy  
Sd/-  
NAYAB TAHSILDAR  
VELDANDA MANDAL

TRANSLATED COPY



F.No.4/TSPCB/EC/SEIAA/General/2015-

Dt:11.06.2020.

**AMENDMENT TO ADDITIONAL GUIDELINES FOR PROCESSING**  
**MINING PROJECTS BY THE SEIAA & SEAC, TELANGANA**

During the meeting held on 11.06.2020, after due deliberations the following amendments to the additional guidelines are decided for considering mining projects by SEIAA, Telangana:

- The minimum distance (aerial distance - as crow flies) from the boundary of mine lease area should be as follows:
- Nearest human habitation : 200 mts.
  - Nearest water body : 50 mts.
  - Reserve Forest : 50 mts.

*[Signature]*  
 11/6/2020  
 MEMBER  
 SEAC, TS.

*[Signature]*  
 11/6/2020  
 MEMBER  
 SEAC, TS.

*[Signature]*  
 CHAIRMAN  
 SEAC, TS.

*[Signature]*  
 MEMBER SECRETARY  
 SEIAA, TS. 11.06.2020.

*[Signature]*  
 MEMBER  
 SEIAA, TS.

*[Signature]*  
 11/6/2020  
 CHAIRMAN  
 SEIAA, TS.



TELANGANA POLLUTION CONTROL BOARD  
REGIONAL OFFICE: HYDERABAD

4th Floor, Spoorthi Bhavan, Opp: Metro Pillar No.1202, Hyderabad  
Collectorate Complex, Lakdikapul, Hyderabad-500 004.. e-mail: ee-hyd-  
tspcb@telangana.gov.in

Lr.No. 1/TGPCB/ROH/ NGKL/NGT/2025- 163

Date:01.05.2025

To  
The Collector & District Magistrate,  
Nagarkurnool, Nagarkurnool District.

Sir,

16  
Sub: TGPCB – ROH – Tirupathi Cheruvu, Chedurpally Village Application No. 22 of 2025 (SZ) – Filed by Sri Vadthyavath Munya and another against the District Collector, Nagarkurnool and (5) other – Request to file reply along with supporting documents – Reg.



Letter No.D1/355/2025, Date:12.03.2025 received from the District Collector, Nagarkurnool.

D  
It is kindly submitted that Badthyavath Munya and Kon Reddy Ramaswami, residents of Chedurpally Village, Veldanda Mandal, Nagarkurnool District, have filed Original Application No. 22 of 2025 before the Hon'ble National Green Tribunal, Chennai alleging that the unofficial respondent no:06 has encroached the Tirupathi Cheruvu (Water Body). They are seeking directions to M/s. Sri Sai Mine and Minerals (Respondent No. 6) to halt all ongoing construction activities related to quarry operations, stay the operation of the impugned Environmental Clearance issued to Respondent No. 6, and impose environmental compensation on Respondent No. 6, among other reliefs.

Vide reference cited, the office of the District Collector, Nagarkurnool vide letter dated:12.03.2025 directed the Asst Director, Mines & Geology and the Executive Engineer, I&CAD Department of Nagarkurnool District to inspect the Tirupathi Cheruvu situated at Chedurpally Village of Veldanda Mandal and submit reply/report to the Telangana Pollution Control Board, Hyderabad so as to file reply/report to the Hon'ble NGT in OA No.22 of 2025.

In this regard, the following is submitted:

1. Sri Badthyavath Munya and Kon Reddy Ramaswami, residents of Chedurpally Village, Veldanda Mandal, Nagarkurnool District, have filed Original Application No. 22 of 2025 before the Hon'ble National Green Tribunal, Chennai alleging that the unofficial respondent no:06 has encroached the Tirupathi Cheruvu

(Water Body). They are seeking directions to M/s. Sri Sai Mine and Minerals (Respondent No. 6) to halt all ongoing construction activities related to quarry operations, stay the operation of the impugned Environmental Clearance issued to Respondent No. 6, and impose environmental compensation on Respondent No. 6, among other reliefs.

2. In the above-captioned matter pending before the Hon'ble National Green Tribunal (NGT), the District Collector, Nagarkurnool District has been arrayed as the 1<sup>st</sup> Respondent, and the Member Secretary, Telangana Pollution Control Board has been arrayed as the 5<sup>th</sup> Respondent.
3. Pursuant to the above, the Telangana Pollution Control Board has submitted a report dated 22.02.2025 to the Hon'ble National Green Tribunal. A copy of the said report is enclosed herewith.

In view of the above, as the Telangana Pollution Control Board has already submitted a report dated:22.02.2025 before the Hon'ble National Green Tribunal (SZ) and submission of another report by the Telangana Pollution Control Board on behalf of other respondents is legally may not permissible.

Hence, the District Collector, Nagarkurnool is kindly requested to instruct the concerned to take necessary action to submit the report to the Counsel for the State of Telangana, Chennai (Smt H. Yasmeen Ali, Advocate, mail ID:advyasmeenali@gmail.com, [hyasmeenali@gmail.com](mailto:hyasmeenali@gmail.com); [yabaali1993@gmail.com](mailto:yabaali1993@gmail.com); Mobile No.9840538580, 044-25344868, 044-47193095/ Ms. Niveditha, Junior to the Standing Counsel – 7358194677), so as to file the report before the Hon'ble NGT, Chennai.

Submitted.

Yours faithfully,

  
ENVIRONMENTAL ENGINEER

Encl:

1. Copy of the report dated:22.02.2025 filed by the TGPCB before the Hon'ble NGT.
2. Copy of the report dated:10.04.2025 submitted by the Executive Engineer, I&CAD Department.

Copy submitted to the Member Secretary, TGPCB, Board Office, Hyderabad for kind information.  
Copy submitted to the Asst Director, Mines & Geology, Nagarkurnool District for kind information and necessary action.  
Copy submitted to the Executive Engineer, I & CAD department, Nagarkurnool for kind information and necessary action.

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 22 OF 2025 (SZ)

IN THE MATTER OF:

Vadthyavath Munya,  
Telangana & another.

....

Applicant(s)

Versus

The District Collector & District Magistrate,  
Telangana & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R5)

RUNNING INDEX

| Sl. No. | Particulars  | Page Nos. |
|---------|--|-----------|
| 1.      | Report of the Telangana Pollution Control Board dated 22.02.2025 (Respondent No. 5).   | 1 - 3     |
| 2.      | <b>Annexure-I</b> - Environmental Clearance Order dated 17.02.2023 issued by the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana to M/s. Sri Sai Mines & Minerals (4.047 Ha, Mining of Quartz & Feldspar), Sy.No.76, Chedurpally (V), Veldanda (M), Nagarkurnool District (Respondent No. 6). | 3 - 16    |
| 3.      | <b>Annexure-II</b> - Consent for Establishment (CFE) Order dated 25.04.2023 issued by Respondent Board to M/s. Sri Sai Mines & Minerals (4.047 Ha, Mining of Quartz & Feldspar), Sy.No.76, Chedurpally (V), Veldanda (M), Nagarkurnool District (Respondent No. 6).  | 17 - 21   |
| 4.      | <b>Annexure-III</b> - Consent for Operation (CFO) Order dated 25.04.2023 issued by Respondent Board to M/s. Sri Sai Mines & Minerals (4.047 Ha, Mining of Quartz & Feldspar), Sy.No.76, Chedurpally (V), Veldanda (M), Nagarkurnool District (Respondent No. 6).   | 22 - 25   |
| 5.      | <b>Annexure-IV</b> - Hon'ble NGT, Chennai Order dated 31.01.2025.  | 26 - 27   |

**Place:** Hyderabad

**Date:** 28-02-2025.

**COUNSEL FOR RESPONDENT No.5**

REPORT DATED:22.02.2025 OF TELANGANA POLLUTION CONTROL BOARD (R - 5) IN OA NO:22 OF 2025 FILED BY VADTHYAVATH MUNYA AND KON REDDY RAMASWAMI, R/O. CHEDURPALLY VILLAGE, VELDANDA MANDAL, NAGARKURNOOL DISTRICT.

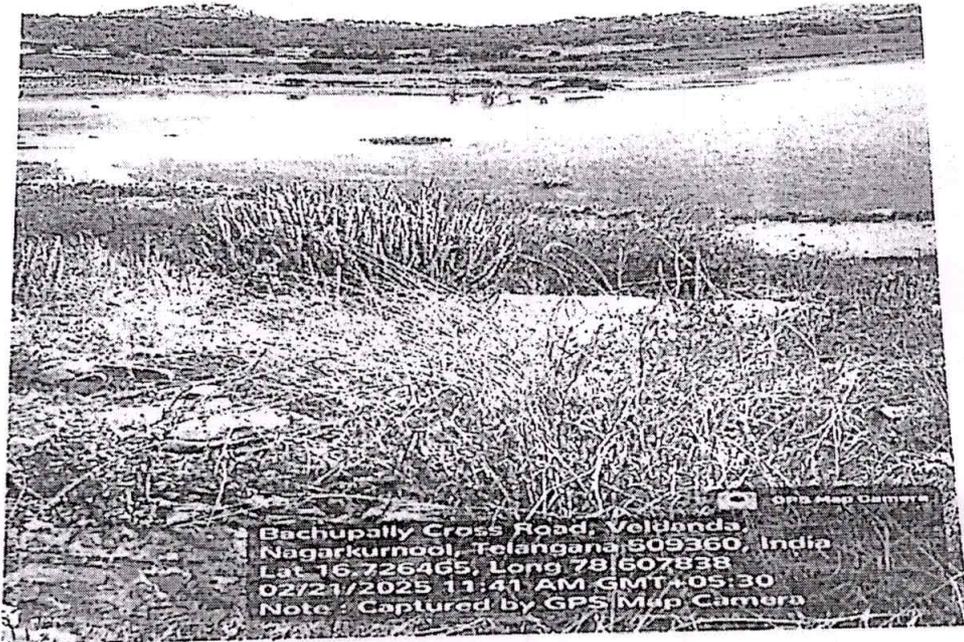
It is kindly submitted that Vadthyavath Munya and Kon Reddy Ramaswami, residents of Chedurpally Village, Veldanda Mandal, Nagarkurnool District, have filed Original Application No. 22 of 2025 before the Hon'ble National Green Tribunal, Chennai alleging that the unofficial respondent no:06 has encroached the Tirupathi Cheruvu (Water Body). They are seeking directions to M/s. Sri Sai Mine and Minerals (Respondent No. 6) to halt all ongoing construction activities related to quarry operations, stay the operation of the impugned Environmental Clearance issued to Respondent No. 6, and impose environmental compensation on Respondent No. 6, among other reliefs.

In this regard, following is submitted:

1. M/s. Sri Sai Mine and Minerals (Respondent No. 6) is a Quartz and Feldspar mine situated at Survey Number 76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District, with geographical coordinates 16°43'35.04" N latitude and 78°36'27.78" E longitude.
2. M/s. Sri Sai Mine and Minerals (Respondent No. 6) has obtained Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana, vide EC Identification No. EC23BOO1TG139895, dated 17.02.2023. This clearance is for the proposed Quartz and Feldspar mine located at Survey Number 76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District, spanning an area of 4.047 hectares, with approved maximum production capacities of Quartz - 70,434 TPA and Feldspar - 70,434 TPA. **(Annexure - I)**
3. Subsequently, M/s. Sri Sai Mine and Minerals (Respondent No. 6) has also obtained Consent for Establishment (CFE) and Consent for Operations (CFO) from the Respondent Board vide orders dated:25.04.2023, the Consent for Operations (CFO) is valid up to 28.02.2028. **(Annexure - II & III)**
4. The petitioners alleging that the unofficial respondent no:06 has encroached the Tirupathi Cheruvu (Water Body) and seeking directions to M/s. Sri Sai Mine and Minerals (Respondent No. 6) to halt all ongoing construction activities related to quarry operations, stay the operation of the impugned Environmental Clearance issued to Respondent No. 6, and impose environmental compensation on Respondent No. 6, among other reliefs.
5. The Board Officials inspected the area on 21.02.2025 and observed the following:

a) M/s. Sri Sai Mine and Minerals (Respondent No. 6) is a Quartz and Feldspar mine situated at Survey Number 76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District, with geographical coordinates  $16^{\circ}43'35.04''$  N latitude and  $78^{\circ}36'27.78''$  E longitude.

b) The quarry site is surrounded by various land uses, including the Thirupathi Cheruvu water body to the east, open agricultural lands to the west and north, and open lands to the south. Notably, the Thirupathi Cheruvu water body is situated east of the proposed quarry. A photograph of the water body, which provides a visual representation of the surrounding environment, is appended below for reference:



c) M/s. Sri-Sai Mine and Minerals (Respondent No. 6) had **not commenced any quarry operations, nor had they initiated any developmental activities at the site.**

In view of the above, it is respectfully submitted that M/s. Sri Sai Mine and Minerals (unofficial Respondent No. 6) has obtained Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change (MoEF&CC), Telangana, bearing EC Identification No. EC23BOO1TG139895, dated 17.02.2023. Furthermore, they have also obtained Consent for Establishment (CFE) and Consent for Operations (CFO) from the Respondent Board, vide orders dated 25.04.2023, with the Consent for Operations (CFO) remaining valid until 28.02.2028.

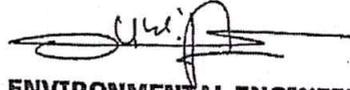
artiz and Feldspar  
Telangana Mandal,  
"35.04" N

Respondent Board inspected the area on 21.02.2025 and found that the M/s. Sri Sal  
me and Minerals (Respondent No. 6) had **not commenced any quarry operations,**  
**nor had they initiated any developmental activities at the site.**

In light of the foregoing, the Respondent Board hereby undertakes to fully comply with  
any directions or orders that the Hon'ble NGT may deem fit to pass in this matter.

Place: Hyderabad.

Date: 22.02.2025.



**ENVIRONMENTAL ENGINEER**

**ENVIRONMENTAL ENGINEER**  
Telangana Pollution Control Board  
Regional Office, Hyderabad,  
4th Floor, Spoorthi Bhavan,  
Hyderabad Collectorate Complex,  
Lakdikapuf, Hyderabad-500 004.

GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES & GEOLOGY

From :  
B. Venkata Ramana, M.Sc.,  
Asst. Director of Mines & Geology, (FAC)  
Nagarkurnool.

To,  
The Collector & District Magistrate,  
Nagarkurnool.

Lr.No.1929/Quarry Lease/2016, Dt:08.05.2025

Sub:-Mines & Quarries- National Green Tribunal- Chennai-Application No.22 of 2025 (S2)- Filed by Sri Vadthyavath Munya and (5) others-Tirupathi Cheruvu, Chedurupally Village- Veldanda Mandal Nagarkurnool Dist- against the Dist Collector, Nagarkurnool - Report called for- submitted-Reg.

Ref:-1.Lr.No.D1/355/2025, from the Collector & Dist.Magistrate, Nagarkurnool.  
2.Report of this office technical staff Joint Inspection dt:22.04.2025 & 02.05.2025.

\*\*\*

I invite kind attention to the subject and reference cited wherein the Collector & Dist Magistrate Nagarkurnool has informed that the Sri Vadthyavath Munya and (5) others have filed an application before the National Green Tribunal at Chennai vide application No.22 of 2025 (S2) stating that the respondent (6) i.e., M/s.Sr Sai Mines & Minerals has Violation of the conditions stipulated in the environmental clearance and encroached the water body for the operation of quarry and directed to file reply along with supporting documents,.

In this connection it is submitted that, as per this office records M/s. Sri Sai Mines & Minerals Prop. Sri.V.Sanjeev Kumar has filed an application for grant of Quarry Lease for Quartz & Feldspar over an extent of 9-00 H in Sy.No.76 of Chadurpally village, Veldanda mandal of Nagarkurnool District. The Asst. Director of Mines & Geology, Mahabubnagar through Letter No. 1929/Q L/2016, Dt.19.04.2016 while forwarding one set of application along with map requested the Thasildhar Veldanda to furnish report of Extent of Land, Classification of Land, Proximity to Forest, Tank, Lake or Irrigation Source, proximity to habitation, whether mining will affect habitation and also whether mining will affect agriculture in neighboring lands along with sketch and also to issue no objection certificate so as to enable this office to submit report in the matter to the Director of Mines & Geology, Hyderabad.

The Thasildhar Veldanda vide Letter No. B/731/2015, Dt. 26.04.2016 has informed that, the total extent of land 39-31 in Sy.No.76 of Chadurpally village is Govt. Land and further informed that during physical enquiry it is revealed that the admeasuring extent 10-00gts land is available for mining, remaining surrounding lands are already assigned to various persons. Further, it is reported that there is no Forest area near by the proposed mining site, there is one Kunta located at adjacent from the proposed mining site at a distance of approximately 1/2km, and mining in the area will not affect the habitation and agriculture in neighboring lands. The Tahsildar, Veldanda Mandal finally recommended to grant the Quarry lease. Further, it is reported that the assignees of the said land have willfully handed over/ lease their assigned land to Sri. V.Sanjeev Kumar.

This office, initially submitted proposals to the Director of Mines and Geology, Hyderabad vide File No.1929/QL/2016, Dated.21.05.2020 for grant of Quarry Lease over an extent of 4.047Hect in Sy No. 76 of Chedurpally Village, Veldanda Mandal of Nagarkurnool District and later the applicant LOI vide Notice No.12583/R2-3/2021, Dated.31.03.2022 was issued for the reduced extent of 4.047 Hects(Ac10.0Gts). The applicant subsequently submitted statutory clearances issued by various authorities and requested for the grant of Quarry Lease. The Director of Mines and Geology, Hyderabad has issued grant orders vide Proc. No.

QLNGKL/LO12300804, Dated.30.05.2023 for a period of (20) years and the lease deed was executed vide this office Proceedings No.1929/Q1./2016, Dated.03.06.2023.

In this connection, it is submitted that as per this office records, previously Sri C. Shashi Kumar has filed PL application and accordingly, the Government vide G.O. Ms. No. 96, Ind. & Comm., (M.I) Dept., Dt: 10-09-2013 has granted Prospecting License for Quartz & Feldspar over an extent of Ac. 10-00 in Sy. No. 76 of Chedurpally (V), Veldanda (M) of Nagarkurnool District (erstwhile Mahabubnagar District) in favour of Sri C. Shashi Kumar for a period of (2) years. The Asst. Director of Mines & Geology, Mahabubnagar vide Proc. No. 1251/PL/2002, Dt: 26-12-2013 executed the Prospecting License deed for a period of (2) years i.e., from 26-12-2013 to 25-12-2015 in favour of Sri C. Shashi Kumar.

Meanwhile, Sri C. Shashi Kumar filed W.P.26300 of 2022 challenging the inaction of the Government for grant of interim orders in the statutory revision filed by Sri C. Shashi Kumar against the rejection orders on his Quarry Lease application in the above arearejection orders issued by the Director of Mines and Geology, Hyderabad dated.25.01.2022 vide D.Dis. Proceedings No.12583/R2-3/2021-4. The Hon'ble High Court of Telangana while disposing the said Writ Petition vide it's order dated.21.06.2022, directed the Government to dispose the revision petition within a period of (06) weeks from the date of receipt of the order and directed the Director of Mines and Geology, Hyderabad not to take further steps to grant Quarry Lease in favour of 3rd parties till the disposal of the revision petition.

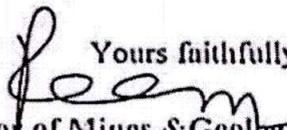
In compliance of the Hon'ble High Court orders dated.21.06.2022 passed in the W.P.No.26300 of 2022, the Director of Mines & Geology, Hyderabad vide Proc. No. 12583/R2-3/2021, Dt: 06.06.2023 has withdrawn the grant order issued vide Proc. No. QLNGKL/LO12300804, Dated.30.05.2023 to M/s Sri Sai Mines & Minerals treating it as null and void as the grant orders in favour M/s Sri Sai Mines & Minerals issued under mistake of fact and the Director of Mines and Geology, Hyderabad also issued orders that the consequential execution orders of Assistant Director of Mines and Geology, Nagarkurnool vide Proceedings No.1929/Q1/2016, Dated.03.06.2023 also becomes in fructuous.

As per this office records, M/s.Sri Sai Mines & Minerals has submitted EC-SIA/TG/MIN/273036/2022, Dt:17.02.2023 issued by the SEIAA, Telangana, CFE-Order No.1075-MBNRT/SPCB/ZO-HYD/CFE/2023, Dt:25.04.2023 & CFO-Order No.1075-MBNRT/SPCB/ZO-HYD/CFO/2023-63, Dt:25.04.2023 issued by the Telangana State Pollution Control Board, Zonal Office, Hyderabad. Further M/s.Sri Sai Mines & Minerals has filed revision application before principle secretary, Mines dept. Govt. of Telangana against withdrawal of the grant order issued by the Director of Mines & Geology, Hyderabad. The orders are awaited the matter.

Through the reference 2<sup>nd</sup> cited, this office technical staff have attended joint survey and inspection along with mandal Surveyor and the Girdavor(MRI) O/o Tahsildar Veldanda mandal to the subject area and reported that, at the time of inspection the Quarry lease granted and withdrawn area of M/s Sri Sai Mines & Minerals, Rep. by Sri V. Sanjeev Kumar Quarry isobserved that, there is no workings, no stock and no labour was noticed in the area.

This is submitted for favour of kind information.

Yours faithfully,

  
Asst. Director of Mines & Geology, (FAC)  
Nagarkurnool District.  
08/05/2025

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of kind information.

Copy submitted to the Deputy Director of Mines & Geology, Hyderabad for favour of kind information.

GOVERNMENT OF TELANGANA  
TAHSIL OFFICE - VELDANDA

Date, 26.01.2016

No.B/731 /2015  
From  
Sri.G.Saidulu  
Tahsildar,Veldanda  
Sir,To  
The Asst. Director Mines & Geology  
MahabubnagarSub:- Mines & Minerals- Veldanda mandal- Chedurpally village -  
Sy.No.76 (9-00) hectares in the limits of Chedurpally village -  
Grant of quarry lease for Quartz & Feldspar name of Sri.V.Sanjeev  
Kumar M/s Sri Sai Mines & Minerals - proposals -submitted-Reg.Ref:- 1. A/o M/s Sri Sai Mines & Minerals, Pror.Sri. V.Sanjeev Kumar,  
dt.19.4.16.  
2.G.O.Ms.No.4, Revenue (Assn.I) Dept.,dt.19.1.15.  
3.A.D(Mines& Geology) M'Nagar Ir.No.1929/OQL/16,dt.19.4.16

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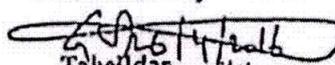
I invite kind attention to the subject cited and submit that the application  
filed by Sri.V.Sanjeev Kumar M/s Sri Sai Mines & Minerals regarding grant of quarry  
lease for Quartz & Feldspar in sy.No.76 9-00 hectares Chedurpally village. On verification  
and inspection of the subject land bearing Sy.No.76 Chedurpally village, along with  
Village Revenue Officer Cheurpally and Mandal Surveyor it is found that the proposed  
land bearing sy.No.76 extent 9-00 hectares located at 6km from Chedurpally the subject  
land bearing sy.No.76 Cheudrpally village is surrounded by hillocks, comprising of  
rocks and boulders.On verification of the Revenue records the said sy.No.76 admeasuring  
extent 39.31 gts is classified as Govt.land.  
The other details are as here under:-

1. Extent of Land 39-31 in Sy.No.76 Chedurpally village.
- 2) Classification of land param Pogu/Gairan/K.K on verification of Revenue records  
the said land bearing in Sy.No. 76 Cheudrpally village is a Govt.Land.
- 3.A) Proximity to
  - c. Forrest:- No Forest area near by the proposed mining site.
  - d. Tank:- There are one kunta located at adjacent from the proposed  
distance approximate 1/2 K.M
4. Proximity to habitation: The proposed mining site is at a distance of 6 km from  
habitation.
5. Whether mining will affect Habitation: Not effected
6. Whether mining will affect agriculture in neighboring lands: Not affected

Further it is submitted that during the physical enquiry it is revealed that  
the admeasuring extent 10-00 gts land is available for mining, remaining surrounding  
lands are already assigned to various persons.However the land are covered with hill and rocks. it is not convenient for  
agriculture, so assignees Sri. Vadthvath Ramulu S/o Gunya Sy.No.76/ 2-09, 76/3 (2-11)  
Rathvath Beekya S/o Valya Sy.No. 76/6 (2-00), Jarpula Banya S/o Jagya Sy.No. 76  
(3-00), Yerkula Meenaiah S/o Sayanna sy.No.76/10 (1-00) Jarpula Doli W/o Banya  
Sy.No.76/10 (1-00), Jarpula Bagya S/o Hariya Sy.No.76/9 (1-00) are given a statement/  
Affidavit stating they are willfully handover/ lease the aforesaid land to Sri.  
V.Sanjeev Kumar.After thoroughly verifying all the above mentioned criteria, I here by  
recommend for issue of NOC for quarry lease in favour of Sri.V.Sanjeev Kumar M/s Sri  
Sai Mines & Minerals to an extent of 9-00 hectares in Sy.No. 76 Cheudrpally and to an  
extent of (9-00) Hectors. The following records and documents is here with enclosed for  
perusal.

Encl:- Location sketch

Yours faithfully

  
Tahsildar  
Veldanda  
Veldanda

GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES & GEOLOGY::HYDERABAD

Memo No.906/P/2014-2

Date: 23.07.2022

Sub:-Drawing Branch- Minimum distance ( aerial distance or as crow flies) from boundary of the ML/QL areas in respect of Nearest habitation, Nearest water body and Reserve forest - Guidelines issued by SEIAA& SEAC Telangana- Communicated - Reg.

Ref:- Guidelines issued by SEIAA& SEAC Telangana vide F. No 4/TSPCB/EC/SEIAA/General/2015 Dated 11.6.2020.

\*\*\*\*\*

The attention of the all the DDM&Gs and ADM&Gs of the state is drawn to the subject cited and informed that the SEIAA& SEAC Telangana vide F. No 4/TSPCB/EC/SEIAA/General/2015 Dated 11.6.2020 (Copy enclosed) issued guidelines on minimum distance ( aerial distance or as crow flies) from boundary of the ML/QL areas in respect of Nearest habitation, Nearest water body and Reserve forest which are as follows:

- Nearest Human Habitation : 200 Mts
- Nearest Water Body : 50 Mts
- Reserve Forest : 50 Mts

In view of the above all the DDM&Gs , ADM&Gs , In-charge ADM&Gs, Supervisors and Surveyors are hereby directed to adhere to the guidelines issued by SEIAA& SEAC Telangana as informed above and prepare the maps duly following the above guidelines. Further they are also directed to follow the said safety distances while identifying the QL areas for proposed auction in future.

Sd/- M. Venkateshwarlu JDM&G (FAC)  
For Director of Mines & Geology.

// Attested //

*12/07/22*  
for Director of Mines and Geology

To  
The Dy. Director of Mines & Geology, Warangal, Hyderabad and Nizamabad.  
All the Asst. Directors of Mines and Geologys and in-charge Asst. Directors of Mines and Geologys in Sate  
All Supervisors/Surveyors of Hyderabad region through concerned DDM&Gs/ADM&Gs.  
Copy to in-charge officer/Superintendent of R2 section in Head office for information.



GOVERNMENT OF TELANGANA  
DEPARTMENT OF MINES & GEOLOGY  
{PRESENT: SRI D. RONALD ROSE, IAS, DIRECTOR Hyderabad}

PROCEEDING No:QL/NGK/LOI2300804



ORDER:

Dated:30/05/2023

M/s Sri Sai Mines and Minerals filed an application for Quarry Lease for Feldspar, Quartz, over an extent of 4.047 Ha in Sy.No 76 of Chedurvalli Village, Veldanda Mandal, NAGARKURNOOL District for period of 20 years on 08/05/2020.

The applicant submitted statutory documents viz, Scrutinized Quarry Plan, Environmental Clearance and Consent for Establishment.

After careful examination of the proposal, the quarry lease is hereby granted to M/s Sri Sai Mines and Minerals as per Telangana State Minor Mineral Concession Rules (TSMMC), 1966 for a period of 20 years subject to adherence of TSMMC Rules, 1966 and subsequent government orders and executive instructions issued there upon from time to time.

The grantee shall execute the lease deed in Form "G" within Sixty Days from 30/05/2023.

D. RONALD ROSE, IAS  
DIRECTOR

To  
M/s Sri Sai Mines and Minerals  
Copy to:  
The Deputy Director of Mines & Geology,  
HYDERABAD  
The Asst. Director of Mines & Geology,  
NAGARKURNOOL

\*\*\* This is a computer-generated document. No signature is required. \*\*\*





TELANGANA STATE POLLUTION CONTROL BOARD  
 ZONAL OFFICE: HYDERABAD  
 H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
 Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495  
 Email: jccc-zhyd-tspcb@telangana.gov.in.

**CONSENT ORDER - RED CATEGORY**

Order No: 1075-MBNR/TSPCB/ZO-HYD/CFO/2023- 63

Date: 25.04.2023

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and orders made thereunder to:

M/s. Sri Sai Mines & Minerals,  
 (4.047 Ha. Mining of Quartz & Feldspar),  
 Sy.No.76, Chedurpally Village, Veldanda Mandal,  
 Nagarkurnool District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal                 |
|------------|--------------------|---------------------|-----------------------------------|
| 1.         | Domestic effluents | 1.0 KLD             | Septic tank followed by soak pit. |

ii) Emissions from chimneys:

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow | Emissions standards |
|-------------|------------------------|------------------------------------|---------------------|
| ---         | ---                    | ---                                | ---                 |

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B enclosed to this order.

This consent is valid for manufacture the following products along with quantities, only

| S. No. | Product   | Total Capacity           |
|--------|---|--------------------------|
| 1.     | Mining of Quartz<br>Mining of Feldspar<br>(Over an extent of 4.047 Ha.) | 70,434 TPA<br>70,434 TPA |

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 28.02.2028.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B.

To

M/s. Sri Sai Mines & Minerals,  
 (4.047 Ha. Mining of Quartz & Feldspar),  
 Sy.No.76, Chedurpally Village, Veldanda Mandal,  
 Nagarkurnool District.

Email Id: technicalaee@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information  
 Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information.



TELANGANA STATE POLLUTION CONTROL BOARD  
 ZONAL OFFICE: HYDERABAD  
 H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
 Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495  
 Email: jccc-zhyd-tspcb@telangana.gov.in

CONSENT FOR ESTABLISHMENT - RED CATEGORY

Order No. 1075-MBNR/TSPCB/ZO-HYD/CFE/2023- 62

Date: 25.04.2023

Sub: TSPCB - ZOH - CONSENT FOR ESTABLISHMENT (CFE) - M/s. Sri Sai Mines & Minerals (4.047 Ha. Mining of Quartz & Feldspar), Sy.No.76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

- Ref:
1. SEIAA, Environmental Clearance (EC) Order No. SIA/TG/MIN/273036/2022, Date: 17.02.2023.
  2. Industry's CFE application received through TSOCMMS at TSPCB, Regional Office, Hyderabad on 16.03.2023.
  3. TSPCB, Regional Office, Hyderabad verification report dt.24.03.2023 and received by Zonal Office, Hyderabad on 24.03.2023.
  4. CFE Committee meeting held on 06.04.2023 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference 2<sup>nd</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out Quarry of Quartz & Feldspar over an extent of 4.047 Ha. with production capacities as mentioned below, with a proposed project cost of Rs.50.00 Lakhs (In words Rupees Fifty Lakhs only).

| Name of the Products / Line of Activity | Capacity   |
|---|------------|
| Mining of Quartz                        | 70,434 TPA |
| - Mining of Feldspar                    | 70,434 TPA |
| (Over an extent of 4.047 Ha.)           |            |

2. As per the application, the above activity is to be located at Sy.No.76, Chedurpally Village, Veldanda Mandal, Nagarkurnool District.
3. The above site was inspected by the Environmental Engineer, T.S. Pollution Control Board, Regional Office, Hyderabad on 21.03.2023 and found that the industry is surrounded by East: Open Land; West: Open Land; North: Open Land; South: Open Land.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Hyderabad and recommendation by the CFE Committee meeting held on 06.04.2023 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT (CFE) to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

- 47 -  
37

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187

6. This order is issued from pollution control point of view only. Zoning and other matters are not considered.

JOINT CHIEF ENVIRONMENTAL ENGINEER



RAD

Encl: Schedules "A & B".

To  
M/s. Sri Sai Mines & Minerals,  
(4.047 Ha. Mining of Quartz & Feldspar),  
Sy.No.76, Chedurpally Village, Veldanda Mandal,  
Nagarkurnool District.  
Email Id: [technicalae@gmail.com](mailto:technicalae@gmail.com)

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information and necessary action.



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority (SEIAA), Telangana)

To,

The  
SANJEEV KUMAR VAVILLA  
9-32 GANDHINAGAR KALWAKURTHY VILLAGE AND MANDAL  
MAHABOBNAGAR DISTRICT -509324

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIATG/MIN/273036/2022 dated 16 May 2022. The particulars of the environmental  
clearance granted to the project are as below.

|   |                               |
|---|-------------------------------|
| 1. EC Identification No.                      | EC23B001TG139895              |
| 2. File No.                                   | SIATG/MIN/273036/2022         |
| 3. Project Type                               | New                           |
| 4. Category                                   | B2                            |
| 5. Project/Activity including<br>Schedule No. | (a) Mining of minerals        |
| 6. Name of Project                            | M/s Sri Sai Mine and Minerals |
| 7. Name of Company/Organization               | SANJEEV KUMAR VAVILLA         |
| 8. Location of Project                        | Telangana                     |
| 9. TOR Date                                   | N/A                           |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

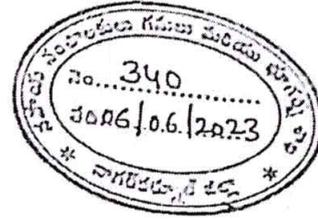
Date: 17/02/2023

(e-signed)  
Smt. Sunita M Bhagwat, IFS  
Member Secretary  
SEIAA - (Telangana)

Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.

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File No.DMG/60/2021-DMG



- 49 -

GOVERNMENT OF TELANGANA  
 PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD  
 (PRESENT: SRI.D.RONALD ROSE, IAS, DIRECTOR(FAC))

Proceedings No: 12583/R2-3/2021

Dated: 06/06/2023

|      |   |
|------|---|
| Sub  | Mines and Quarries- Quarry Lease for Quartz & Feldspar over an extent of 4.047Ha. Ha. in Sy No.76 of Village,Veldanda Mandal, Nagarkurnool District-Granted in favour of M/s Sri Sai Mines & Minerals- Grant orders withdrawn- Orders issued. |
| Ref: | 1. DM&G, Notice No. 12583/R2-3/2021, dt.25.01.2022 & 31.03.2020.<br>2.DM&G, online proceedings No. QL/NGK/LOI2300804, dt.30.05.2023.  |

## ORDER:

Through the reference 1st cited, M/s. Sri Sai Mines & Minerals was issued SQP Notice/LoI calling for submission of Scrutinised Quarry Plan along with EC,CFE and CFO for grant of Quarry Lease for Quartz and Feldspar over an extent of 9.00 Ha in Sy.No.76 of Chedurupally Village, Veldanda Mandal, Nagarkurnoolas per Rule 12(5)( C ) of TMMC Rules,1966 duly rejecting the Quarry Lease application of Sri.C.Shashi Kumar vide Procs.No. 12583/R2-3/2021-4, dt.25.01.2022.Subsequently M/s. Sri Sai Mines & Minerals has been issued revised SQP Notice/LoI for the reduced extent of 4.047 Ha., on 31.03.2022.

Consequent to submission of Statutory Clearances like Scrutinised Quarry Plan along with Environment Clearance, CFE and CFO, M/s. Sri Sai Mines & Minerals has been granted Quarry Lease in the subject area. Accordingly, the grantee executed the Quarry Lease deed with the Asst.Director of Mines and Geology, Nagarkurnool vide Pocs.No.1929/QL/2016, dt.03.06.2023.

As the matter stood thus, it has come to notice that Sri.C.Shashikumar filed Writ Petition No. 26300 of 2022 challenging the inaction of the Govt. (2<sup>nd</sup> respondent) for grant of interim orders in the statutory revision filed by them against the orders of the Director of Mines and Geology ( 3<sup>rd</sup> respondent) dt.25.01.2022 issued vide D.Dis.Procs.No.12583/R2-3/2021-4. The Hon'ble High Court of Telangana while disposing the said Writ Petition vide its order dt.21.06.2022, directed the 2<sup>nd</sup> respondent ( Government) to dispose the Revision Petition within period of (6) weeks from the date of receipt of copy of the order and directed the 3<sup>rd</sup> respondent(Director of Mines and Geology) not to take further steps to grant quarry lease in favour of third parties till the disposal of Revision Petition.

In view of the above and in compliance of the Hon'ble High Court orders dt.21.06.2022 passed in W.P.No. 26300 of 2022, the grant orders issued to M/s. Sri Sai Mines & Minerals vide reference 2<sup>nd</sup> cited is here by withdrawn treating it asand void as it is issued

50  
File No.DMG/60/2021-DMG

under mistake of fact. Further the consequential execution orders of the Asst. Director of Mines and Geology, Nagarkurnool issued vide Procs.No. 1929/QL/2016, dt.03.06.2023 also becomes infructuous.

D Ronald Rose  
Director(fac)

To,  
M/s Sri Sai Mines & Minerals,  
Rep. by its Prop: Sri V. Sanjeev Kumar,  
R/o 9-32, Gandhi Nagar, Kalwakurthy Village and Mandal, Nagarkurnool District.  
Copy to the Asst. Director of Mines and Geology, Nagarkurnool for taking necessary action in the matter.  
Copy to the DDM&G, Hyderabad for information and necessary action.  
Copy to IT Section for necessary action.

1 by D Ronald Rose  
06-06-2023 18:57:08  
on: Approved

NGT Cases/Most Urgent

GOVERNMENT OF TELANGANA  
COLLECTORATE::NAGARKURNOOL

Lr.No.D1/355/2025

Date: 09.07.2025

From  
Sri Badhavath Santhosh., I.A.S.,  
Collector & Dist. Magistrate,  
Nagarkurnool.

To  
The Tahsildar,  
Veldanda Mandal.

Sir,

Sub:- National Green Tribunal - Chennai - Nagarkurnool District -  
Veldanda Mandal - Tirupathi Cheruvu, Chedurpally Village  
Application No. 22 of 2025 (S2) - Filed by Sri Vadthyavath Munya  
and another against the Dist Collector, Nagarkurnool and (5)  
others - Request to file reply along with supporting documents -  
Report Called for - Reg.

Ref:- Notice received from the Registrar, National Green Tribunal sitting  
at Chennai, dt.24.02.2025 received on 03.03.2025.

\*\*\*\*\*

I invite your attention to the reference cited and it is inform that  
Registrar of National Green Tribunal sitting at Chennai has informed that  
Sri.Vadthyavath Munya and another have filed a application before the  
National Green Tribunal at Chennai vide Application No. 22 of 2025 (S2)  
stating that the respondent (6) i.e., M/s Sri Sai Mines & Minarals as Violation  
of the conditions stipulated in the environmental clearance and encroached the  
water body for the operation of Quarry and directed to appear before the  
Tribunal and to file reply along with supporting documents, if any.

Therefore, you are directed to inspect the Tirupathi Cheruvu situated at  
Chedurpally Village of Veldanda Mandal and submit the <sup>detailed</sup> field enquiry report to  
this office immediately within (3) days for onward submission to the National  
Green Tribunal Chennai, in application No. 22 of 2025 (S2).

Encl: As above

9/7/25  
Dispatch Clerk  
Collectrate, Nagarkurnool

Yours faithfully,

*[Signature]*  
For Collector,  
Nagarkurnool District

No.A/1048/2025

33

DI: 02.08.2025

From:

To:

Sri B.Kartheek Kumar,  
Tahsildar,  
Veldanda Mandal.

The District Collector,  
Nagarkurnool District.

Sir,



|       |   |
|-------|---|
| Sub:- | National Green Tribunal - Nagarkurnool District - Veldanda Mandal - Chedurpally Village - Tirupathi Cheruvu, Chedurpally Village - Application No.22 of 2025 (S2) filed by Sri Vadthyavath Munya and another against District Collector, Nagarkurnool and (05) others - Report called for - Submitted - Reg.                                |
| Ref:- | 1. District Collector, Nagarkurnool Lr.No.D1/355/2025 dated: 09.07.2025.<br>2. This Office Lr.No.A/1048/2025 dated: 10.07.2025.<br>3. Mandal Surveyor & Mandal Girdhavar, Veldanda report dated: 01.08.2025.<br>4. Deputy Executive Engineer, Irrigation Sub-division-4, Kalwakurthy report dated: 15.07.2025 received on dated: 02.08.2025 |

\*\*\*

I invite kind attention to the reference 1<sup>st</sup> cited, wherein the District Collector, Nagarkurnool while informing that Sri Vadthyavath Munya and another have filed an application before the National Green Tribunal at Chennai vide Application No.22 of 2025 (S2) stating that the respondent (6) i.e. M/s Sri Sai Mines & Minerals has violated the conditions stipulated in the environmental clearance and encroached the water body for the operation of Quarry. Hence he has directed to inspect Tirupathi Cheruvu situated at Chedurpally Village of Veldanda Mandal and submit detailed field enquiry report within (03) days for onward submission to the National Green Tribunal, Chennai.

In this regard the matter has been got enquired through Mandal Girdhavar & Mandal Surveyor, Veldanda Mandal and on verification of Revenue Records, it is submitted that the land in Sy.No.76 total extent Ac.39.31 gts situated at Chedurpally Village of Veldanda Mandal is classified as **Sarkari** out of which the land to an extent of Ac.(10.39) gts is Government vacant land for which Quarry Lease for Quartz & Feldspar over an extent of 4.047 Hects (Ac.10-00 gts) was sanctioned in favour of M/s Sri Sai Mines and Minerals, Rep by its Mg.Partner Sri V.Sanjeev Kumar vide Asst. Director(Mines & Geology), Nagarkurnool Proc.No.1929/Quarry Lease/2016 dated: 03.06.2023 and the remaining extent was recorded in the names of assignees of Chedurpally Village of Veldanda Mandal.

Further it is submitted that Tirupathi Cheruvu is located in Sy.No.69 total extent Ac.(34.12) gts and recorded as "Shikham Talab" in Revenue Records which is adjacent to the subject land Sy.No.76 situated at Chedurpally Village of Veldanda Mandal.

The Deputy Executive Engineer, Irrigation Sub-division-4, Kalwakurthy vide reference 4<sup>th</sup> cited inspected Tirupathi Cheruvu located in Sy.No.69 situated at Chedurpally Village and submitted that the applicant boundary co-ordinates are more than 50M from Water body and hence Quarry area located in Sy.No.76 does not come under FTL & Buffer Zone.

This is submitted for favour of kind information.

Yours faithfully

  
Tahsildar  
Veldanda Mandal

Copy submitted to the Revenue Divisional Officer, Kalwakurthy for favour of kind information.

GOVERNMENT OF TELANGANA  
IRRIGATION AND C.A.D. DEPARTMENT

**From**  
**Sri.G.Narendar Reddy B.E**  
Dy Executive Engineer  
Irrigation Sub Division-4, Kalwakurthy.

**To**  
**The Tahasildar,**  
Veldanda Mandal,  
NagarkurnoolDist.

Lr.No DYEE/IRSD-4/KLKY/ 4-52

Dt: 15-07 /2025

*DJA*  
*Pl. verify*  
*& put up*  
*immediately*  
*[Signature]*  
*02.03.25*

**Sub:** National Green Tribunal Nagarkurnool District - Veldanda Mandal Chedurpally Village Tirupathi Cheruvu, Chedurpally Village Application No.22 of 2025 (52) filed by Sri Vadthyavath Munya and another against District Collector, Nagarkurnool and (05) others Request to fix FTL of Tiruapthi Cheruvu situated at Chedurpally Village, Veldanda Mandal - Regarding.

- Ref:-** 1) District Collector, Nagarkurnool Lr.No.D1/355/2025, dated: 09.07.2025.  
2) Tahasildar, Veldanda Mandal Lr.No.A/1048/2025, Dt:10.07.2025.  
3) Amendment to Additional Guidelines for processing Mining project by the SEIAA & SEAC, Telangana. Vide F.No.4/TSPCB/EC/SEIAA/General/2015, Dt:11.06.2025

\*\*\*\*\*

With reference to the 1<sup>st</sup> & 2<sup>nd</sup> cited above, I here with submitting the Joint inspection report in respect of Tirupati cheruvu situated at chedurvally village, veldanda mandal, Nagarkurnool Dist. The applicant boundary Co-ordinates are more than 50m from the water body as per vide reference 3<sup>rd</sup> cited. Hence, Quarry area located in Sy.No.76 does not come under FTL & Buffer Zone.-

Yours faithfully

*[Signature]*  
Deputy Executive Engineer  
Irrigation Sub division-4, Kalwakurthy

*[Signature]*

Sub: I & CAD - Dept - Joint Inspection of Thirupathi Cheruvu (Pedda Cheruvu as per village map) situated in Chedurvally (Vg), Veldanda (M), Nagarkurnool Dist -Regarding NGT application No.22 of 2025(S2)- Report submitted-Reg.

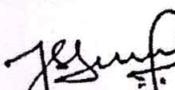
- Ref: 1. Collectorate - Nagarkurnool vide Lr No. D1/355/2025, Dt:12.03.2025.  
2. Notice Received from the Registrar, National Green Tribunal Sitting at Chennai, Date:24.02.2025 Received on 03.03.2025.  
3. F.No.4/TSPCB/EC/SEIAA/General/2015, Dt:11.06.2020.  
4. Lr.No. DEE/ISD4/KLKY/337, Dt:20.03.2025.

\*\*\*\*\*

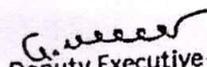
With reference to the subject cited above, we have jointly inspected the site on dt: 14-07-2025 situated at Chedurvally village, Veldanda Mandal, Nagarkurnool District.

During the inspection, the following observations were made:

1. As per ground inspection the Tank Thirupathi cheruvu having Geo Id: 786110167258 and UID: 70831900601401.
2. Accordingly during joint inspection, Lease area Demarcated with respect to the tank.
3. The Tank Situated In Survey number 69, the offset distance of the quarry lease area is measured and marked on the location sketch map is enclosed (Map-1).
4. The Location sketch duly superimposed on village map is also enclosed (Map-2).
5. After conducting the field survey it is seen that the tank fed by water from the higher contours through the feeder channel into the tank and surplus weir is also existing.
6. As per village map the Pedda cheruvu is situated in survey number 69, in new Record of Rights(ROR) of chedurvally village the tank extent of 34Ac-12Guntas mentioned as shikam Talab.

  
Assistant Executive Engineer,  
Irrigation Section, Veldanda

Mandal Surveyor,  
Veldanda

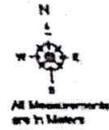
  
Deputy Executive Engineer,  
Irrigation Sub-Division-4, Kalwakurthy

Tahsildar,  
Veldanda

LOCATION SKETCH SY. NO. 76. OF CHEDURVALLI VILLAGE  
VELDANDA MANDAL, NAGAR KURNOOL DIST.

INDEX

|                  |       |
|------------------|-------|
| EXISTING BUND    | ===== |
| FTL LIMIT LINE   | ----- |
| BUFFER ZONE 30 M | ===== |
| APPLICANTS LAND  | ===== |
| SY. NO. LINE     | ===== |

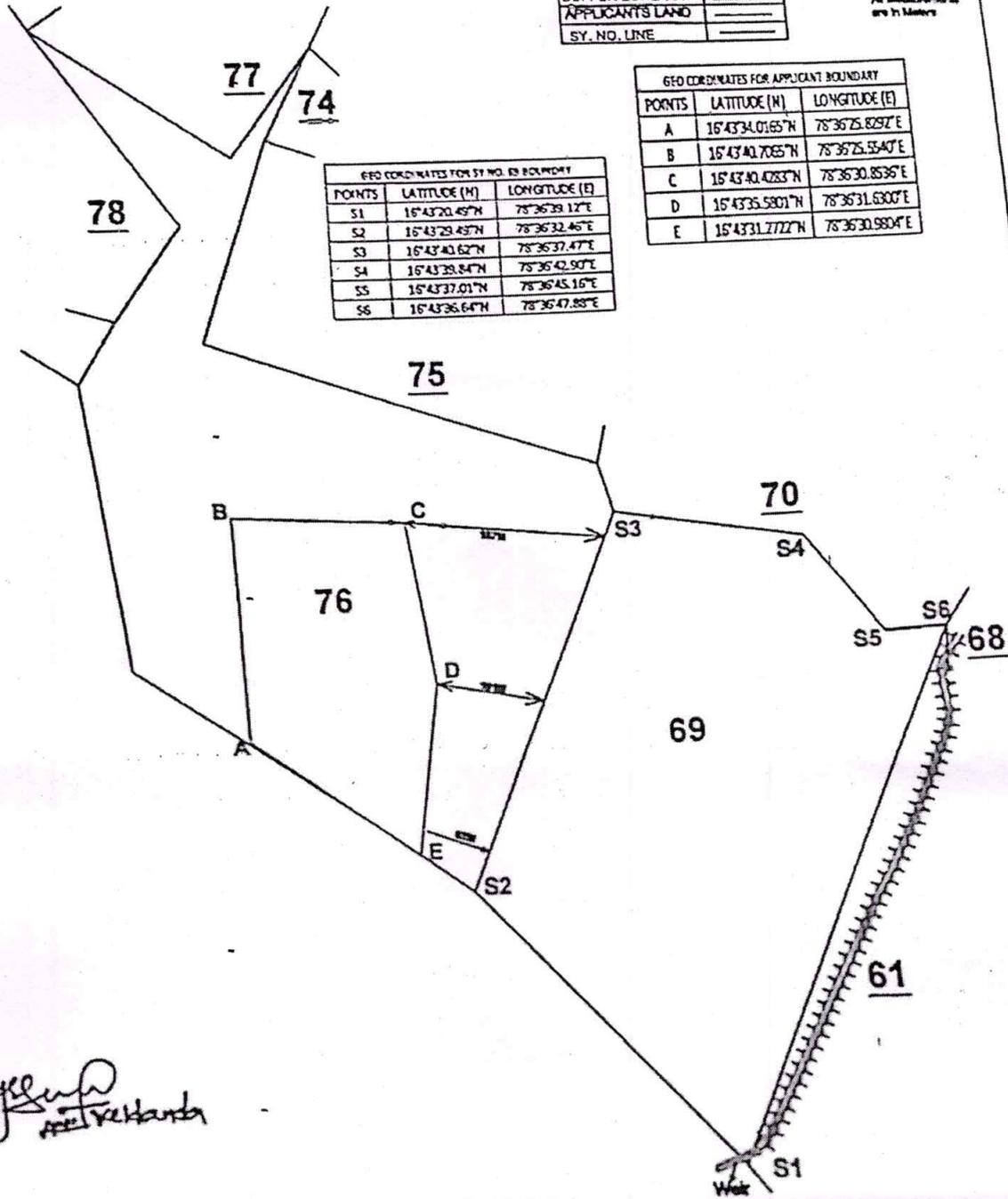


GEO COORDINATES FOR APPLICANT BOUNDARY

| POINTS | LATITUDE (N)    | LONGITUDE (E)   |
|--------|-----------------|-----------------|
| A      | 15°43'34.0165"N | 78°36'25.8292"E |
| B      | 15°43'40.7065"N | 78°36'25.5340"E |
| C      | 15°43'40.4283"N | 78°36'30.8536"E |
| D      | 15°43'35.5801"N | 78°36'31.6300"E |
| E      | 15°43'31.7722"N | 78°36'30.9804"E |

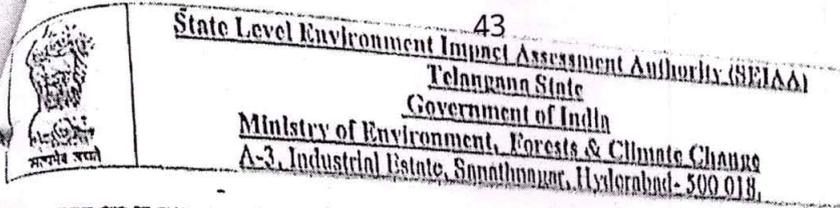
GEO COORDINATES FOR SY NO. 69 BOUNDARY

| POINTS | LATITUDE (N)   | LONGITUDE (E)  |
|--------|----------------|----------------|
| S1     | 15°43'20.497"N | 78°36'29.127"E |
| S2     | 15°43'28.497"N | 78°36'32.467"E |
| S3     | 15°43'40.627"N | 78°36'37.477"E |
| S4     | 15°43'28.847"N | 78°36'42.907"E |
| S5     | 15°43'37.017"N | 78°36'45.167"E |
| S6     | 15°43'36.647"N | 78°36'47.887"E |



*[Handwritten signature]*  
A. V. Reddy

A. V. Reddy  
Dy. Executive Engineer, I&CAD  
Regular Sub - Division No. 4,  
K. Chavakurthy



F.No.4/TSPCB/EC/SEIAA/General/2015-

DT:11.06.2020.

AMENDMENT TO ADDITIONAL GUIDELINES FOR PROCESSING  
MINING PROJECTS BY THE SEIAA & SEAC, TELANGANA

During the meeting held on 11.06.2020, after due deliberations the following amendments to the additional guidelines are decided for considering mining projects by SEIAA, Telangana:

- The minimum distance (aerial distance - as crow flies) from the boundary of mine lease area should be as follows:
- Nearest human habitation : 200 mts.
  - Nearest water body : 50 mts.
  - Reserve Forest : 50 mts.

*[Signature]*  
11/6/2020  
MEMBER  
SEAC, TS.

*[Signature]*  
11/6/2020  
MEMBER  
SEAC, TS.

*[Signature]*  
CHAIRMAN  
SEAC, TS.

*[Signature]*  
MEMBER SECRETARY  
SEIAA, TS. 11.06.2020.

*[Signature]*  
MEMBER  
SEIAA, TS.

*[Signature]*  
10/6/2020  
CHAIRMAN  
SEIAA, TS.



GOVERNMENT OF TELANGANA

ORIGINAL

STO : Nagarkurnool

TREASURY/PAO Code:

2 8 0 1

Treasury Challan No :

6504066508

Major Head :

0 8 5 3 Non-Ferrous Mining and  
Metallurgical Industries

Sub Major Head :

0 0

Minor Head :

1 0 2 Mineral Concession Fees Rents  
and royalties

Group Sub Head :

0 0

Sub Head :

8 1 Other Receipts

Detailed Head :

0 0 0

Sub Detailed Head :

0 0 0

Non-Plan/Plan :

N

Voted/Charged :

V

Non-Contingency/ Contingency :

N

DDO Code:

28011307001

Amount Rs. :

150000

in words Rupees :

ONE LAKH FIFTY THOUSAND ONLY

Purpose :

intrest

Remitter's Name &amp; Address:

SRI SAI MINES AND MINERALS v.sanjeev  
kumar,syno-76,chedurupally vil ,  
9000066224

Remitter's Signature:

Head of Account verified

Dated 22-01-2026

S.T.O/T.O

Received Rs

S.T.O/Bank Manager

by transfer through RTGS/NEFT.....

Bank Branch Code :

Note:Seperate challan should be used for each detailed head

Name: JOGI RAMESH BABU  
PF.No. 6373542  
SBI 22 JAN 2026 Branch  
20198 Jagar  
Cash/Transferred Queue No: Kurnool  
JOURNAL No  
Initialed



GOVERNMENT OF TELANGANA

ORIGINAL

STO : Nagarkurnool

TREASURY/PAO Code:

2 8 0 1

Treasury Challan No :

6504066505

Major Head :

0 8 5 3 Non-Ferrous Mining and  
Metallurgical Industries

Sub Major Head :

0 0

Minor Head :

1 0 2 Mineral Concession Fees Rents  
and royalties

Group Sub Head :

0 0

Sub Head :

0 2 Royalty on Minor Minerals

Detailed Head :

0 0 0

Sub Detailed Head :

0 0 0

Non-Plan/Plan :

N

Voted/Charged :

V

Non-Contingency/ Contingency :

N

DDO Code:

28011307001

Amount Rs. :

295819

in words Rupees :

TWO LAKH NINETY FIVE THOUSAND EIGHT  
HUNDRED NINETEEN ONLY

Purpose :

towards advance dead rent

Remitter's Name &amp; Address:

SRI SAI MINES AND MINERALS v.sanjeev  
kumar,syno-76,chedurupally vil ,  
9000066224

Remitter's Signature:

Head of Account verified

Dated 22-01-2026

S.T.O/T.O

Received Rs

S.T.O/Bank Manager

by transfer through RTGS/NEFT.....

Bank Branch Code :

Note:Seperate challan should be used for each detailed head

Name: JOGI RAMESH BABU  
PF.No. 6373542  
SBI 22 JAN 2026 Branch  
20198 Jagar  
Cash/Transferred Queue No: Kurnool  
JOURNAL No  
Initialed

**Government Of Telangana  
Department Of Mines & Geology  
Payment Receipt for Dead Rent 2026-2027**

|                         |            |                         |                |
|-------------------------|------------|-------------------------|----------------|
| <b>Lessee ID</b>        | 2311230465 | <b>Transaction Date</b> | 02.03.2026     |
| <b>Transaction Type</b> | OIB        | <b>Bank Tran.ID</b>     | CHDFIYMIDK4KEZ |
| <b>Royalty/SF</b>       | 161880.00  | <b>Cess On MBL</b>      | 0.00           |
| <b>SR/LA</b>            | 203.00     | <b>Cess On SR/LA</b>    | 76.00          |
| <b>Interest</b>         | 0.00       | <b>Income Tax</b>       | 3238.00        |
| <b>NMET</b>             | 0.00       | <b>SMET</b>             | 0.00           |
| <b>DMF</b>              | 0.00       | <b>User Charges</b>     | 1053.00        |
| <b>Other Charges</b>    | 0.00       | <b>Total Amount</b>     | 166450.00      |

**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT  
CHENNAI**

**ORIGINAL APPLICATION NO.  
22 of 2025**

IN THE MATTER OF:

- 1. VADTHYAVATH MUNYA,**
- 2. KON REDDY RAMASWAMI,**

**... APPLICANTS**

**-//VERSUS//-**

- 1. THE DISTRICT COLLECTOR &  
DISTRICT MAGISTRATE,**
- 2. IRRIGATION AND CAD  
DEPARTMENT,**
- 3. STATE ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY,  
TELANGANA,**
- 4. DEPARTMENT OF MINES AND  
GEOLOGY,  
TELANGANA,**
- 5. TELANGANA STATE  
POLLUTION CONTROL BOARD,**
- 6. SRI SAI MINE AND MINERALS,**

**... RESPONDENTS**

**ANNEXURES**

**S. HAJA MOHIDEEN GISTHI  
COUNSEL FOR THE 6<sup>TH</sup> RESPONDENT**

**Phone: 8015744551**